Bandhan Bank | Regional Office: Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad-6. Phone: +91-79-26421671-75

SYMBOLIC POSSESSION NOTICE

NOTICE is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer issued demand notice to the borrower(s) on the date mentioned against the account stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice. The borrower(s) having failed to repay the amount, notice is hereby given to the public in general and in particular the borrower(s) that the undersigned has taken the symbolic possession of the property described herein below under Section 13(4) of the said Act read with Rule 8 of the said Rules on the date mentioned against the account. The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the Bank for the amounts, interest, costs and charges thereon. The borrowers'/mortgagors' attention is invited to the provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of borrower(s), Guarantor & Loan Account No.	Description of the property mortgaged (Secured Asset)	Date of Demand Notice	Date of Symbolic Possession Notice	O/s Amount as on date of Demand Notice
Mr. Hemantkumar Vishnubhai Patel Mrs. Sangitaben Hemantkumar Patel 20001010010273	All That Piece and Parcel of Immovable Property Situated at Revenue Survey No.927/2, T.P.No.5, Final Plot No.3, Block-A, Flat No. A/206, Flat Area 52.28 Sq. Mtr, Shilp Avenue, Patan Road, At-Unjha, Ta-Unjha, Dist. Mehsana, Gujarat-384170. And Same Bounded As Under: North: Flat No. A/205, East: Passage, West: Open Land, South: Stairs	December 24, 2025	June 11, 2026	Rs.2,72,722.82 (As on December 09, 2025)

Place: Mehsana
Date: June 13, 2026

Authorised Officer
Bandhan Bank Limited

isarc

India SME Asset Reconstruction Co. Limited

Regi. Off. : The Ruby 11th Floor, North – West Wing, Plot No 29, Senapati Bapat Marg, Dadar (West) Mumbai – 400028.

POSSESSION NOTICE (As per Rule 8(2) of Security Interest (Enforcement) Rules, 2002)

The borrowers/co-borrowers/guarantors/mortgagors mentioned hereunder had availed financial assistance/loan from Fedbank Financial Services Limited ("Original Lender"). The said loan, together with all underlying security interest and all rights, title and interest of the Original Lender therein, was assigned by the Original Lender under the provisions of the SARFAESI Act, 2002, in favour of India SME Asset Reconstruction Company Limited("ISARC"), acting in its capacity as the Trustee of ISARC-2025-2026-3 Trust, vide Assignment Agreement dated 26th September 2025.

Whereas the undersigned being the Authorised officer of India SME Asset Reconstruction Company Limited("ISARC") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notices upon the borrowers/co-borrowers/guarantors/mortgagors, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrower/Co-borrowers having failed to repay the amount, notice is hereby given to the Borrower/Co-borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Sub-Section (4) of Section 13 the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the below-mentioned dates.

The Borrower/Co-borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of India SME Asset Reconstruction Company Limited("ISARC") The Borrower/co-borrowers/Mortgagor(s) attention is invited to the provision of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Loan Account No. / Name Of Borrower / Co-Borrower	Date of Demand Notices	Date of Possession / Possession Status	Amount In Demand Notice (Rs.)	Description Of Properties
1	FEDJAM0HL0493054 Prakash Naranbhai Chavda & Jayshreeben Prakashbhai Chavda	28-10-2025	10-06-2026 Symbolic Possession	Rs.16,16,784.07/- (Rupees Sixteen Lakh Sixteen Thousand Seven Hundred Eighty-Four and Seven Paisa Only)	All The Piece And Parcel Of Constructed Residential Property Of Plot No .39/Paiki East Of Plot No. 39 Admeasuring Plot Area 149.44 Sq Mtrs Of Land Bearing R.s No. 409 Of Village Arambhada Which Was Converted Into No Agricultural Residential Pltos By The Order Of Distrcit Panchayat Jamnagar Located At Village Arambhada, Tal. Dwarka Dist, Devbhumi Dwarka. On The North: Road Is Situated, On The East: Land Bearing R.s. No. 77 Is Situated, On The South: Plot No 40 And Other Open Land Are Situated, On The West: Plot No. 39/Paiki Is Situated.

Dated : 13.06.2026 / Place : Gujarat

Authorized Officer, India SME Asset Reconstruction Company Limited

Bandhan Bank | Regional Office: Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad-6. Phone: +91-79-26421671-75

Demand Notice to Borrowers

The under mentioned account turned into N.P.A and demand notice is issued by Bandhan Bank Ltd. to the following borrower(s), under sec.13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act (The Act), 2002 which was returned unserved. Hence, this notice is issued to you all and public at large through publication.

Name of borrower(s), Guarantors and Loan Account No.	Description of mortgaged property (Secured Asset)	Date of Demand Notice/Date of NPA	O/S Amount as on Date of Demand	Date of Pasting Notice of Notice
Yashkumar Patel Mrs Patel Gitaben 90000000658770	All That Piece Or Parcel Of Constructed On Plot No. 70, Admeasuring 107.44 Sq. Mtrs.Of Revenue Survey No. 1717 Old R.S No. 1370 Paiki 1, Known As " Prathna Parishar", Situated Within The Limits Of Panchot Tal & Dist.Mahesana.,384205 And Same Bounded As Under: North: Adj House No 71, East: Internal Way, West: Houe No 68, South:Internal Way	April 30,2026/ April 05,2026	Rs.43,37,365.25 (As on April 08,2026)	June 11,2026

Demand made against you through this notice to repay to the Bank dues mentioned against your name with interest, costs and charges within 60 days from the date hereof, failing which the Bank will further proceed to take steps u/s.13(4) of the SARFAESI Act. The borrowers'/mortgagors' attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Place: Mahesana
Date: June 13, 2026

Authorised Officer
Bandhan Bank Limited

pnb Housing Finance Limited Ghar Ki Baat

APPENDIX -IV-A - E-AUCTION-PUBLIC SALE NOTICE of IMMOVABLE PROPERTY/IES

E-AUCTION-SALE NOTICE FOR SALE OF IMMOVEABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISO TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Reg. Off.:- 9th Floor, Antriksh Bhawan, 22 Kasturba Gandhi Marg, New Delhi-110001, Phones:011-23357171, 23357172, 23705414, Web:-www.pnbhousing.com

B.O.SURAT: 305-308, 3rd Floor, Titanium Square, Adajan Cross Road, Adajan Hazira Road, Surat, Gujarat - 395009, **B.O.ODHAV:** 2nd Floor, Mangalam Arcade, No. 221, Odhav Rd, near Gurudwara, Odhav, Ahmedabad, Gujarat 382415, **B.O.VADODARA:** Third Floor, Trivia Complex, No. 331, Race Course Rd, near Natubhai Circle, Race Course, Vadiwadi, Vadodara, Gujarat 390007, **B.O.JUNAGADH:** No. 102 & 103, First Floor, Platinum-2, College Rd, near Motibaug, Gandhi Gram, Junagadh, Gujarat 362001

Notice is hereby given to the public in general and in particular to the borrower(s) & guarantor(s) indicated in Column no-A that the below described immovable property (ies) described in Column no-D mortgaged/charged to the Secured Creditor, the constructive/Physical Possession of which has been taken (as described in Column no-C) by the authorized Officer of **M/s PNB Housing Finance Limited**/Secured Creditor, will be sold on **"AS IS WHERE IS, AS IS WHAT IS and WHATEVER THERE IS BASIS"** as per the details mentioned below. Notice is hereby given to borrower(s)/mortgagor(s)/Legal Heirs, Legal Representative, (whether Known or Unknown), executor(s), administrator(s), successor(s), assignee(s) of the respective borrowers/mortgagor(s)(since deceased) as the case may be indicated in Column no-A under Rule-8(6) & 9 of the Security Interest Enforcement Rules, 2002 amended as on date. For detailed terms and conditions of the sale, please refer to the link provided in **M/s PNB Housing Finance Limited/secured creditor's website i.e. www.pnbhousing.com.**

Loan No. Name of the Borrower/ Co- Borrower/Guarantor/Legal heirs(A)	Demanded Amount & Date (B)	Nature of possession (C)	Description of the Properties mortgaged (D)	Reserve Price (RP) (E)	EMD (10% of RP) (F)	Last Date of Submission of Bid (G)	Bid Increment Rate (H)	Inspection Date & Time (I)	Date of Auction & Time (J)	Known Encumbrances/ Court Case if any (K)
HOU/SRT/0221/866200 Vivek Mansukhbhai Pipaliya / Madhuben Mansukhbhai Pipaliya / Mansukhbhai Dharamshibhai Pipaliya, B.O. : SURAT	Rs. 26,93,360.96 & 11-02-2025	Physical Possession	Plot No 52,gokuldham Bungalows, Opp Shubh Residency, Variyav Jokha Road, Jokha, Surat, Gujarat-361012, India.	Rs. 18,30,000	Rs. 1,83,000	29-06-26	Rs. 10,000	17-06-2026 12:00pm to 04:00pm	30-06-2026 2PM to 03:00PM	NOT KNOWN
HOU/AHD/0224/1223736 Zala Divyarajsinh Chotubha / Zala Kajalba Divyarajsinh, B.O. : ODHAV	Rs. 22,07,718.41 & 07-05-2025	Physical Possession	Apartment B 402, Shrinath Residency, Nr Khatraj Circle, Mahemdabad Road, Mehmdabad Kheda, Gujarat-387130, India.	Rs. 17,23,000	Rs. 1,72,300	29-06-26	Rs. 10,000	19-06-2026 12:00pm to 04:00pm	30-06-2026 2PM to 03:00PM	NOT KNOWN
HOU/VA/0717/410354 Sunita Nishad / Amarjeet Ramtirath Nishad, B.O. : VADODARA	Rs. 9,66,442.34 & 15-01-2025	Physical Possession	Plot No 300, Green City, Jitali Road, Ankleshwar, Vadodara, Gujarat-393001, India.	Rs. 7,19,000	Rs. 71,900	29-06-26	Rs. 10,000	16-06-2026 12:00pm to 04:00pm	30-06-2026 2PM to 03:00PM	NOT KNOWN
NHL/JNGD/0120/768492 Ravi Bipinbhai Vala / Nirmalaben B Vala, B.O. : JUNAGADH	Rs. 10,50,486.10 & 14-11-2023	Physical Possession	Block No 105, Shubham Palace Nr Gayatri School And Surbhi Pan.zanzarda Road, Junagadh, Gujarat-362001, India.	Rs. 8,25,000	Rs. 82,500	29-06-26	Rs. 10,000	25-06-2026 12:00pm to 04:00pm	30-06-2026 2PM to 03:00PM	NOT KNOWN

***Together with the further interest @18% p.a. as applicable, incidental expenses, cost, charges etc. incurred upto the date of payment and/or realization thereof. ** To the best knowledge and information of the authorized Officer of PNB Housing Finance Limited, there are no other encumbrances/ claims in respect of above mentioned immovable/secured assets except what is disclosed in the Column No.-K. Further such encumbrances to be catered/paid by the successful purchaser/bidder at his/her end. The prospective purchaser(s)/bidders are requested to independently ascertain the veracity of the mentioned encumbrances.** (1.) As on date, there is no order restraining and/or court injunction PNBHFL/the authorized Officer of PNBHFL from selling, alienating and/or disposing of the above immovable properties/secured assets and status is mentioned in column no-K. (2.) The prospective purchaser/bidder and interested parties may independently take the inspection of the pleading in the proceedings/orders passed etc. if any, stated in column no-K. Including but not limited to the title of the documents of the title pertaining thereto available with the PNBHFL and satisfy themselves in all respects prior to submitting tender/bid application form or making Offer(s). The bidder(s) has to sign the terms and conditions of this auction along with the Bid Form. (3.) Please note that in terms of Rule 9(3) of the Security Interest (Enforcement) Rules, 2002, the bidder(s)/the purchaser is legally bound to deposit 25% of the amount of sale price, (inclusive of earnest money) on the same day or not later than next working day. The sale may be confirmed in favour of (bidder(s)) only after receipt of 25% of the sale price by the secured creditor in accordance with Rule 9(2) of the Security Interest (Enforcement) Rules, 2002. The remaining 75% of the sale consideration amount has to be deposited by the purchaser within 15 days from the date of acknowledgement of sale confirmation letter and in default of such deposit, the authorized officer shall forfeit the part payment of sale consideration amount within 15 days from the date of expiry of mandatory period of 15 days mentioned in the sale confirmation letter and the property/secured asset shall be resold as per the provisions of Sarfaesi Act. **(4.) M/s C1 India Private Limited would be assisting the Authorised officer in conducting sale through an e-Auction having its Corporate office at Plot No. 68, 3rd Floor, Sector 44, Gurgaon, Haryana 122003 Website -www.bankeauctions.com For any assistance related to inspection of the property or obtaining the Bid Documents and for any other query or for registration, you have to co-ordinate with Ashish Ashok Matta, Toll Free No.-1800 120 8800, E-Mail: auction@pnbhousing.com, is authorised Person of PNBHFL or refer to www.pnbhousing.com.**

PLACE : GUJARAT DATE :- 12.06.2026 SD/-AUTHORIZED OFFICER, PNB HOUSING FINANCE LIMITED

Arcil Asset Reconstruction Company (India) Ltd. (Arcil)
Acting in its capacity as Trustee of Arcil - Trust -2026 - 010 / Arcil - Trust -2026C - 007 / Arcil - Trust -2026- 015 set up in respect of financial assets relating to **IFL - HFL**
Arcil office: The Ruby, 10th floor, 29, Senapati Bapat Marg, Dadar (West) Mumbai-400028
Website: www.arcil.co.in ; **CIN -** U65999MH2002PLC134884

PUBLIC NOTICE FOR SALE THROUGH ONLINE E-AUCTION IN EXERCISE OF THE POWERS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITYINTEREST ACT, 2002 (SARFAESI ACT) READ WITH RULES 6, 8 & 9 OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Notice is hereby given to the public in general and to the Borrower (s) / Guarantor (s) / Mortgagor (s), in particular, that the below described immovable property/ies mortgaged/charged to the Asset Reconstruction Company (India) Limited, acting in its capacity as Trustee of **Arcil - Trust -2026- 010 ("ARCIL") /Arcil - Trust -2026C - 007 ("ARCIL") / Arcil - Trust -2026- 015 ("ARCIL")**, (pursuant to the assignment of financial asset by IFL - HFL to ARCIL vide registered Assignment Agreements), will be sold on "As is where is", "As is what is", "Whatever there is" and "Without recourse basis" by way of online e-auction, for recovery of outstanding dues of together with farther interest, charges and costs etc., as detailed below in terms of the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rules 6, 8 and 9 of the Security Interest (Enforcement) Rules, 2002.

Borrower(s)/ Co-Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property / Secured Asset	Date of Physical Possession	Reserve Price
Mr. Gajendra Singh Khimaj Mata Kirana Store Mrs. Sonukanwar (Prospect No- IL10103338)	13/02/2023 Rs. 842710.00 (Rupees Eight Lakh Forty Two Thousand Seven Hundred and Ten Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: Plot No. 1 Paiki Survey No. 88 P. Land Area Admeasuring 569.63 Sq. Ft. Carpet Area Admeasuring 499.71. Savgadh, Himmatnagar, Gujarat, India 383001	02/11/2025 **Total Outstanding As On Date** 13/05/2026 Rs. 918821.26/-(Rupees Nine Lakh Eighteen Thousand Eight Hundred Twenty One and Twenty Six Paise Only)	Rs. 105500 0.0/- (Rupees Ten Lakh Fifty Five Thousand Only) **Earnest Money Deposit (EMD)** Rs. 105500.00/- (Rupees One Lakh Five Thousand Five Hundred Only)
Mr. Bharatji Rajaji Thakor Chamunda Kirana Store (Through Its Proprietor/ Managing Director/ Authorized Signatory) Mr. Rajaji Viraji Thakor Mrs. Sajanben (Prospect No-IL10233709)	12/05/2025 Rs. 609262.00 (Rupees Six Lakh Nine Thousand Two Hundred and Sixty Two Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: House No.728, Survey no 783, Nr.Chamunda Mata Temple, Kharod Road,Village Mandali, Taluk Vijapur, Mahesana, Gujarat-384130 Area Admeasuring (in Sq. Ft.): Property Type: Land_Area, Built_Up_Area,Carpet_Area Property Area: 675.00, 675.00, 652.00	27/12/2025 **Total Outstanding As On Date** 13/05/2026 Rs. 710695.96/- (Rupees Seven Lakh Ten Thousand Six Hundred Ninety Five and Ninety Six Paise Only)	Rs. 775000.0/- (Rupees Seven Lakh Seventy Five Thousand Only) **Earnest Money Deposit (EMD)** Rs. 77500.00/- (Rupees Seventy Seven Thousand Five Hundred Only)
Mr. Dineshji Jotaji Thakor Mrs. Krishnaben Dineshji Thakor M/s M S J Contractor (Through its Proprietor/Managing Director/Authorized Signatory) (Prospect No- IL10312514)	06/03/2025 Rs. 743375.00 (Rupees Seven Lakh Forty Three Thousand Three Hundred and Seventy Five Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: Milkat No 8/36, Assessment No 1329, Village Gothva, Taluka Visnagar, District Mehsana, Gujarat, 384315. AREA ADMEASURING (IN SQ. FT.): Property Type: Land_Area, Carpet_Area, Built_Up_Area Property Area: 960.00, 1400.00, 1483.00	05/10/2025 **Total Outstanding As On Date** 13/05/2026 Rs. 895730.19/- (Rupees Eight Lakh Ninety Five Thousand Seven Hundred Thirty and Nineteen Paise Only)	Rs. 152800 0.0/- (Rupees Fifteen Lakh Twenty Eight Thousand Only) **Earnest Money Deposit (EMD)** Rs. 152800 .00/- (Rupees One Lakh Fifty Two Thousand Eight Hundred Only)
Mr.Jitendrakumar Rajabhai Parmar Mr. Rajabhai Ratabhai Parmar Mrs. Rekhaben Jitendrabuai Parmar (Prospect No- IL10370241)	12/05/2025 Rs. 719472.00 (Rupees Seven Lakh Nineteen Thousand Four Hundred and Seventy Two Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: Property No. 1/59, Assessment Serial No. 59 Hrijan Vas, Nr.Vavdi School,Nr.Harshi ddhi Mataji Temple, Dharoi Road, Mouje Vavdi(Gadh)-Khodamali, Taluka Satlasana, District. Mahesana,Gujara t-384360 Area Admeasuring (in Sq. Ft.): Property Type: Land_Area, Built_Up_Area,Ca rpet_Area Property Area: 975.00, 588.00, 506.00	22/03/2026 **Total Outstanding As On Date** 13/05/2026 Rs.835269.75/- (Rupees Eight Lakh Thirty Five Thousand Two Hundred Sixty Nine and Seventy Five Paise Only)	Rs.666000.0/- (Rupees Six Lakh Sixty Six Thousand Only) **Earnest Money Deposit (EMD)** Rs.66600.00/- (Rupees Sixty Six Thousand Six Hundred Only)
Mr. Ranjit Dajibhai Rathod Mrs. Shivanben Ranjitbhai Rathod (Prospect No- IL10208588)	13/05/2025 Rs. 1140028.00 (Rupees Eleven Lakh Forty Thousand and Twenty Eight Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: Plot No.43 paiki Southern Part, Revenue Survey No.131/1 paiki & Shiv Nagar Near Megha Society, Village Keshod, Taluk Keshod, District Junagadh, Gujarat-362220 Area Admeasuring (in Sq. Ft.): Property Type: Land_Area, Built_Up_Area, Carpet_AreaPropertyArea:415.00,677.00,542	14/02/2026 **Total Outstanding As On Date** 13/05/2026 Rs. 1085837.43/- (Rupees Ten Lakh Eighty Five Thousand Eight Hundred Thirty Seven and Forty Three Paise Only)	Rs.869000.0/- (Rupees Eight Lakh Sixty Nine Thousand Only) **Earnest Money Deposit (EMD)** Rs.86900.00/- (Rupees Eighty Six Thousand Nine Hundred Only)
Mr. Bhikhsing Fatesing Thakor Mrs. Hansaba Bhikhasinh Parmar Milk Business (Prospect No- IL10371539)	11/10/2023 Rs. 551542.00 (Rupees Five Lakh Fifty One Thousand Five Hundred and Forty Two Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: Property Milkat No. 69, Assessment Serial No. 69, Mouje Dharavania, Darbar Vas, Tal.satalasan Mehasana, Gujarat, 384361 Area Admeasuring (in Sq. Ft.): Property Type: Land_area, Built_up_area, Carpet_area Property Area: 700.00, 689.00, 1005.00	08/02/2026 **Total Outstanding As On Date** 11/05/2026 Rs. 708618.85/- (Rupees Seven Lakh Eight Thousand Six Hundred Eighteen and Eighty Five Paise Only)	Rs.528000.0/- (Rupees Five Lakh Twenty Eight Thousand Only) **Earnest Money Deposit (EMD)** Rs.52800.00/- (Rupees Fifty Two Thousand Eight Hundred Only)
Mr. Parmar Pravinbhai Chandubhai Mrs. Ashaben Pravinbhai Parmar Maa Khodal Krupatravels (Through Its Proprietor/Managing Director/Authorized Signatory) (Prospect No- IL10736709)	25/06/2026 Rs. 967439.00 (Rupees Nine Lakh Sixty Seven Thousand Four Hundred and Thirty Nine Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: Flat No.8/A, 8th Floor, Scheme no.7, Sonpriya Apartment F.Plot no.234 paiki Sub plot no.4, Revenue Survey No.551/2, Village Anand, Taluk and, District Anand, Gujarat- 388001 Area Admeasuring (in Sq. Ft.): Property Type: Built_up area, Carpet_area Property Area: 538.00, 401	05/04/2026 **Total Outstanding As On Date** 19/05/2026 Rs. 1082811.53/- (Rupees Ten Lakh Eighty Two Thousand Eight Hundred Eleven and Fifty Three Paise Only)	Rs.686000.0/- (Rupees Six Lakh Eighty Six Thousand Only) **Earnest Money Deposit (EMD)** Rs.68600.00/- (Rupees Sixty Eight Thousand Six Hundred Only)
Mr. Kiranbhai Nanabhai Bhambhi Mrs. Geetaben (Prospect No- IL10224584)	13/05/2025 Rs. 674247.00 (Rupees Six Lakh Seventy Four Thousand Two Hundred and Forty Seven Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: Property no.52, Gram panchayat Village: Pratapgadh (Sabal), Taluk Idar, District Sabarkantha- 383421 AREA ADMEASURING (IN SQ. FT.): Property Type: Land_Area, Carpet_Area Property Area: 800.00, 700.00	24/03/2026 **Total Outstanding As On Date** 13/05/2026 Rs. 788211.30/-(Rupees Seven Lakh Eighty Eight Thousand Two Hundred Eleven and Thirty Paise Only)	Rs.765000.0/- (Rupees Seven Lakh Sixty Five Thousand Only) **Earnest Money Deposit (EMD)** Rs.76500.00/- (Rupees Seventy Six Thousand Five Hundred Only)
Mr. Bipinbhai Rameshbhai Bhavsar Mrs. Yogita Bipin Bhavsar (Prospect No- IL10306464)	18/08/2025 Rs. 2478882.00 (Rupees Twenty Four Lakh Seventy Eight Thousand Eight Hundred and Eighty Two Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: A/502 Atithi Ashray, Near Sepal Elegance, S P Ring Road Aslali Ahmedabad- 382427 Area Admeasuring (in Sq. Ft.): Property Type: Carpet_Area, Area Admeasuring Property Area: 506.00, 1125.00	25/04/2026 **Total Outstanding As On Date** 19/05/2026 Rs. 2733941.48/- (Rupees Twenty Seven Lakh Thirty Three Thousand Nine Hundred Forty One and Forty Eight Paise Only)	Rs.2104000.0/- (Rupees Twenty One Lakh Four Thousand Only) **Earnest Money Deposit (EMD)** Rs.210400.00/- (Rupees Two Lakh Ten Thousand Four Hundred Only)
Demand Draft to be made in name of : Arcil - Trust -2026 - 010			**Payable at Par**	
RTGS details : Bank A/C No.: 57500001784579, Bank Name: HDFC Bank Ltd., IFSC: HDFC0000542 Branch Address: MUMBAI - KAMALA MILLS				
Mrs. Od Lakhiben Rasikbhai Mr. Od Rasikbhai (Prospect No- IL10420527)	13/01/2025 Rs. 1447597.00 (Rupees Fourteen Lakh Forty Seven Thousand Five Hundred and Ninety Seven Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: PLOT NO. 19, Shree Ram Vatika 1, R. Survey No. 12, Moje Maghasar, Panchmahal, Halol, Gujarat, India 389330 AREA ADMEASURING (IN SQ. F.T.): Property Type: Land_Area, Saleable_Area, Super_Built_Up_Are a Property Area: 434.00, 685.00, 358.00	25/02/2026 **Total Outstanding As On Date** 13/05/2026 Rs. 1707119.92/- (Rupees Seventeen Lakh Seven Thousand One Hundred Nineteen and Ninety Two Paise Only)	Rs.689000.0/- (Rupees Six Lakh Eighty Nine Thousand Only) **Earnest Money Deposit (EMD)** Rs.68900.00/- (Rupees Sixty Eight Thousand Nine Hundred Only)
Mr. Ramsing Navalsing Girase Mr. Hitesh Ramsing Girase Mrs. Surekhaben Nidhi Saree Center (Through its Proprietor/Managing Director/Authorized Signatory) (Prospect No- IL10206358)	16/04/2025 Rs. 1989734.00 (Rupees Nineteen Lakh Eighty Nine Thousand Seven Hundred and Thirty Four Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: Plot No. 24/b, Type-B, North Facing Half Sharing Land, Sub Plot No. 24/2, Block/survey No. 5947, Lakeview Residency Opp. Radhey Shyam Residency, Near Swastik Residency Chhapra Road, Village, vijalpo Re, Taluk Navsari, District. Navsari-396450 Area Admeasuring (in Sq Ft.): Property Type: Land_Area, Carpet_Area, Built_Up_Area Property Area: 433.25, 886.58, 437.00	07/02/2026 **Total Outstanding As On Date** 13/05/2026 Rs. 1978705.09/- (Rupees Nineteen Lakh Seventy Eight Thousand Seven Hundred Five and Nine Paisa Only)	Rs.1330000.0/- (Rupees Thirteen Lakh Thirty Thousand Only) **Earnest Money Deposit (EMD)** Rs.133000.00/- (Rupees One Lakh Thirty Three Thousand Only)
Mr. Devratan Dulichand Singh Mrs. Madhu Devratan Singh G And K Fiberoptic Cable Splice (Through Its Proprietor/Managing Director/Authorized Signatory) (Prospect No- IL10312174)	14/02/2025 Rs. 2234074.00 (Rupees Twenty Two Lakh Thirty Four Thousand and Seventy Four Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: Plot no.65, Marutidham Phase2, Block no.98, Village: Isaroli, Sub Dist. Bardoli, Dist.: Surat, 394620 AREA ADMEASURING (IN SQ. FT.): Property Type: Land_Area, Carpet_Area Property Area: 993.00, 1192.00	11/10/2025 **Total Outstanding As On Date** 13/05/2026 Rs. 2673774.42/- (Rupees Twenty Six Lakh Seventy Three Thousand Seven Hundred Seventy Four and Forty Two Paise Only)	Rs.1401000.0/- (Rupees Fourteen Lakh One Thousand Only) **Earnest Money Deposit (EMD)** Rs.140100.00/- (Rupees One Lakh Forty Thousand One Hundred Only)
Mr. Udho Ramdulare Vishvkarma Mrs. Soni Aditya Enterprise (Through Its Proprietor/Managing Director/Authorized Signatory) (Prospect No- IL10473034)	31/07/2025 Rs. 1730536.00 (Rupees Seventeen Lakh Thirty Thousand Five Hundred and Thirty Six Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: Plot No.67-A, Block No.15, Old Survey No.787 Saarthi Residency, Village Jitali, Taluka Ankleshwar, District Bharuch, Gujarat 393001 Area Admeasuring (IN SQ. FT.): Property Type: Land_Area, Built_Up_Area, Carpet_Area Property Area: 590.00, 535.00, 1383.00	05/04/2026 **Total Outstanding As On Date** 19/05/2026 Rs. 1922280.33/- (Rupees Nineteen Lakh Twenty Two Thousand Two Hundred Eighty and Thirty Three Paise Only)	Rs.1198000.0/-(Rupees Eleven Lakh Ninety Eight Thousand Only) **Earnest Money Deposit (EMD)** Rs.119800.0 0/- (Rupees One Lakh Nineteen Thousand Eight Hundred Only)
Mr. Krishna Pancholi Mrs. Kokilaben Hemantbhai Pancholi (Prospect No- IL10155454)	12/06/2024 Rs. 1047558.00 (Rupees Ten Lakh Forty Seven Thousand Five Hundred and Fifty Eight Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: Flat No. 406, 4th Floor, Balajipark-B, Plot No. B-16, Plot No. C-17 & 18, Final Plot No. 101, Hissa No. 13, City Survey No. 4740 & 4741, Revenue Survey No. 153, Balaji Park, Opp. Sarthi Villa, Beside Radha Residency, Tighra Road, Navsari, Gujarat, India, 396445 Area Admeasuring (in Sq. Ft.): Property Type: Built_up_Area, Carpet_Area Property Area: 526.93, 480.00	28/03/2026 **Total Outstanding As On Date** 13/05/2026 Rs. 1178648.09/- (Rupees Eleven Lakh Seventy Eight Thousand Six Hundred Forty Eight and Nine Paisa Only)	Rs.1126000.0/- (Rupees Eleven Lakh Twenty Six Thousand Only) **Earnest Money Deposit (EMD)** Rs.112600.00/- (Rupees One Lakh Twelve Thousand Six Hundred Only)
Mrs. Nishu Kumari Mr. Ritesh Singh Arpita Cosmetic And General Store (Through Its Proprietor/Managing Director/Authorized Signatory) (Prospect No- IL10486615)	13/01/2025 Rs. 1206095.00 (Rupees Twelve Lakh Six Thousand and Ninety Five Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: Plot No. 3, Block No. 331/A, Dwarkesh Residency, Moje- Tundi, Sub Dist- Palsana, Dist- Surat, 394310 AREA ADMEASURING (IN SQ. FT.): Property Type: Land_Area, Saleable_Area Property Area: 432.00, 821.00	07/12/2025 **Total Outstanding As On Date** 13/05/2026 Rs.1392950.53/- (Rupees Thirteen Lakh Ninety Two Thousand Nine Hundred Fifty and Fifty Three Paise Only)	Rs.918000.0/- (Rupees Nine Lakh Eighteen Thousand Only) **Earnest Money Deposit (EMD)** Rs.91800.00/- (Rupees Ninety One Thousand Eight Hundred Only)
Mr. Vinay Kumar Mrs. Rajkumari Devi (Prospect No- IL10487627)	31/07/2025 Rs. 1272535.00 (Rupees Twelve Lakh Seventy Two Thousand Five Hundred and Thirty Five Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: Plot No.95, R.S.No.15, Old Survey No.787, Saarthi Residency, Village Jitali, Taluka Ankleshwar, Gujarat 393001 Area Admeasuring (IN SQ. FT.): Property Type: Land_Area, Super_Built_Up_Are a, Saleable_Area Property Area: 432.60, 392.00, 1036.00	11/04/2026 **Total Outstanding As On Date** 19/05/2026 Rs. 1373935.16/- (Rupees Thirteen Lakh Seventy Three Thousand Nine Hundred Thirty Five and Sixteen Paise Only)	Rs.737000.0/- (Rupees Seven Lakh Thirty Seven Thousand Only) **Earnest Money Deposit (EMD)** Rs.73700.00/- (Rupees Seventy Three Thousand Seven Hundred Only)
Mr. Mansukhbhai Jalubhai Vaghela Mrs. Hakruben (Prospect No- IL10490154)	31/07/2025 Rs. 1254749.00 (Rupees Twelve Lakh Fifty Four Thousand Seven Hundred and Forty Nine Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: Plot No.52, R.s No.236, Old R.s No.102, City Survey No.236/52, Ekta Residency, Dadhal Jitali Road, Village Dadhal, Taluka Ankleshwar, District Bharuch, Gujarat 393001 Area Admeasuring (IN SQ. FT.): Property Type: Land_Area, Super_Built_Up_Are a, Saleable_Area Property Area: 432.00, 397.00, 1056.00	11/04/2026 **Total Outstanding As On Date** 19/05/2026 Rs. 1361419.77/- (Rupees Thirteen Lakh Sixty One Thousand Four Hundred Nineteen and Seventy Seven Paise Only)	Rs.741000.0/- (Rupees Seven Lakh Forty One Thousand Only) **Earnest Money Deposit (EMD)** Rs.74100.00/ - (Rupees Seventy Four Thousand One Hundred Only)
Mr. Ram Kumar Mrs. Poonam Devi (Prospect No- IL10546201)	13/01/2025 Rs. 1488701.00 (Rupees Fourteen Lakh Eighty Eight Thousand Seven Hundred and One Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: Plot No. 49/1, Shradha Residency 2, Panorama Sathrota Road Beside Model School Opp Khodiya Nagar Sathrota, Halol, Panchmahal, Gujarat, India. 389350 Area Admeasuring (in Sq. Ft.): Property Type: Land_Area, Super_Built_Up_Are a, Salebale_Area, Built_Up_Area Property Area: 396.00, 834.00, 1165.00, 830.00	11/10/2025 **Total Outstanding As On Date** 13/05/2026 Rs. 1750304.80/- (Rupees Seventeen Lakh Fifty Thousand Three Hundred Four and Eighty Paise Only)	Rs.1178000.0/- (Rupees Eleven Lakh Seventy Eight Thousand Only) **Earnest Money Deposit (EMD)** Rs.117800.0 0/- (Rupees One Lakh Seventeen Thousand Eight Hundred Only)
Mr. Bhola Prasad Kushwaha Mrs. Leela Kushwaha (Prospect No- IL10719704)	27/06/2025 Rs. 1257751.61 (Rupees Twelve Lakh Fifty Seven Thousand Seven Hundred Fifty One and Sixty One Paise Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: Plot No. 72, Revenue Survey No. 131, (old R.s. No. 23 City Survey No. NA131 knows as Harikrushna Residency, Near Dream City Jitali, Situated in the sim of village Dadhal Sub District-Ankleshwar, Dist. Bharuch, Gujarat-393002 Area Admeasuring (in Sq. Ft.): Property Type: Land_Area, Carpet_Area, Built_Up_Area Property Area: 432.00, 432.00, 396.00	11/04/2026 **Total Outstanding As On Date** 19/05/2026 Rs. 1368475.15/- (Rupees Thirteen Lakh Sixty Eight Thousand Four Hundred Seventy Five and Fifteen Paise Only)	Rs.741000.0/ - (Rupees Seven Lakh Forty One Thousand Only) **Earnest Money Deposit (EMD)** Rs.74100.00/ - (Rupees Seventy Four Thousand One Hundred Only)
Demand Draft to be made in name of : Arcil - Trust -2026C - 007			**Payable at Par**	
RTGS details : Bank A/C No.: 57500001804540, Bank Name: HDFC Bank Ltd., IFSC: HDFC0000542, Branch Address: MUMBAI - KAMALA MILLS				
Mr. Shibu Bishwanath Singh Mrs. Pinki Kumari (Prospect No- IL10470973)	15/10/2025 Rs. 1826293.00 (Rupees Eighteen Lakh Twenty Six Thousand Two Hundred and Ninety Three Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: R.S.No. 43,127, R.s.no. 43, Ayodhyapura M Township-2, Kapodra Ankleshwar- 393001 Area Admeasuring (in Sq. Ft.): Property Type: Land_Area, Super_Built_Up_Ar ea, Saleable_Area, Built_Up_Area Property Area: 570.00, 351.00, 1197.00, 544.00	05/04/2026 **Total Outstanding As On Date** 13/05/2026 Rs. 1880987.89/- (Rupees Eighteen Lakh Eighty Thousand Nine Hundred Eighty Seven and Eighty Nine Paise Only)	Rs.1185000.0/- (Rupees Eleven Lakh Eighty Five Thousand Only) **Earnest Money Deposit (EMD)** Rs.118500.00/- (Rupees One Lakh Eighteen Thousand Five Hundred Only)
Mr. Pawan Kumar Singh Mrs. Kanchan Devi (Prospect No- IL10527739)	13/01/2025 Rs. 1224001.00 (Rupees Twelve Lakh Twenty Four Thousand and One Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: Plot No : 94, Sarthi Residency, Near Jitali Lake, Near Jitali Post Office, Dadhal To Jitali Road, Jitali, R.s.no. 15, Old R.s No. 787, Moje - Jitali, Ankleshwar, Bharuch, 393001 Area Admeasuring (in Sq. Ft.): Property Type: Land_area, Saleable_area, Super_built_up_ar Ea Property Area: 432.00, 988.00, 392.00	05/04/2026 **Total Outstanding As On Date** 13/05/2026 Rs. 1214347.16/- (Rupees Twelve Lakh Fourteen Thousand Three Hundred Forty Seven and Sixteen Paise Only)	Rs.918000.0/- (Rupees Nine Lakh Eighteen Thousand Only) **Earnest Money Deposit (EMD)** Rs.91800.0 0/- (Rupees Ninety One Thousand Eight Hundred Only)
Mr. Ujjawal Kumar Mrs. Shalu Priya Dubey (Prospect No- IL10597372)	15/10/2025 Rs. 1863836.00 (Rupees Eighteen Lakh Sixty Three Thousand Eight Hundred and Thirty Six Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: Plot No.123, Ayodhyapura M Township 2, R.s No.43, Near Sarjan Towar, Kapodara, Ankleshwar Gujarat 393001 Area Admeasuring (in Sq. Ft.): Property Type: Land_area, Super_built_up_ar Ea, Saleable_area, Built_up_area Property Area: 570.00, 351.00, 1,422.00, 544.00	05/04/2026 **Total Outstanding As On Date** 13/05/2026 Rs. 1900265.73/-(Rupees Nineteen Lakh Two Hundred Sixty Five and Seventy Three Paise Only)	Rs.1185000.0/- (Rupees Eleven Lakh Eighty Five Thousand Only) **Earnest Money Deposit (EMD)** Rs. 118500.00/- (Rupees One Lakh Eighteen Thousand Five Hundred Only)
Mr. Kamlesh B Harijan Mr. Bhailabhai Harijan (Prospect No- IL10066777)	18/10/2025 Rs. 843576.00 (Rupees Eight Lakh Forty Three Thousand Five Hundred and Seventy Six Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: S-707, Umang Narol 7, Bh. Old Narol Court, Nr. Laxminagar, Narol, Ahmedabad, Gujarat, India, 382415 Area Admeasuring (in Sq. Ft.): Property Type: Carpet_area, Super_built_up_ar Ea Property Area: 350.00, 540.00	25/04/2026 **Total Outstanding As On Date** 19/05/2026 Rs. 586116.89/- (Rupees Five Lakh Eighty Six Thousand One Hundred Sixteen and Eighty Nine Paise Only)	Rs.684000.0/- (Rupees Six Lakh Eighty Four Thousand Only) **Earnest Money Deposit (EMD)** Rs.68400.0 0/- (Rupees Sixty Eight Thousand Four Hundred Only)
Mr. Rasidbhai Masrubhai Mogal Mrs. Rasidaben Rasidbhai Mogal (Prospect No- IL10094200)	14/10/2025 Rs. 867928.00 (Rupees Eight Lakh Sixty Seven Thousand Nine Hundred and Twenty Eight Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: 360, Dream City, Sr. No.130, Dadhal, Jitali Road, Nr.sun City, Ankleshwar- 393001 Area Admeasuring (in Sq. Ft.): Property Type: Land_Area, Saleable_Area, Super_Built_Up_Ar ea Property Area: 456.00, 236.00, 456.00	11/04/2026 **Total Outstanding As On Date** 19/05/2026 Rs. 860612.66/- (Rupees Eight Lakh Sixty Thousand Six Hundred Twelve and Sixty Six Paise Only)	Rs.627000.0/- (Rupees Six Lakh Twenty Seven Thousand Only) **Earnest Money Deposit (EMD)** Rs.62700.00/- (Rupees Sixty Two Thousand Seven Hundred Only)
Mr. Pethabhai Manabhai Parmar Mrs. Ramilaben Pethabhai Parmar Senting Work (Prospect No- IL10180431)	23/05/2023 Rs. 570129.00 (Rupees Five Lakh Seventy Thousand One Hundred and Twenty Nine Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: Milkhat No. 177, Parmar Was, Near Rajput Vas, Land Area admeasuring 1254 sq. ft. carpet area admeasuring 525.95 sq. ft. built up area admeasuring 821.61 sq. ft. Rampura (K), Palanpur Bazar, Gram Panchayat, Palanpur, Gujarat, India 385520	14/04/2026 **Total Outstanding As On Date** 19/05/2026 Rs. 636008.08/- (Rupees Six Lakh Thirty Six Thousand Thirty Eight and Eight Paisa Only)	Rs.736000.0/- (Rupees Seven Lakh Thirty Six Thousand Only) **Earnest Money Deposit (EMD)** Rs.73600.0 0/- (Rupees Seventy Three Thousand Six Hundred Only)
Mr. Vikash Nath Deo Mrs. Sushma Devi (Prospect No- IL10212015)	13/10/2025 Rs. 1275162.00 (Rupees Twelve Lakh Seventy Five Thousand One Hundred and Sixty Two Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: Plot No. 154, Siddheswar Residency, Bh Giriraj Hotel N.h No 8, Survey No.42/21, 42/22,44, 24/22p, 1 To 183, Motali, Ankleshwar, Gujarat, India, 393001 Area Admeasuring (in Sq. Ft.): Property Type: Land_Area, Saleable_Area, Super_Built_Up_Area Property Area: 456.00, 1185.00, 486.00	11/04/2026 **Total Outstanding As On Date** 19/05/2026 Rs. 1315383.07/-(Rupees Thirteen Lakh Fifteen Thousand Three Hundred Eighty Three and Seven Paisa Only)	Rs.917000.0/- (Rupees Nine Lakh Seventeen Thousand Only) **Earnest Money Deposit (EMD)** Rs.91700.00/- (Rupees Ninety One Thousand Seven Hundred Only)
Mr. Bhavesh Hiralal Mahyavanshi Mrs. Dixaben Bhaveshbhai Mahyavanshi (Prospect No- IL10254470)	13/10/2025 Rs. 2195205.00 (Rupees Twenty One Lakh Ninety Five Thousand Two Hundred and Five Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: C-706, Abhilashha Residency, Nr. Siddhi & Bhagirath Serinity Bunglow, New T.p Scheme Road, Lambha, Ahmedabad-382405 Area Admeasuring (in Sq. Ft.): Property Type: Carpet_Area, Saleable_Area Property Area: 536.00, 1,035.00	25/04/2026 **Total Outstanding As On Date** 19/05/2026 Rs. 2280572.11/-(Rupees Twenty Two Lakh Eighty Thousand Five Hundred Seventy Two and Eleven Paise Only)	Rs.1803000.0/- (Rupees Eighteen Lakh Three Thousand Only) **Earnest Money Deposit (EMD)** Rs.180300.00/- (Rupees One Lakh Eighty Thousand Three Hundred Only)
Mr. Amraji Dharji Thakor Mrs. Bhavana Thakor Thakor Amraji Dharji (Prospect No- IL10256725)	14/10/2025 Rs. 793798.00 (Rupees Seven Lakh Ninety Three Thousand Seven Hundred and Ninety Eight Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: Y-607, Umang Narol 8, Narol, Ahmedabad- 382405 Area Admeasuring (in Sq. Ft.): Property Type: Saleable_Area, Carpet_Area Property Area: 405.00, 405.00	25/04/2026 **Total Outstanding As On Date** 19/05/2026 Rs. 804234.63/- (Rupees Eight Lakh Four Thousand Two Hundred Thirty Four and Sixty Three Paise Only)	Rs.889000.0/- (Rupees Six Lakh Eighty Nine Thousand Only) **Earnest Money Deposit (EMD)** Rs.68900.00/- (Rupees Sixty Eight Thousand Nine Hundred Only)
Mr. Manoj Kumar Mrs. Sangita (Prospect No- IL10415315)	18/10/2025 Rs. 1233068.00 (Rupees Twelve Lakh Thirty Three Thousand and Sixty Eight Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: 727,69, Lake Villa-2, Old S.no 45, Block No./ S.no 727, Moje. Jitali, Sub Dist. Ankleshwer, Dist. Bharuch, Gujarat-393001 Area Admeasuring (in Sq. Ft.): Property Type: Land_Area, Super_Built_Up_Ar ea, Saleable_Area Property Area: 431.00, 455.00, 1280.00	25/04/2026 **Total Outstanding As On Date** 19/05/2026 Rs. 1271454.39/-(Rupees Twelve Lakh Seventy One Thousand Four Hundred Fifty Four and Thirty Nine Paise Only)	Rs.790000.0/- (Rupees Seven Lakh Ninety Thousand Only) **Earnest Money Deposit (EMD)** Rs.79000.00/- (Rupees Seventy Nine Thousand Only)
Mr. Vikram Navinchandra Jani Mrs. Savitaben (Prospect No- IL10673196)	09/10/2025 Rs. 1288927.00 (Rupees Twelve Lakh Eighty Eight Thousand Nine Hundred and Twenty Seven Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: Makan No.13, Suvidha Residency, Revenue Survey No. 955 (Old No. 477/2 paiki, 479), Plot No. 3 paiki, Village : Mahesana Taluka : Mahesana District : Mahesana 384001 Area Admeasuring (in Sq. Ft.): Property Type: Land_Area, Built_Up_Area, Carpet Area Property Area: 377.00, 432.50, 432.50	26/04/2026 **Total Outstanding As On Date** 19/05/2026 Rs. 1332552.83/-(Rupees Thirteen Lakh Thirty Two Thousand Five Hundred Fifty Two and Eighty Three Paise Only)	Rs.825000.0/- (Rupees Eight Lakh Twenty Five Thousand Only) **Earnest Money Deposit (EMD)** Rs.82500.0 0/- (Rupees Eighty Two Thousand Five Hundred Only)
Mr. Babubhai Rathod Mrs. Daxaben Babubhai Rathod (Prospect No- 844536)	23/07/2022 Rs. 1306418.00 (Rupees Thirteen Lakh Six Thousand Four Hundred and Eighteen Only) **Bid Increase Amount** Rs. 5,000/- (Rupees Five Thousand Only)	All that part and parcel of the property bearing: Non agricultural plot of land in Mauje, Bearing R.S. No. 260, Block No. 250, Plot No. 29, admeasuring 16526 Sq. Mtrs., known as Suryanshi Residency Paikki, admeasuring 40.80 Sq. mtrs. Construction admeasuring 24.08 Sq. Mtrs. Road & COP admeasuring 14.17 Sq. trs. Palsana, Surat Gujarat 394315, India	25/04/2026 **Total Outstanding As On Date** 19/05/2026 Rs.1149628.79/-(Rupees Eleven Lakh Forty Nine Thousand Six Hundred Twenty Eight and Seventy Nine Paise Only)	Rs.992000.0/-(Rupees Nine Lakh Ninety Two Thousand Only) **Earnest Money Deposit (EMD)** Rs.99200.0 0/- (Rupees Ninety Nine Thousand Two Hundred Only)
Mr. Deepak Bhanjibhai Nakum Raj Accounting Service Mrs. Geetaben D Nakum (Prospect No- IL10082965)	16/08/2022 Rs. 3033127.00 (Rupees Thirty Lakh Thirty Three Thousand One Hundred and Twenty Seven Only) **Bid Increase Amount** Rs.20000.00/- (Rupees Twenty Thousand Only)	All that part and parcel of the property bearing: Sub Plot No. 77/2 paiki admeasuring 78.88 sq. mt. out of sub plot no. 77/1 and 77/2, Plot No. 77, T.P scheme no.1, R.S. No. 18 and 19/1, Satyasai Nagar, Opp. Devika Pan Gulabnagar, Jamnagar, Gujarat, India 361001	29/03/2026 **Total Outstanding As On Date** 13/05/2026 Rs. 3042390.80/-(Rupees Thirty Lakh Forty Two Thousand Three Hundred Ninety and Eighty Paise Only)	Rs.2609000.0/- (Rupees Twenty Six Lakh Nine Thousand Only) **Earnest Money Deposit (EMD)** Rs.260900.00/- (Rupees Two Lakh Sixty Thousand Nine Hundred Only)
Demand Draft to be made in name of : Arcil - Trust -2026- 015			**Payable at Par**	
RTGS details : Bank A/C No.: 57500001796255, Bank Name: HDFC Bank Ltd., IFSC: HDFC0000542, Branch Address: MUMBAI - KAMALA MILLS				

Date of Inspection of property	EMD Last Date	Date/ Time of E-Auction
23/07/2026, 11:00 hrs - 14:00 hrs	25/07/2026 till 5 pm.	28/07/2026 at 11:00 hrs.- 13:00 hrs

Pending Litigations known to ARCIL : NILL | **Encumbrances/Dues known to ARCIL : NILL**

Name & Contact Number / Mail Id of Service Provider:
Name: Mr. Navneet Singh Contact No./Mail ID: +91 99991 05933/eauctions@XpertAuction.com

Terms and Conditions: 1. The Auction Sale is being conducted through e-auction through the website https://XpertAuction.com and as per the Terms and Conditions of the Bid Document, and as per the procedure set out therein. **2.** The Authorised Officer ("AO") ARCIL shall not be held responsible for internet connectivity, network problems, system crash down, power failure etc. **3.** At any stage of the auction, the AO may accept/reject/modify/cancel the bid/offer or post-pone the Auction without assigning any reason thereof and without any prior notice. **4.** The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, applicable GST on the purchase consideration, stamp duty, registration fees, etc. that is required to be paid in order to get the secured asset conveyed/delivered in his/her/its favour as per the applicable law. **5.** The intending bidders should make their own independent enquiries/ due diligence regarding encumbrances, title of secured asset and claims/rights/dues affecting the secured assets, including statutory dues, etc., prior to submitting their bid. The auction advertisement does not constitute and will not constitute any commitment or any representation of ARCIL. The Authorized Officer of ARCIL shall not be responsible in any way for any third-party claims/rights/dues. **6.** The particulars specified in the auction notice published in the newspapers have been stated to the best of the information of the undersigned; however undersigned shall not be responsible / liable for any error, misstatement or omission. **7.** The Borrower/ Guarantors/ Mortgagors, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rules 8 and 9 of the Security Interest (Enforcement) Rules, about the holding of the above mentioned auction sale. **8.** In the event, the auction scheduled hereinabove fails for any reason whatsoever, ARCIL has the right to sell the secured asset by any other methods under the provisions of Rule 8(5) of the Security Interest (Enforcement) Rules, 2002 and SARFAESI Act, 2002.

Place: Gujarat
Date: 13/06/2026

Sd/-, Authorized Officer , Asset Reconstruction Company (India) Ltd.
Trustee of Arcil - Trust -2026 - 010 / Arcil - Trust -2026C - 007 / Arcil - Trust -2026- 015

AXIS BANK

AXIS BANK LIMITED (CIN: L65110GJ1993PLC020769)
Stressed Assets Group, Corporate Office, "Axis House", 7th Floor, C-2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400025.
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SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower/ Mortgagor/ Guarantors **1.Spel Granito Private Limited (Borrower, Mortgagor & Hypothecator) (Currently under liquidation of IBC Code)** Having its registered office at S.No. 488, Near Pavadiyari Temple, At. Jasmadgadh Jetpar Road, Morbi, Gujarat-363630 **2. Mr. Mahendra Kalyenjibhai Zalariya (Director & Guarantor** Residing at 159, Anupam Society, Ravapar 6, Ravapara, Morbi, Gujarat-363641. **3. Mrs. Lalita Mahendra Zalariya (Director & Guarantor)** Residing at Om, Anupam Society-4, Opp. Bhila House, Ravapar Road, Morbi, Gujarat-363641. **4. Mrs. Ramaben Dhanjibhai Chikhaliya (Mortgagor & Guarantor)** Residing at 401, Shivdhara Apartment, Panchvati Main Road, Atithi Chowk, Rajkot, Gujarat-360001. **5. Mr. Rasiklal Ratanshibhai Patel (Guarantor)** Residing at Shkar Timbar, Morbi, Rajkot, Gujarat-363641. **6. Mr. Pareshbhai Dhanjibhai Patel (Guarantor)** Residing at 401, Shivdhara Apartment, Panchvati Main Road, Atithi Chowk, Rajkot, Gujarat-360001.

That the below described immovable properties mortgaged/charged to Axis Bank Limited i.e. Secured Creditor, the physical possession of which has been taken by the Authorised Officer on **28th January 2026** will be sold on "AS IS WHERE IS", "AS IS WHAT IS", AND "WHATEVER THERE IS" and "NO RECOURSE BASIS" **on 30th June 2026**, for recovery of **Rs. 13,29,46,828.54/- (Rupees Thirteen Crores Twenty-Nine Lakhs Forty Six Thousand Eight Hundred Twenty Eight and Fifty Four Paisa only)** as on 31st January 2026 with further interest from **1st February 2026** till the date of payment till the date of payment, incidental expenses, other charges, costs etc. due to Axis Bank Limited from the above-mentioned borrower and guarantors.

DESCRIPTION OF THE IMMOVABLE PROPERTIES

Details of lot	Description of Property	Reserve Price (Amt. in Rupees)	Earnest Money Deposit
Lot No.1	All that pieces and parcel of immovable property compromising of any industrial Shed constructed on Industrial N. A. land admeasuring 9719-80 Sq. Mt. and adjoining open land admeasuring 9007-20 Sq. Mt. Collectively admeasuring 18727-00 Sq. Mt. of Revenue Survey No. 488 paiki of Village Jasmatgadh along with All that pieces and parcel of immovable property of Open Land of Plot No.2 and 3 admeasuring 1235.97 Sq Mtr of Revenue Survey No. 485 paiki 1 of Jasmatgadh Village of Morbi Taluka of Morbi District	Rs. 4,65,00,000/-	Rs. 46,50,000/-

Last date for submission of bid and EMD Remittance	Demand Draft/Pay Order/online transfer in the favour of 'Axis Bank Ltd.' payable at Mumbai, to be submitted on or before **29th June 2026 by 5:00 p.m.** at either of the following address :- **Mumbai – Mr. Atul Mishra,** Axis Bank Ltd., 7th Floor, "Axis House", Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400 025. Mob:+91 9821367780 **Account Number for transfer online EMD.** **IFSC Code** - UTIB0000711, **Acc No.** - 71101291013432 **Acc Name** - NPA RECOVERY PENDING APPROPRIATION **Branch Name** - CREDIT MANAGEMENT CENTRE
Inspection of Property	For inspection, please contact Mr. Atul Mishra (Authorised officer) on the following number +91 9821366780. Inspection shall be done with prior approval of authorised officer.
Date and time of e-auction	**30th June 2026, between 1.00 p.m. to 2.00 p.m.** with auto-extension of five minutes each in the event of bids placed in the last five minutes.
Bid Increment Amount	Rs.1,00,000/- (Rupees One Lakhs Only)

Encumbrances known to the Secured Creditor: Not Known

For detailed terms and conditions of the sale, please refer to the link provided in https://www.axisbank.com/auction-notices and/or https://axisbank.auctiontiger.net

Date: 12.06.2026
Place: Mumbai

Axis Bank Ltd.

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PITHADAI CONSTRUCTION PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**PITHADAI CONSTRUCTION PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	01/06/2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U45203GJ2015PTC083371**
5.	Address of the registered office and principal office (if any) of corporate debtor	**REGD. OFFICE:** Pithadai Construction Private Limited, Unit No. FF-36A, Vaibhav Shopping Complex, Bhavya Park, Bopal, Ahmedabad, Gujarat-380058
6.	Insolvency commencement date in respect of corporate debtor	10.06.2026
7.	Estimated date of closure of insolvency resolution process	07.12.2026 (180th day from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Khushvinder Singhal Regn. No.: IBBI/IPA-002/IP-N00888/2019-2020/12833
9.	Address and e-mail of the interim resolution professional, as registered with the Board	H. No. 399, Sector-12A, Panchkula, Haryana-134112 Email: kvsinghal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	H. No. 399, Sector-12-A, Panchkula, Haryana-134112 Email: cirp.pithadai@gmail.com Mobile No. 9914030030
11.	Last date for submission of claims	24.06.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)- NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 given below for applicable form(s) (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Pithadai Construction Private Limited on 10.06.2026.

The creditors of Pithadai Construction Private Limited are hereby called upon to submit their claims with proof on or before 24.06.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note- 1
Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for Claims by Financial Creditors
Form CA: for Claims by Financial Creditors in a Class
Form D: for Claims by a workmen and employee
Form E: for Claims by Authorized Representative of Workmen and Employees
Form F: for Claims by creditors other than financial creditors and operational creditors
Submission of false or misleading proofs of claim shall attract penalties.

Kindly mention contact details in the claim form so that any query regarding claim can be resolved immediately.

Sd/-
Khushvinder Singhal
(Reg. No. IBBI/IPA-002/IP-N00888/2019-2020/12833)
Interim Resolution Professional in the matter of Pithadai Construction Private Limited

Date: 12.06.2026
Place: Ahmedabad

બજાજ હાઉસિંગ ફાયનાન્સ લીમીટેડ

કોર્પોરેટ ઓફીસ : સેરેબ્રુમ આઈટી પાર્ક બીર બિલ્ડીંગ પાંચમો માળ, કલ્યાણી નગર, પુણે, મહારાષ્ટ્ર-૪૧૧૦૧૪
શાખા ઓફીસ : પહેલો માળ, શ્રી બિલ્ડીંગ, મીસ્ટર પફ ઉપર, એક્સીસ બેંક સામે, હાલોલ-ગોધરા રોડ, હાલોલ-૩૮૯૩૫૦

કબ્જા નોટીસ

સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રકશન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ ની કલમ ૧૩(૪) હેઠળ. સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ નો નિયમ ૮-(૧). (પરિશિષ્ટ ૪)

જત જણાવવાનું કે મેસર્સ બજાજ હાઉસિંગ ફાયનાન્સ લીમીટેડ (બીએચએફએલ) ના નીચે સહી કરનાર અધિકૃત અધિકારીએ સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રકશન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ હેઠળ અને સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૩ સાથે વંચાતી કલમ ૧૩(૨) હેઠળ મળેલ સત્તાનો ઉપયોગ કરીને અહીં નીચે જણાવેલ દેવાદાર(રો)/સહ-દેવાદારો/જામીનદાર(રો) ને નોટીસમાં જણાવેલ રકમ જણાવેલ નોટીસ મળ્યાની તારીખથી ૬૦ દિવસની અંદર ચુકવવા જણાવ્યું હતું. દેવાદાર(રો)/સહ-દેવાદારો/જામીનદાર(રો) રકમની પરત ચુકવણી કરવામાં નિષ્ફળ ગયા છે, પરિણામે દેવાદાર(રો)/સહ-દેવાદારો/જામીનદાર(રો) અને જાહેર જનતાને અહીં નોટીસ આપવામાં આવે છે કે મેસર્સ બજાજ હાઉસિંગ ફાયનાન્સ લીમીટેડના વતી નીચે સહી કરનારે સદરહુ નિયમોના નિયમ ૮(૧) સાથે વંચાતા સદરહુ કાયદાની કલમ ૧૩(૪) હેઠળ પ્રાપ્ત સત્તાનો ઉપયોગ કરીને અહીં નીચે જણાવેલ મિલકતનો કબજો મેળવી લીધો છે. પરિણામે ખાસ કરીને દેવાદાર(રો)/સહ-દેવાદારો/જામીનદાર(રો) અને જાહેર જનતાને નીચે જણાવેલ મિલકત સાથે સોદો ન કરવા સાવધ કરવામાં આવે છે અને જણાવેલ મિલકત સાથેનો કોઇપણ સોદો બીએચએફએલની અહીં નીચે જણાવેલ રકમ(મો) અને તેના પરના સકત વ્યાજના પ્રથમ ચાર્જને આધિન રહેશે.

દેવાદાર(રો)/જામીનદાર(રો) નું નામ (લોન એકાઉન્ટ નંબર, શાખાનું નામ)	સિક્યોર્ડ મિલકત (સ્થાવર મિલકતની) ની વિગત	માંગણા નોટીસની તારીખ અને રકમ	કબ્જાની તારીખ
શાખા : હાલોલ (લોન નંબર : 4L3RML0102977779) ૧. માસુમ મહમંદસાફિક મલિક (દેવાદાર), સરનામું : તળાવ સૈયદવાડા પાસે, ગોધરા, પંચમહાલ-૩૮૯૦૦૧ **૨. નુરસીતારા મહમંદસાફિક મલેક (સહ-દેવાદાર)**, સરનામું : ૩-૪૯, સૈયદવાડા ગોધરા પંચમહાલ-૩૮૯૦૦૧ **૩. મહમંદસાફિક તોહિદુર મલેક (બંગાલી) (સહ-દેવાદાર)** સરનામું : સૈયદવાડા ગોધરા પંચમહાલ-૩૮૯૦૦૧	સિટી ટિક્કા નં. ૭, ૩૨.૬૦ ચો.મી. જમીન, ફ્લેટ નં. ૧૯ અને ૭.૫૨ ચો.મી. જમીન લોટ નં. ૨૦ - કુલ ૪૦.૧૩ ચો.મી. જમીન લાટ નં. ૧૯ અને ૨૦, ગ્રાઉન્ડ ફ્લોર, પહેલો માળ અને બીજો માળ, મિલકત નં. ૩/૪૯, ૩/૪૯/૧, ૩/૪૯/૨ (ટેન્ડ્રા) સૈયદવાડા, સમ સાગર લેક એસવીપી રોડ પાસે, ગામ-તાલુકો-ગોધરા, પંચમહાલ, ગોધરા, ગુજરાત-૩૮૯૦૦૧ ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા.	૨૮-૦૨-૨૦૨૬ રૂા. ૫૪૧૭૫૨/- (રૂપિયા પાંચ લાખ એકતાલીસ હજાર સાતસો બાવન પૂરા)	૧૦-૦૬-૨૬

સ્થળ : ગોધરા (ગુજરાત), તારીખ : ૧૩.૦૬.૨૦૨૬ — સહી/- અધિકૃત અધિકારી, બજાજ હાઉસિંગ ફાયનાન્સ લીમીટેડ

એયુ સ્મોલ ફાયનાન્સ બેંક લીમીટેડ

જાણવાજોગ નોટીસ

નીચે જણાવેલ દેવાદારો અને સહ-દેવાદારોને ગીરો મિલકતો (નીચે કોષ્ટકમાં જણાવેલ) જે **સરફૈસી એક્ટ, ૨૦૦૨** હેઠળ હરાજી પ્રક્રિયા મારફત **એયુ સ્મોલ ફાયનાન્સ બેંક લીમીટેડ (શીડ્યુલ કોમર્સીયલ બેંક)** દ્વારા વેચવામાં આવનાર છે તેમાંથી તેમની જંગમ મિલકતો દુર કરવા જાણ કરવામાં આવે છે, જો ૧૫ દિવસની અંદર તે દુર કરવામાં નહી આવે તો જંગમ મિલકતો તેમના ખર્ચે કોઇપણ ભાડુતી સ્થાને ખસેડવામાં આવશે અને તેઓ ફેરવતી વખતે થનાર કોઇપણ નુકશાન માટે પણ જવાબદાર ગણાશે. અન્ય પુછપરછ માટે નીચે જણાવેલ લાગતી વળગતી વ્યકિતનો સંપર્ક કરો.

લોન એકાઉન્ટ નંબર / દેવાદાર/ સહ-દેવાદાર/ ગીરવેદાર/જામીનદારનું નામ	ગીરો મિલકતની વિગત	સંપર્ક વ્યક્તિ
લોન નં. L9001060116750211, લુહાર જાકિરહુસેન જે યુસુફભાઇના પુત્ર (દેવાદાર), નસિમાબાનું જાકિરહુસેન લુહાર જે યુસુફખાનના પુત્ર (સહ-દેવાદાર)	મુકામ-શોપ નં. ૩ અને ૧૬, સર્વે નં. ૫૭/૨ પૈકી ૨, ગ્રાઉન્ડ ફ્લોર, માધવ કોમ્પલેક્ષ, ગામ-ખાલિકપુર, તાલુકો-મોડાસા, જિલ્લો-અરવલી, ગુજરાત	પ્રકાશ બારોટ ૭૫૭૪૮૦૩૮૫૪
લોન નં. L9001060123665639, રબારી વિપુલભાઇ વશરામભાઇ જે વશરામભાઇના પુત્ર (દેવાદાર), શ્રીમતી રબારી બબુબેન વશરામભાઇ (સહ-દેવાદાર)	મ્યુનિસિપલ કોર્પોરેશન શોપ નં. ૨૧૬, બીજો માળ, પેવેલિયન પ્લાઝા, માર્ક પોઈન્ટ પાસે, એસબીઆઈ બેંક ડિંડોળી, કારડવા રોડ, સુરત, જિલ્લો સુરત, ગુજરાત	દેવાંગ પરિખ ૯૯૮૦૦૪૯૦૧૨
લોન નં. L9001060726958754, મેસર્સ સુરભી ફેશન (દેવાદાર), વિશાનસિંઘ સી. દિયોરા (સહ-દેવાદાર), શ્રીમતી લલીતા દેવી વિશાન સિંઘ દિયોરા (સહ-દેવાદાર)	મુકામ-પ્લોટ નં. ૨૧૬૯ અને ૨૧૭૦, હર્ષ બંગલોઝ, ઓમ નગર, ફમ નં. ૭૮/૧, બ્લોક નં. ૧૩૬, ગામ-ડિંડોલી, જિલ્લો-સુરત, ગુજરાત	દેવાંગ પરિખ ૯૯૮૦૦૪૯૦૧૨

તારીખ : ૧૨-૦૬-૨૦૨૬ — સ્થળ : ગુજરાત — અધિકૃત અધિકારી, એયુ સ્મોલ ફાયનાન્સ બેંક લીમીટેડ

ટાટા કેપિટલ હાઉસિંગ ફાયનાન્સ લીમીટેડ

રજીસ્ટર્ડ ઓફીસ : ૧૧મો માળ, ટાવર એ, પેનિન્સુલા બિઝનેસ પાર્ક, ગણપતરાવ કદમ માર્ગ, લોઅર પરેલ, મુંબઇ - ૪૦૦૦૧૩, CIN : U67190MH2008PLC187552

કબજા નોટીસ (સ્થાવર મિલકત માટે)

(સિક્યોરીટી ઇન્ટરેસ્ટ એન્ફોર્સમેન્ટ નિયમો, ૨૦૦૨ ના નિયમ ૮(૧) સાથે વંચાતા પરિશિષ્ટ ૪ મુજબ)

આથી ટાટા કેપિટલ હાઉસિંગ ફાયનાન્સ લીમીટેડના નીચે સહી કરનાર અધિકૃત અધિકારીએ સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રકશન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ હેઠળ અને સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૩ સાથે વંચાતી કલમ ૧૩(૧૨) હેઠળ પ્રાપ્ત સત્તાનો ઉપયોગ કરીને માંગણા નોટીસ જારી કરી દેવાદારોને નોટીસમાં જણાવેલ રકમ જણાવેલ નોટીસની તારીખથી ૬૦ દિવસની અંદર પરત ચુકવવા જણાવ્યું હતું.

દેવાદારો રકમની પરત ચુકવણી કરવામાં નિષ્ફળ ગયા હોવાથી ખાસ કરીને દેવાદાર અને જાહેર જનતાને જાણ કરવામાં આવે છે કે નીચે સહી કરનારે જણાવેલ નિયમોના નિયમ ૮ સાથે વંચાતી જણાવેલ એક્ટની કલમ ૧૩(૪) હેઠળ તેમને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને અહીં નીચે દર્શાવેલ મિલકતનો કબજો લઇ લીધો છે.

ખાસ કરીને દેવાદારો અને જાહેર જનતાને મિલકત સાથે સોદો ન કરવા સાવધ કરવામાં આવે છે અને મિલકત સાથેનો કોઇપણ સોદો ટાટા કેપિટલ હાઉસિંગ ફાયનાન્સ લીમીટેડની નીચે જણાવેલ રકમ તેમજ તેના પરના વ્યાજ અને માંગણા નોટીસની તારીખથી પેનલ વ્યાજ, ચાર્જ, કોસ્ટ વગેરેને આધિન રહેશે. સિક્યોર્ડ એસેટ પરત મેળવવા માટે એક્ટની કલમ ૧૩ ની પેટા કલમ (૮) ની જોગવાઇઓ પ્રત્યે દેવાદારોનું ધ્યાન દોરવામાં આવે છે.

લોન એક. નંબર	દેવાદાર(રો)/ કાનુની વારસદાર(રો)/ કાનુની પ્રતિનિધિ(ઓ) ના નામ	માંગણા નોટીસની રકમ / માંગણા નોટીસની તારીખ	કબ્જાની તારીખ
TCHHL025900010010 3330 & TCHIN02 5900010021223 & TCHIN0259000100104 780	રમેશભાઈ નરસિંહભાઈ ડોબરિયા (દેવાદાર) અને ચંદુભાઈ નરસિંહભાઈ ડોબરિયા (સહ-દેવાદાર)	રૂા. ૧૫૮૬૬૨૧/- રૂા. ૧૭૭૩૬૯/- રૂા. ૯૧૬૨૭/- / ૧૦-૦૩-૨૦૨૬	૧૦-૦૬-૨૦૨૬ સાંકેતિક કબજો
સિક્યોર્ડ એસેટસ / સ્થાવર મિલકત/ગીરો મિલકતની વિગત : પ્લોટ નં. ૬૭, ક્ષેત્રફળ ૮૭.૪૪ ચો.મી., જે સર્વે નં. ૩૮૩ પૈકી (૩) ની જમીન પરની રેસીડન્સીયલ હેતુસરની બિન ખેતીલાયક જમીન ક્ષેત્રફળ ૧૮૮૧૮.૭૦ ચો.મી. પર બંધાયેલ ઘરની, ગામ: ગોંડલ, તાલુકો ગોંડલ, જિલ્લો રાજકોટ, ગુજરાત ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. **ચતુઃસીમા** : પુર્વ: કોમન પ્લોટ નં. ૩, પશ્ચિમ: બ્લોક નં. ૬૬, ઉત્તર: ૯ મી. રોડ, દક્ષિણ: બ્લોક નં. ૬૫			
10627144	શ્રી જગદિશ ગોરધન અસોદરિયા (દેવાદાર), પ્રવિણાબેન જગદિશભાઇ અસોદરિયા (સહ-દેવાદાર)	રૂા. ૧૪૪૫૧૪૦/- / ૧૦-૦૩-૨૦૨૬	૧૦-૦૬-૨૦૨૬ સાંકેતિક કબજો

સિક્યોર્ડ એસેટસ / સ્થાવર મિલકતની વિગત : બ્લોક/હાઉસ નં. ડી/૨, ઓવર લેન્ડ ક્ષેત્ર ફળ ૬૧-૫૫ ચો.મી. તેમજ બિલ્ટ અપ એરિયા ૫૧ ચો.મી., સબ પ્લોટ નં. ૪૦ થી ૬૪/૧૮ની, શ્યામ વાટિકા તરીકે જાણીતી પ્રિમાઈસીસમાં, સાવન વેલી તરીકે જાણીતી રેસીડેન્સીયલ હેતુસરના બાંધકામ માટે મંજુર કરાયેલ બિન ખેતીલાયક જમીન પર બંધાયેલ, રેવન્યુ સર્વે નં. ૨૪૬ (પૈકી) ૫૭ (નવો રેવન્યુ સર્વે નં. ૧૭૧૦), તાલુકો કાલાવાડ, જિલ્લો જામનગર, ગુજરાત ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. **ચતુઃસીમા** : પુર્વ: ડી/૧ સબ પ્લોટ નં. ૪૦ થી ૬૪/૧૭ ઉપર, પશ્ચિમ: બ્લોક નં. ઈ/૧, સબ પ્લોટ નં. ૪૦ થી ૬૪/૧૯ ઉપર, ઉત્તર: ૯-૦૦ મીટર પહોળો રોડ, દક્ષિણ: બ્લોક ડી/૩, સબ પ્લોટ નં. ૪૦ થી ૬૪/૧૬ ઉપર

તારીખ : ૧૩-૦૬-૨૦૨૬ — સ્થળ : ગુજરાત — સહી/- અધિકૃત અધિકારી, ટાટા કેપિટલ હાઉસિંગ ફાયનાન્સ લીમીટેડ વતી

ડીસીબી બેંક લીમીટેડ

ગ્રાઉન્ડ ફ્લોર, પરિસિમા કોમ્પલેક્ષ, બોડીલાઇન ક્રોસ રોડ, સી. જી. રોડ, અમદાવાદ-૩૮૦૦૦૬ — DCB BANK

સરફૈસી એક્ટ, ૨૦૦૨ નિયમ ૧૩(૨) હેઠળ માંગણા નોટીસ

તમો નીચે જણાવેલ દેવાદાર(રો), સહ-દેવાદાર(રો) એ તમારી સ્થાવર મિલકતો ગીરો કરીને ડીસીબી બેંક લીમીટેડ પાસેથી લોન/નો સવલત(તો) મેળવી છે. તમારા કસુરોને પરિણામે તમારી લોનો નોન-પરફોમિંગ એસેટ તરીકે વર્ગીકૃત કરાઇ હતી. ડીસીબી બેંક લીમીટેડે બાકી રકમની વસુલાત માટે સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રકશન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ (એક્ટ) ની કલમ ૧૩(૨) હેઠળ માંગણા નોટીસ જારી કરી હતી. જેની વિગતો સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૩(૧) સાથે વંચાતી એક્ટની કલમ ૧૩(૨) મુજબ તમોને બજવણીના માર્ગે અને સ્વરૂપે અહીં પ્રસિદ્ધ કરાઇ રહી છે. દેવાદારો, સહ-દેવાદારોની વિગતો, ગીરો મિલકતો, બાકી રકમ, કલમ ૧૩(૨) હેઠળ મોકલેલ માંગણાં નોટીસ અને તે હેઠળની બાકી રકમ નીચે આપેલ છે :

ક્રમ નં.	લોન એકાઉન્ટ નંબર	દેવાદાર/સહ-દેવાદાર/ગીરવેદાર / જામીનદારનું નામ	માંગણાં નોટીસની તારીખ	માંગણાં નોટીસની રકમ
1.	02841700000338	મેસર્સ ત્રીશા ટેક્સટાઇલ્સ જેના પ્રોપરાયટર શ્રીમતી મનિષા સાદિક સુંદરાણી, શ્રીમતી મનિષા સાદિક સુંદરાણી, શ્રી સાદિક અબ્દુલભાઇ સુંદરાણી અને મેસર્સ સાક્ષી એન્ટરપ્રાઇઝ અધિકૃત સહિકર્તા	૨૫-૦૫-૨૦૨૬	રૂા. ૧૭,૭૮,૮૦૦.૬૨/-
સ્થાવર મિલકતની વિગત : યુનિટ નં. આરએસ-૪, ૬૦.૮૪૮ ચો.મી.ની, બીજા માળ પરની, ન વહેંચાયેલ હિત ૧૩ ચો.મી. ધરાવતી મ્યુન્સિપલ ટેનામેન્ટ નં. ૦૧૧૯-૩૩-૨૦૫૬-૦૦૧-જે, સીટી સર્વે નં. ૧૦૬૧+૧૦૭૧+૧૮૩૧/એ+૨૦૩૧+૨૦૩૨, વૈભવ લક્ષ્મી સ્કીમમાં, કાલુપુર વોર્ડ નં. ૩, માં મેસર્સ વિટાલ એનર્જી પ્રાઈવેટ લીમીટેડની માલિકીની અને પાંસભાઈની પોળ પાસે, જુના પ્રકાશ સીનેમા રોડ પર, ઘી કાંટા રોડ, અમદાવાદ ખાતેની શ્રીમતી મનિષા સાદિક સુંદરાણીના નામે રહેલ મિલકત ના તમામ ભાગ અને હિસ્સા. ચતુઃસીમા: ઉત્તર: પાંસભાઈની પોળ તરફનો રોડ અને સીટી સર્વે નં. ૨૦૩૦/એ, ૨૦૩૦/બી અને ૨૦૨૯, પુર્વ: સીટી સર્વે નં. ૧૮૩૧/બી, ૧૧૫૩ વગેરે. (પટણી શેરી), દક્ષિણ: સીટી સર્વે નં. ૧૧૧૯, ૧૧૬ વગેરે અને જુના પ્રકાશ સિનેમાનો રોડ, પશ્ચિમ: સીટી સર્વે નં. ૨૦૩૩, ૨૦૩૪ વગેરે. (સિક્યોર્ડ મિલકત)				
2.	DAHLKAD00485192	શ્રી યોગેશકુમાર તિવારી અને શ્રીમતી કંચન તિવારી	૦૨-૦૬-૨૦૨૬	રૂા. ૫,૦૩,૫૨૬.૬૪/-
સ્થાવર મિલકતની વિગત : ફ્લેટનં. ૪૧૦, ચોથો માળ, ક્ષેત્રફળ આશરે ૫૮૭ ચો.ફુટ, સુપર બિલ્ટ અપ એરિયા અને ૩૨.૭૦ ચો.મી. બિલ્ટઅપ એરિયા તેમજ ૮.૨૦ ચો.મી. શ્રી સાંઇ પુજન રેસીડેન્સી, બી-૨ ની જમીનમાં ન વહેંચાયેલ હિસ્સો ધરાવતી સર્વે નં. ૨૦૧/૨ બ્લોક નં. ૨૬૮, સાંઇ વાટીકા રો હાઉસ વિભાગ-૨, મંજુર કરેલ પ્લાન મુજબ પ્લોટનં. ૮ થી ૧૦ માં (સાઇટ મુજબ પ્લોટ નં. બી-૨) ક્ષેત્રફળ ૪૯૮.૩૨ ચો.મી. જમીન પરની ગામ બાગુમારા, તાલુકો પલસાણા, જિલ્લો સુરત ખાતેની મિલકત. ચતુઃસીમા: પુર્વ: ફ્લેટનં. ૪૧૧, પશ્ચિમ: ફ્લેટનં. ૪૦૯, ઉત્તર: પાસેની મિલકત, દક્ષિણ: પેસેજ (સિક્યોર્ડ મિલકત)				
3.	DRBLBHV00649855	શ્રી શાહ નરેશ ખીમચંદભાઈ, શ્રીમતી શાહ શોભા નરેશભાઈ, શ્રીમતી શાહ અમી રાજેશ અને શ્રી શાહ રાજેશ ખીમચંદભાઈ	૦૬-૦૬-૨૦૨૬	રૂા. ૨,૬૫,૮૫,૬૨૮/-
સ્થાવર મિલકતની વિગત : પ્લોટ નં. ૫૬૭, ક્ષેત્ર ફળ એરિયા ૨૩૧.૦૦ ચો.મી., તેમજ બાંધકામ એરિયા ક્ષેત્ર ફળ ૨૪૩.૫૩ ચો.મી., રેવન્યુ સર્વે નં. ૪૬૯/૧, સીટી સર્વે વોર્ડ નં. ૭, શીટ નં. ૩૨૯, સીટી સર્વે નં. ૩૦૩૬/૧/૫૬૭ની બિન-ખેતીલાયક જમીન પરની ઇસ્કોન મેઘા સીટી તરીકે જાણીતી ગામ વડવા, તાલુકો અને જિલ્લો ભાવનગર ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા. ચતુઃસીમા: પુર્વ: પ્લોટનં. ૫૬૮ અને પ્લોટ નં. ૫૮૩, પશ્ચિમ: પ્લોટનં. ૫૬૬, ઉત્તર: ૧૨ મીટર રોડ અને પ્લોટ નં. ૫૩૧, દક્ષિણ: પ્લોટ નં. ૫૮૫. (સિક્યોર્ડ મિલકત)				

તમો દેવાદાર/રો અને સહ-દેવાદારો/જામીનદારો ને આથી ઉપરોક્ત માંગણાની પુરેપુરી રકમ તેમજ ઉપર જણાવ્યા મુજબ તેના પરનું સકત વ્યાજ આ નોટીસ મળ્યાની તારીખથી ૬૦ દિવસ અંદર ચુકવવા જણાવામા આવે છે, જેમાં નિષ્ફળ જતાં, ઉપરોક્ત સિક્યોરીટીઝને ટાંચમાં લેવા માટે એક્ટ હેઠળ કાર્યવાહી કરવામાં આવશે. એક્ટની કલમ ૧૩ની પેટા કલમ (૮) ની જોગવાઈઓ પ્રત્યે તમારુ ધ્યાન દોરવામાં આવે છે જેના આધારે તમે ઉપરોક્ત જોગવાઈઓમાં જણાવેલ ગાળા દરમિયાન સિક્યોર્ડ મિલકતો પરત મેળવવા માટે સ્વતંત્ર છો. નોંધ લેવી કે જણાવેલ એક્ટની કલમ ૧૩(૧૩) અનુસાર, તમોને અમારી મંજૂરી વગર વેચાણ, ભાડે અથવા અન્ય રીતે ઉપરોક્ત મિલકતો ટ્રાન્સફર કરવાની મનાઈ ફરમાવામાં આવે છે.

તારીખ : ૧૩/૦૬/૨૦૨૬ — અધિકૃત અધિકારી
સ્થળ : અમદાવાદ, સુરત, ભાવનગર (ગુજરાત) — ડીસીબી બેંક લીમીટેડ વતી

યુ ગ્રો કેપીટલ લીમીટેડ

UGRO CAPITAL — B-17, Fourth Floor, Art Guild House, Phoenix Market City, Kurla (West), Mumbai-400070

કબજા નોટીસ પરિશિષ્ઠ-૪ (જુઓ નિયમ ૮(૧)) (સ્થાવર મિલકત માટે)

આથી **યુ ગ્રો કેપીટલ લીમીટેડ**, જે તેની રજીસ્ટર્ડ ઓફીસ બી-૧૭, ચોથો માળ, એઆરટી ગિલ્ડ હાઉસ, ફોનિક્ષ માર્કેટ સિટી, કુર્લા (પશ્ચિમ), મુંબઇ-૪૦૦૦૭૦ ખાતે ધરાવે છે. નીચે સહી કરનાર અધિકૃત અધિકારીએ સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રકશન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ (૨૦૦૨ નો ૫૪) હેઠળ અને સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૩ સાથે વંચાતી કલમ ૧૩(૧૨) હેઠળ પ્રાપ્ત સત્તાનો ઉપયોગ કરીને માંગણાં નોટીસો જારી કરી નોટીસમાં જણાવેલ રકમ તેમજ તેના પરનું વ્યાજ આ નોટીસ મળ્યાની તારીખથી ૬૦ દિવસની અંદર ચુકવવાનું જણાવ્યું હતું. દેવાદારો રકમની પરત ચુકવણી કરવામાં નિષ્ફળ ગયા હોવાથી દેવાદારો અને જાહેર જનતાને જાણ કરવામાં આવે છે કે નીચે સહી કરનારે સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૮ સાથે વંચાતી કલમ ૧૩ ની પેટા કલમ (૪) હેઠળ પ્રાપ્ત સત્તાનો ઉપયોગ કરીને અહીં નીચે જણાવેલ મિલકતનો કબજો નીચે જણાવેલ તારીખે લઇ લીધો છે.

ખાસ કરીને દેવાદારો અને જાહેર જનતાને મિલકત સાથેનો કોઇપણ સોદો **યુગ્રો કેપીટલ લીમીટેડ**ની નોટીસમાં જણાવેલ રકમ અને તેના પરના વ્યાજના ચાર્જને આધિન રહેશે. સિક્યોર્ડ મિલકતો પરત મેળવવા માટે ઉપલબ્ધ સમયના સંબંધમાં એક્ટની કલમ ૧૩ ની પેટા કલમ (૮) ની જોગવાઇઓ પ્રત્યે દેવાદારોનું ધ્યાન દોરવામાં આવે છે.

ક્રમ નં.	દેવાદારની વિગત	માંગણા નોટીસની તારીખ અને રકમ	ગીરો મિલકત	કબજાની તારીખ
૧	૧) શ્રી માતાંગી ફુડ સર્વિસિઝ, ૨) સોનલબેન હેમંતભાઇ ગોર, ૩) હેમંતભાઇ મહેશભાઇ ગોર લોન એકાઉન્ટ નં. UGODHMS000081488	માંગણા નોટીસની તારીખ: ૨૮-૦૩-૨૦૨૬ રકમ: રૂા. ૨૯૬૫૩૫૦.૦૦/- (રૂપિયા ઓગણત્રીસ લાખ પાસઠ હજાર ત્રણસો પચાસ પુરા) ૨૮-૦૩-૨૦૨૬ મુજબ	મિલકત નં. ૪૮૬, સર્વે/બ્લોક નં. ૨૭ પૈકી ક્ષેત્રફળ ૧૪૮.૬૪ ચો.મી., પ્લોટ, મોજે-હરિયાળા, તાલુકો-ખેડા, રજીસ્ટ્રેશન જિલ્લો-ખેડા અને પેટા જિલ્લો-ખેડા ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. **મિલકતની ચતુઃસીમા** : પુર્વ : ચંદ્રસિંહ કે. દરબારનું ઘ, પશ્ચિમ : રોડ, ઉત્તર : સર્વે નં. ૨૭ પૈકી પ્લોટ, દક્ષિણ : રોડ	૧૧-૦૬-૨૦૨૬

સ્થળ : ગુજરાત, તારીખ : ૧૩.૦૬.૨૦૨૬ — સહી/- અધિકૃત અધિકારી, યુગ્રો કેપીટલ લીમીટેડ વતી

મુથુટ હાઉસિંગ ફાયનાન્સ કંપની લીમીટેડ

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રજીસ્ટર્ડ ઓફીસ : ટીસી નં. ૧૪/૨૦૭૪-૭, મુથુટ સેન્ટર, પુન્નેન રોડ, થિરુવંતપુરમ-૬૯૫ ૦૩૪, CIN : U65922KL2010PLC025624 કોર્પોરેટ ઓફીસ : ૧૧/એ ૦૧, ૧૩મો માળ, પરીણી ક્રેસકેન્ઝો, પ્લોટ નં. સી૩૮ અને સી૩૯, બાંદ્રા કુર્લા કોમ્પલેક્ષ-જી બ્લોક (પુર્વ), મુંબઇ-૪૦૦૦૫૧, ફોન : ૦૨૨-૬૨૭૨૮૫ ઇમેઇલ : authorised.officer@muthoot.com

પરિશિષ્ઠ-૪ (નિયમ ૮(૧)) કબજા નોટીસ (સ્થાવર મિલકત માટે)

જત જણાવવાનું કે મુથુટ હાઉસિંગ ફાયનાન્સ કંપની લીમીટેડના નીચે સહી કરનાર અધિકૃત અધિકારીએ સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રકશન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ (૨૦૦૨ નો કાયદા નં ૫૪) હેઠળ અને સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૩ સાથે વંચાતી કલમ ૧૩(૧૨) હેઠળ મળેલી સત્તાની રૂએ નીચે જણાવેલ દેવાદાર/રો/જામીનદાર/રોને માંગણા નોટીસ જારી કરી હતી. જણાવેલ નોટીસ મળ્યાની તારીખથી ૬૦ દિવસ પુરા થયા પછી, દેવાદાર/જામીનદાર/રો રકમની ચુકવણી કરવામાં નિષ્ફળ ગયા છે આથી દેવાદાર/રો/જામીનદાર/રો અને જાહેર જનતાને અહીં જાણ કરવામાં આવે છે કે જણાવેલ નિયમોના નિયમ ૮ સાથે વંચાતી જણાવેલ કાયદાની કલમ ૧૩(૪) હેઠળ તેમને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને અહીં નીચે જણાવેલ મિલકતનો ભૌતિક કબજો નીચે જણાવેલ તારીખોએ લઇ લીધો છે.

ક્રમ નં.	લોન / દેવાદાર/સહ-દેવાદાર/ જામીનદારનું નામ	માંગણા નોટીસની તારીખ	કુલ બાકી રકમ (રૂા.) માં વર્તમાન લાગુ વ્યાજ સાથે	કબજાની તારીખ
૧	લોન એકાઉન્ટ નં. 11137081967 ૧. કિશોર સોમીનાથ દુદી ૨. સોમીનાથ ગાંગડુ દુદી	૦૩-૧૧-૨૦૨૫	રૂા. ૨૬૮૫૩૫૧.૦૦/- ૨૫-૧૦-૨૦૨૫ મુજબ	૦૭-૦૬-૨૦[illegible]
	સિક્યોર્ડ મિલકત(તો)/સ્થાવર મિલકત(તો) ની વિગત : એ ટાઈપ, પ્લોટ નં. ૧૦૬, ક્ષેત્રફળ આશરે ૪૮.૧૩ ચો.યાર્ડ એટલે કે ૪૦.૨૬ [illegible] તેમજ ન વહેંચાયેલ હિસ્સો ક્ષેત્રફળ એરિયા ૭.૧૦ કુલ ક્ષેત્રફળ એરિયા ૪૭.૩૬ ચો.મી, સેટલ પાર્ક રેસીડેન્સીની જમીનમાં, રેવન્યુ સર્વે નં. [illegible], બ્લોક નં. ૫૬ (જુનો બ્લોક નં. ૫૧૦) ક્ષેત્રફળ આશરે ૬૪૦૦ ચો.મી. અને રેવન્યુ સર્વે નં. ૨૨૨/૧, બ્લોક નં. ૫૭ (જુનો બ્લોક નં. ૫૦૦) ક્ષેત્રફળ આશરે ૬૮૦૦ ચો.મી., બંનેને જોડ્યા પછી કુલ ક્ષેત્રફળ ૧૩,૨૦૦ ચો.મી. પૈકી, મોજે ગામ ખરચ, તાલુકો અને પેટા જિલ્લો હાંસોટ અને જિલ્લો [illegible] ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. ચતુઃસીમા: પુર્વ: પ્લોટ નં. ૧૦૭, પશ્ચિમ: પ્લોટ નં. ૧૦૫, ઉત્તર: સોસાયટીનો રોડ, દક્ષિણ: પ્લોટ નં. ૮૭			
૨	લોન એકાઉન્ટ નં. MHFLPURMUM000005000204 ૧. માધારામ શવાલજી માળી ઉર્ફે માધારામ માળી, ૨. ગોમતીદેવી માધારામ માળી	૧૧-૦૯-૨૦૨૫	રૂા. ૫૩૬૯૫૨.૦૭/- ૧૦-૦૯-૨૦૨૫ મુજબ	૦૭-૦૬-[illegible]
	સિક્યોર્ડ મિલકત(તો)/સ્થાવર મિલકત(તો) ની વિગત : ફ્લેટ નં. ૩૦૪, સુપર બિલ્ટ અપ એરિયા ક્ષેત્રફળ ૪૫૫ ચો. ફુટ અને બિલ્ટ અપ એરિયા ક્ષેત્ર ફળ ૨૬.૨૦ ચો.મી., ત્રીજો માળ, વિનાયક પેલેસ તરીકે જાણીતી બિલ્ડીંગ, બાંધકામ પ્લોટ નં. ૨૭ થી ૩૦, હરિહંત પાર્ક સો[illegible] વિભાગ-૧, બિન-ખેતીલાયક જમીનનો રેવન્યુ સર્વે નં. ૧૩૩, બ્લોક નં. ૧૩૭/એ, હિસ્સા નં. ૩, ગામ-કડોદરા, પેટા જિલ્લો-પલસાણા, [illegible] સુરત તેમજ જમીનનો ન વહેંચાયેલ પ્રપોશનેટ હિસ્સો, ક્ષેત્રફળ ૬.૨૧ ચો.મી., જમીન અને પડખેનો રોડ ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા. ચતુઃસીમા : પુર્વ : ફ્લેટ નં. ૩૦૭, પશ્ચિમ : ઓટીએસ, દક્ષિણ : ફ્લેટ નં. ૩૦૩, ઉત્તર : ફ્લેટ નં. ૩૦૫			
૩	લોન એકાઉન્ટ નં. 12100083343 ૧. હિસબેન ભીખાભાઇ ઠાકોર, ૨. કિશન ભીખાભાઇ ઠાકોર, ૩. અજય ભીખાભાઇ ઠાકોર, ૪. કરણ ભીખાભાઇ ઠાકોર	૧૩-૧૦-૨૦૨૫	રૂા. ૭૮૧૭૨૧.૫૮/- ૧૩-૧૦-૨૦૨૫ મુજબ	૦૭-૦૬-[illegible]૨૬
	સિક્યોર્ડ મિલકત(તો)/સ્થાવર મિલકત(તો) ની વિગત : ફ્લેટ નં. ઇ/૬૦૬, કાર્પેટ એરિયા ક્ષેત્રફળ ૨૬૫ ચો. ફુટ તેમજ ૨૫ ચો.મી.ના સમતુલ્ય અને વોશ એરિયા બાલ્કની એરિયા, ક્ષેત્રફળ ૨૪ ચો. ફુટ તેમજ ૦૨ ચો.મી.ના સમતુલ્ય, તેમજ કોમન એરિયા, સુપર બિલ્ટ અપ [illegible], મ્યુચ્યલી ફિક્સડ ક્ષેત્રફ ૪૬૦ ચો. ફુટ તેમજ ૪૩ ચો.મી.ના સમતુલ્ય, છઠ્ઠો માળ, બ્લોક નં. ઇ, 'સત્યેશ રેસિડેન્સી' તરીકે જાણીતી સ્કીમ, [illegible]			

સ્થળ : ગુજરાત, તારીખ : ૧૩.૦૬.૨૦૨૬ — સહી/- અધિકૃત અધિકારી, મુથુટ હાઉસિંગ ફાયનાન્સ કંપની લીમીટેડ

ફોર્મ એ
સાર્વજનિક જાહેરાત

(ઇન્સોલ્વન્સી અને બેંકરપ્ટસી બોર્ડ ઓફ ઇન્ડિયા (કોર્પોરેટ પર્સન માટે ઇન્સોલ્વન્સી રીઝોલ્યુશન પ્રોસેસ) નિયમનો, ૨૦૧૬ ના નિયમન ૬ હેઠળ)

પીઠડાઈ કન્સ્ટ્રકશન પ્રાઈવેટ લીમીટેડના ક્રેડીટરોની જાણકારી માટે

સબંધિત વિગતો

૧.	કોર્પોરેટ દેવાદારનું નામ	પીઠડાઈ કન્સ્ટ્રકશન પ્રાઈવેટ લીમીટેડ
૨.	કોર્પોરેટ દેવાદારની સંસ્થાપનની તારીખ	૦૧.૦૬.૨૦૧૫
૩.	ઓથોરીટી જેના હેઠળ કોર્પોરેટ દેવાદાર ઇનકોર્પોરેટ/રજીસ્ટર્ડ છે	કંપની રજીસ્ટ્રાર, અમદાવાદ
૪.	કોર્પોરેટ દેવાદારનો કોર્પોરેટ ઓળખ નંબર / લીમીટેડ લાયબીલીટી આઇડેન્ટીફીકેશન નંબર	U45203GJ2015PTC083371
૫.	કોર્પોરેટ દેવાદારની રજીસ્ટર્ડ ઓફીસ અને મુખ્ય ઓફીસ (જો કોઇ હોય તો) નું સરનામું	રજીસ્ટર્ડ ઓફીસ: પીઠડાઈ કન્સ્ટ્રકશન પ્રાઈવેટ લીમીટેડ, યુનિટ નં. ઓફ્ફીસ-૩૬એ, વૈભવ શોપિંગ કોમ્પ્લેક્ષ, ભગવા પાર્ક, બોપલ, અમદાવાદ, ગુજરાત-૩૮૦૦૫૮
૬.	કોર્પોરેટ દેવાદારના સંદર્ભમાં ઇન્સોલ્વન્સી ની શરૂઆતની તારીખ	૧૦.૦૬.૨૦૨૬
૭.	ઇન્સોલ્વન્સી રીઝોલ્યુશન પ્રક્રિયાની સમાપ્તિની અંદાજિત તારીખ	૦૭.૧૨.૨૦૨૬ (ઇન્સોલ્વેન્સી શરૂઆતની તારીખથી ૧૮૦ દિવસ)
૮.	વચગાળાના રીઝોલ્યુશન પ્રોફેશનલ તરીકે કાર્યરત ઇન્સોલ્વન્સી પ્રોફેશનલના નામ અને રજીસ્ટ્રેશન નંબર	શ્રી ખુશવિંદર સિંઘલ રજી.નં.: IBBI/IPA-002/IP-N00888/2019-2020/12833
૯.	વચગાળાના રીઝોલ્યુશન પ્રોફેશનલનું સરનામું અને ઇમેઇલ, બોર્ડમાં રજીસ્ટર્ડ મુજબ	હાઉસ નં. ૩૯૯, સેક્ટર ૧૨-એ, પંચકુલા, હરિયાણા-૧૩૪૧૧૨ ઇમેઇલ : kvsinghal@gmail.com
૧૦.	વચગાળાના રીઝોલ્યુશન પ્રોફેશનલ સાથે પત્રવ્યવહાર માટેનું સરનામું અને ઇમેઇલ	હાઉસ નં. ૩૯૯, સેક્ટર ૧૨-એ, પંચકુલા, હરિયાણા ૧૩૪૧૧૨ ઇમેઇલ : cirp.pithadai@gmail.com
૧૧.	દાવાઓની સુપરતગીની છેલ્લી તારીખ	૨૪.૦૬.૨૦૨૬
૧૨.	ક્રેડિટરોના વર્ગ, જો કોઇ હોય તો, કલમ ૨૧ની પેટા કલમ (૬એ) ની ક્લોઝ(બી) હેઠળ, વચગાળાના રીઝોલ્યુશન પ્રોફેશનલની ચકાસણી મુજબ	વર્ગ (ગો) ના નામ- લાગુ નથી
૧૩.	વર્ગમાં ક્રેડિટરોના અધિકૃત પ્રતિનિધિ તરીકે કાર્યરત ઇન્સોલ્વન્સી પ્રોફેશનલના નામો (દરેક વર્ગ માટે ત્રણ નામો)	૧. લાગુ નથી ૨. લાગુ નથી ૩. લાગુ નથી
૧૪.	(એ) સંબંધિત ફોર્મ અને (બી) અધિકૃત પ્રતિનિધિઓની વિગતો ઉપલબ્ધ છે :	એ) વેબલિંક: https://ibbi.gov.in/home/downloadform.html લાગુ ફોર્મ(સ) માટે નીચે આપેલ નોંધ નં. ૧ જોવા વિનંતી છે. બી) લાગુ નથી

આથી નોટીસ આપવામાં આવે છે કે નેશનલ કંપની લો ટ્રીબ્યુનલે ૧૦.૦૬.૨૦૨૬ ના રોજ **પિઠડાઈ કન્સ્ટ્રક્શન પ્રાઈવેટ લીમીટેડ**ની કોર્પોરેટ ઇન્સોલ્વેન્સી રીઝોલ્યુશન પ્રક્રિયાની શરૂઆતનો આદેશ આપ્યો છે.

પિઠડાઈ કન્સ્ટ્રક્શન પ્રાઈવેટ લીમીટેડ ના ક્રેડીટરોને આથી વિગત નં. ૧૦ સામે જણાવેલ સરનામાં પર ઇન્ટ્રીમ રીઝોલ્યુશન પ્રોફેશનલને ૨૪.૦૬.૨૦૨૬ ના રોજ અથવા તે પહેલા તેમના દાવાઓ તેમજ પુરાવા જમા કરવા જણાવામાં આવે છે.

નાણાંકિય ક્રેડિટરો ફક્ત ઇલેક્ટ્રોનિક માધ્યમો દ્વારા પુરાવા સાથે તેમના દાવાઓ સુપરત કરી શકશે. અન્ય તમામ ક્રેડિટરો જાતે, અથવા પોસ્ટ દ્વારા અથવા ઇલેક્ટ્રોનિક માધ્યમ દ્વારા પુરાવા સાથે દાવાઓ કરી શકે છે. દાવાઓની સુપરતગી ઇન્સોલ્વેન્સી અને બેંકરપ્ટસી બોર્ડ ઓફ ઇન્ડિયા (કોર્પોરેટ પર્સન્સ માટે ઇન્સોલ્વેન્સી રીઝોલ્યુશન પ્રક્રિયા) ના ચેપ્ટર ૪ અનુસાર કરવાની રહેશે. દાવાઓના પુરાવા નીચે જણાવેલ ફોર્મમાં તેમના દાવાઓના સમર્થનમાં દસ્તાવેજી પુરાવા સાથે જમા કરવાની રહેશે.

ફોર્મ બી: કામકાજી ક્રેડીટરોના દાવાઓ માટે (કર્મચારીઓ અને કામદારો સિવાય)
ફોર્મ સી: નાણાંકિય ક્રેડીટરોના દાવાઓ માટે
ફોર્મ સીએ: વર્ગમાં આવતા નાણાંકિય ક્રેડીટરોના દાવાઓ માટે
ફોર્મ ડી : કર્મચારીઓ અને કામદારોના દાવાઓ માટે
ફોર્મ ઈ: કર્મચારીઓ અને કામદારોના અધિકૃત પ્રતિનિધિ દાવાઓ માટે
ફોર્મ એફ: નાણાંકિય ક્રેડીટરો અને કામકાજી ક્રેડીટરો સિવાયના ક્રેડીટરોના દાવાઓ માટે
ખોટા અને ગેર માર્ગે દોરતા દાવાઓની સુપરતગી દંડને પાત્ર બનશે.
દાવાના ફોર્મમાં સંપર્ક વિગતો જણાવવી જેથી દાવાઓના સંબંધમાં કોઈપણ પ્રશ્ન ઉભરાતો સત્વરે ઉકેલી શકાય.

સહી/-
શ્રી ખુશવિંદર સિંઘલ
રજી. નં.: IBBI/IPA-002/IP-N00888/2019-2020/12833
તારીખ: ૧૨.૦૬.૨૦૨૬ — પિઠડાઈ કન્સ્ટ્રક્શન પ્રાઈવેટ લીમીટેડ
સ્થળ: અમદાવાદ — ના મામલામાં ઇન્ટ્રીમ રીઝોલ્યુશન પ્રોફેશનલ

કબજા નોટીસ (સ્થાવર મિલકત માટે) નિયમ ૮(૧)

[illegible]

બજાજ ફાયનાન્સ લીમીટેડ

BAJAJ FINANCE
રજી. ઓફીસ : બજાજ ઓટો લીમીટેડ કોમ્પલેક્ષ, મુંબઈ-પુણે રોડ, આકુર્ડી, પુણે-૪૧૧૦૩૫,
શાખા ઓફીસ : બજાજ ફાયનાસ લીમીટેડ, નં. ૨૧૨/૨૧૩, બીજો માળ, નિયો એટલાન્ટીક, પીએન માર્ગ, જામનગર, ગુજરાત-૩૬૧૦૦૮
અધિકૃત અધિકારીની વિગતો : નામ : શ્રી વિશાલ રાઠોડ, ઈમેઈલ આઈડી : vishal.rathod10@bajajfinserv.in મો.નં. ૭૦૪૩૫૬૦૧૪૯

પરિશિષ્ટ -૪-એ (જુઓ નિયમ ૮(૬) ની જોગવાઈઓ)

સરફૈસી એક્ટ ૨૦૦૨ હેઠળ ઈ-હરાજી વેચાણ નોટીસ

સિક્યોરીટાઈઝેશન અને રીકન્સ્ટ્રકશન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ (એક્ટ) હેઠળ સ્થાવર મિલકતોનું વેચાણ

આથી જાહેર જનતાને અને દેવાદારો/સહ-દેવાદારો/ગીરવેદાર(રો) ને નીચે જણાવેલ સિક્યોર્ડ મિલકતનો ના સંબંધમાં નોટીસ આપવામાં આવે છે, જે બજાજ ફાયનાન્સ લીમીટેડ (બીએફએલ) ને ગીરો કરાવેલ છે અને જેનો કબજો બીએફએલના નીચે સહી કરનાર અધિકૃત અધિકારીએ એક્ટની જોગવાઈઓ હેઠળ લઈ લીધો છે, જે અહીં નીચે જણાવેલ રકમ અને સકત વ્યાજ, ચાર્જિસ અને કોસ્ટ વગેરેની વસુલાત માટે હરાજી દ્વારા વેચવામાં આવશે. નીચે દર્શાવેલ સિક્યોર્ડ મિલકત અહીં નીચે દર્શાવેલ બાકી રકમની વસુલાત માટે સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો (ધ રૂલ્સ) ના નિયમ નં. ૮ અને ૯ હેઠળ "જ્યાં છે", "જે છે" અને "જેમ છે" ના ધોરણે વેચવામાં આવી રહી છે.

ઈ-હરાજીની વિગતો

દેવાદારનું નામ અને સરનામું	ચંદ્રેશ પી. ભોગાયતા (દેવાદાર), પ્રફુલભાઇ ભોગાયતા (સહ-દેવાદાર), મુકેશભાઇ પી. ભોગાયતા (સહ-દેવાદાર), તમામનું સરનામું : પંચવટી પાર્ક, રણજીત સાગર રોડ, ગંગા સ્કુલ પાસે, જામનગર, ગુજરાત-૩૬૧૦૦૫ [illegible]	શ્રી દિપકકુમાર પુરસોતમ ખુદ્દદેવ (દેવાદાર) અને શ્રીમતી રેખાબેન દિપકકુમાર ખુદ્દદેવ (સહ-દેવાદાર), સરનામું: ૨૦૨, આલેખ એપાર્ટમેન્ટ, જલારામ-૧, શેરી નં. ૩, સંગનાત એપાર્ટમેન્ટ સામે, યુનિવર્સીટી રોડ, [illegible]	મનોજ રમેશ અગ્રવાલ (દેવાદાર) સરનામું : મુકામ-વ્રજ મંગળ એપાર્ટમેન્ટ, ફ્લેટ નં. ૧૦૦૩, પટેલ કોલોની રોડ, ૧૧/૧, જામનગર-૩૬૧૦૦૧ સાંઇ અગ્રવાલ કલેકશન (સહ-દેવાદાર) સરનામું : સાંઇ [illegible]
લોન એકાઉન્ટ નંબર	4730HL20239642 & 4730HL20239411	4160HL19726971, 4160HL05099978 4160HL05100263, 4160HL35776108	4730HL29214378 & 4730HL29214671
[illegible]	[illegible]	[illegible]	[illegible]
ઇ-હરાજી પોર્ટલ	https://bankauctions.in	https://bankauctions.in	https://bankauctions.in

[illegible]

ખાસ કરીને દેવાદાર અને જાહેર જનતાને નોંધ લેવી કે અધિકૃત અધિકારી [illegible] રૂલ્સ/શરતો વેબસાઇટ https://bankauctions.in અને https://www.bajajfinserv.in/sarfaesi-auction-notices પર [illegible]
તારીખ: ૧૩.૦૬.૨૦૨૬ — બજાજ ફાયનાન્સ લીમીટેડ
સ્થળ : ગુજરાત — અધિકૃત અધિકારી

યુ ગ્રો કેપીટલ લીમીટેડ

UGRO CAPITAL — FOF-B-17, B Wing, 4th Floor, Art Guild House, Behind Phoenix Market City Mall, Lal Bahadur Shastri Marg, Kurla (West), Mumbai -400070. Maharashtra.

સ્થાવર મિલકતના વેચાણ માટેની વેચાણ નોટીસ

[illegible]

યુ ગ્રો કેપીટલ લીમીટેડ

UGRO CAPITAL — FOF-B-17, B Wing, 4th Floor, Art Guild House, Behind Phoenix Market City Mall, Lal Bahadur Shastri Marg, Kurla (West), Mumbai -400070. Maharashtra.

સ્થાવર મિલકતના વેચાણ માટેની વેચાણ નોટીસ

[illegible]

ਅਹਿਮਦਾਬਾਦ ਜਹਾਜ਼ ਹਾਦਸੇ ਦੀ ਜਾਂਚ ਹਾਲੇ ਵੀ ਜਾਰੀ

ਪੀੜਤ ਪਰਿਵਾਰਾਂ ਨੇ ਹਾਦਸੇ ਵਾਲੀ ਥਾਂ 'ਤੇ ਦਿੱਤੀ ਸ਼ਰਧਾਂਜਲੀ

ਨਵੀਂ ਦਿੱਲੀ/ਅਹਿਮਦਾਬਾਦ, 12 ਜੂਨ

ਪਿਛਲੇ ਸਾਲ ਵਾਪਰੇ ਅਹਿਮਦਾਬਾਦ ਜਹਾਜ਼ ਹਾਦਸੇ ਦੀ ਅੰਤਿਮ ਜਾਂਚ ਰਿਪੋਰਟ ਜਾਰੀ ਹੋਣ 'ਚ ਹਾਲੇ ਹੋਰ ਸਮਾਂ ਲੱਗੇਗਾ। ਜਹਾਜ਼ ਹਾਦਸੇ ਦੀ ਜਾਂਚ ਕਰ ਰਹੀ ਏਜੰਸੀ ਏ ਏ ਆਈ ਬੀ ਨੇ ਸ਼ੁੱਕਰਵਾਰ ਨੂੰ ਕਿਹਾ ਕਿ ਕੌਮਾਂਤਰੀ ਨਜ਼ਰਸਾਨੀ ਸਮੇਤ ਹੋਰ ਸਾਰੀ ਜਾਂਚ ਗਤੀਵਿਧੀਆਂ ਮੁਕੰਮਲ ਹੋਣ ਮਗਰੋਂ ਰਿਪੋਰਟ ਜਾਰੀ ਕੀਤੀ ਜਾਵੇਗੀ। ਏਅਰਕ੍ਰਾਫਟ ਐਕਸੀਡੈਂਟ ਇਨਵੈਸਟੀਗੇਸ਼ਨ ਬਿਊਰੋ (ਏ ਏ ਆਈ ਬੀ) ਨੇ ਅੰਤਰਿਮ ਬਿਆਨ ਜਾਰੀ ਕਰਦਿਆਂ ਮੀਡੀਆ ਅਤੇ ਲੋਕਾਂ ਸਮੇਤ ਸਾਰੀਆਂ ਧਿਰਾਂ ਨੂੰ ਜਾਂਚ ਦੌਰਾਨ ਕਿਆਸ ਲਗਾਉਣ ਤੋਂ ਗੁਰੇਜ਼ ਕਰਨ ਲਈ ਆਖਿਆ। ਉਧਰ ਏਅਰ ਇੰਡੀਆ ਦੇ ਬੋਇੰਗ 787-8 ਡਰੀਮਲਾਈਨਰ ਹਾਦਸੇ ਦੀ ਪਹਿਲੀ ਬਰਸੀ ਮੌਕੇ ਪੀੜਤ ਪਰਿਵਾਰਾਂ ਨੇ ਅਹਿਮਦਾਬਾਦ 'ਚ ਹਾਦਸੇ ਵਾਲੀ ਥਾਂ 'ਤੇ ਸ਼ਰਧਾ ਦੇ ਫੁੱਲ ਭੇਟ ਕਰ ਕੇ ਪ੍ਰਾਰਥਨਾ ਕੀਤੀ। ਅੱਜ ਦੇ ਦਿਨ ਹੀ ਜਹਾਜ਼ ਉਡਾਣ ਭਰਨ ਦੇ ਕੁਝ ਸਮੇਂ ਬਾਅਦ ਹੀ ਮੈਡੀਕਲ ਕਾਲਜ ਦੇ ਹੋਸਟਲ 'ਤੇ ਡਿੱਗ ਗਿਆ ਸੀ ਜਿਸ 'ਚ 260 ਵਿਅਕਤੀ ਮਾਰੇ ਗਏ ਸਨ। ਇਸ ਦੌਰਾਨ ਸ਼ਹਿਰੀ ਹਵਾਬਾਜ਼ੀ ਮੰਤਰੀ ਕੇ ਰਾਮਮੋਹਨ ਨਾਇਡੂ ਨੇ ਸ਼ੁੱਕਰਵਾਰ ਨੂੰ ਕਿਹਾ ਕਿ ਪਿਛਲੇ ਸਾਲ ਹੋਏ ਜਹਾਜ਼ ਹਾਦਸੇ ਦੀ ਜਾਂਚ ਸਥਾਪਤ ਰਾਸ਼ਟਰੀ ਅਤੇ ਕੌਮਾਂਤਰੀ ਪ੍ਰਕਿਰਿਆਵਾਂ ਮੁਤਾਬਕ ਪੂਰੀ ਲਗਨ ਅਤੇ ਪੇਸ਼ੇਵਾਰਾਨਾ ਢੰਗ ਨਾਲ ਜਾਰੀ ਹੈ। ਹਾਦਸੇ 'ਚ ਧੀ ਅਤੇ ਜਵਾਈ ਨੂੰ ਗੁਆਉਣ ਵਾਲੀ ਸਵਿਤਾ ਬੇਨ ਨੇ ਕਿਹਾ ਕਿ ਉਹ ਆਪਣਾ ਸਾਰਾ ਪੈਸਾ ਦਾਨ ਕਰਨ ਲਈ ਤਿਆਰ ਹੈ ਪਰ ਉਸ ਨੂੰ ਇਨਸਾਫ਼ ਮਿਲਣਾ ਚਾਹੀਦਾ ਹੈ। **-ਪੀਟੀਆਈ**

ਏਅਰ ਇੰਡੀਆ ਦੀ ਉਡਾਣ 171 ਦੇ ਹਾਦਸੇ ਦੇ ਪੀੜਤ ਪਰਿਵਾਰਾਂ ਦੇ ਮੈਂਬਰ ਮੁੰਬਈ ਵਿੱਚ ਸ਼ੋਕ ਸਭਾ ਦੌਰਾਨ ਭਾਵੁਕ ਹੁੰਦੇ ਹੋਏ। -ਫੋਟੋ: ਪੀਟੀਆਈ

ਪ੍ਰਸ਼ਾਂਤ ਮਹਾਸਾਗਰ 'ਚ ਐੱਲ ਨੀਨੋ ਦੇ ਹਾਲਾਤ ਬਣੇ

ਨਵੀਂ ਦਿੱਲੀ, 12 ਜੂਨ

ਭਾਰਤੀ ਮੌਸਮ ਵਿਭਾਗ ਨੇ ਸ਼ੁੱਕਰਵਾਰ ਨੂੰ ਭੂ-ਮੱਧ ਪ੍ਰਸ਼ਾਂਤ ਮਹਾਸਾਗਰ 'ਚ ਐੱਲ ਨੀਨੋ ਵਰਗੇ ਹਾਲਾਤ ਬਣਨ ਦਾ ਦਾਅਵਾ ਕੀਤਾ ਹੈ। ਵਿਭਾਗ ਨੇ ਚਿਤਾਵਨੀ ਦਿੱਤੀ ਕਿ ਦੱਖਣ-ਪੱਛਮੀ ਮੌਨਸੂਨ ਸੀਜ਼ਨ ਦੌਰਾਨ ਐੱਲ ਨੀਨੋ ਦਾ ਅਸਰ ਹੋਰ ਜ਼ਿਆਦਾ ਪੈ ਸਕਦਾ ਹੈ। ਅਧਿਕਾਰੀਆਂ ਮੁਤਾਬਕ ਸਮੁੰਦਰੀ ਸਤਹਿ ਦੇ ਵਧਦੇ ਤਾਪਮਾਨ ਕਾਰਨ ਵਾਯੂਮੰਡਲ 'ਚ ਆਏ ਬਦਲਾਅ ਹੁਣ ਐੱਲ ਨੀਨੋ ਦੇ ਸੰਕੇਤਾਂ ਨਾਲ ਮੇਲ ਖਾਂਦੇ ਹਨ। ਐੱਲ ਨੀਨੋ, ਜੋ 'ਐਨਸੋ' ਚੱਕਰ ਦਾ ਇਕ ਹਿੱਸਾ ਹੈ, ਤਾਪਮਾਨ ਨੂੰ ਵਧਾਉਣ ਲਈ ਜਾਣਿਆ ਜਾਂਦਾ ਹੈ। ਐੱਲ ਨੀਨੋ ਦਾ ਅਸਰ ਸਾਲ 2000 ਤੋਂ ਬਾਅਦ 2002, 2009, 2015 ਅਤੇ 2023 ਵਿੱਚ ਵੀ ਦੇਖਿਆ ਗਿਆ ਸੀ। ਐੱਲ ਨੀਨੋ ਕਾਰਨ ਮੌਜੂਦਾ ਵਰ੍ਹੇ ਮੌਨਸੂਨ ਦੌਰਾਨ ਦੇਸ਼ 'ਚ ਆਮ ਨਾਲੋਂ ਘੱਟ ਮੀਂਹ ਪੈਣ ਦਾ ਖ਼ਦਸ਼ਾ ਜਤਾਇਆ ਜਾ ਰਿਹਾ ਹੈ। **-ਪੀਟੀਆਈ**

ਛੋਲੀਆ

ਹਿਮਾਚਲ ਪ੍ਰਦੇਸ਼ ਦੇ ਸ਼ਿਮਲਾ ਵਿੱਚ ਸ਼ੁੱਕਰਵਾਰ ਨੂੰ ਕਲਾਕਾਰ ਰਵਾਇਤੀ ਨਾਚ 'ਛੋਲੀਆ' ਦੀ ਪੇਸ਼ਕਾਰੀ ਦਿੰਦੇ ਹੋਏ। -ਫੋਟੋ: ਪੀਟੀਆਈ

ਸੁਵੇਂਦੂ ਵੱਲੋਂ ਟਾਟਾ ਨੂੰ ਬੰਗਾਲ ਵਾਪਸ ਲਿਆਉਣ ਦਾ ਵਾਅਦਾ

ਕੋਲਕਾਤਾ, 12 ਜੂਨ

ਪੱਛਮੀ ਬੰਗਾਲ ਦੇ ਮੁੱਖ ਮੰਤਰੀ ਸੁਵੇਂਦੂ ਅਧਿਕਾਰੀ ਨੇ ਅੱਜ ਦਾਅਵਾ ਕੀਤਾ ਕਿ ਉਹ ਟਾਟਾ ਗਰੁੱਪ ਨੂੰ ਮੁੜ ਰਾਜ ਵਿੱਚ ਲਿਆਉਣਗੇ। ਉਨ੍ਹਾਂ ਨੇ ਖੱਬੇ ਮੋਰਚੇ ਅਤੇ ਟੀ ਐੱਮ ਸੀ ਦੋਵਾਂ ਦੀ ਉਦਯੋਗ ਨੀਤੀ 'ਤੇ ਤਿੱਖਾ ਹਮਲਾ ਕੀਤਾ ਅਤੇ ਕਿਹਾ ਕਿ ਇੱਕ ਨੇ ਜਬਰੀ ਜ਼ਮੀਨ ਐਕੁਆਇਰ ਕੀਤੀ ਤੇ ਦੂਜੇ ਨੇ ਸਿਰਫ਼ 'ਫੋਟੋ-ਸੈਸ਼ਨ ਉਦਯੋਗੀਕਰਨ' ਕੀਤਾ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਸਰਕਾਰ ਕਿਸਾਨਾਂ ਦੇ ਹੱਕਾਂ ਦੀ ਰਾਖੀ ਕਰਦਿਆਂ ਨਿਵੇਸ਼ ਨੂੰ ਆਕਰਸ਼ਿਤ ਕਰਨ ਲਈ ਸੰਤੁਲਿਤ ਨੀਤੀ ਅਪਣਾਏਗੀ। ਸਿੰਗੂਰ ਵਿਵਾਦ ਦਾ ਹਵਾਲਾ ਦਿੰਦਿਆਂ ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਰਾਜ ਨੇ ਉਦਯੋਗਿਕ ਮੌਕਿਆਂ ਨੂੰ ਗੁਆ ਦਿੱਤਾ। ਸੁਵੇਂਦੂ ਨੇ ਦਾਅਵਾ ਕੀਤਾ ਕਿ ਸਰਕਾਰ ਜ਼ਮੀਨ ਪ੍ਰਾਪਤੀ ਸਬੰਧੀ ਨਵੀਂ ਨੀਤੀ ਲਿਆ ਰਹੀ ਹੈ। **-ਪੀਟੀਆਈ**

ਦਹਾਕੇ ਵਿੱਚ ਚੌਲਾਂ ਦੀ ਸਾਲਾਨਾ ਪੈਦਾਵਾਰ 71.3 ਕਰੋੜ ਟਨ ਰਹੀ

- **ਸਾਲ 2006 ਤੋਂ 2015 ਦੇ ਦਹਾਕੇ ਦਾ ਅਧਿਐਨ**
- **ਚੀਨ, ਭਾਰਤ ਤੇ ਥਾਈਲੈਂਡ ਪੈਦਾਵਾਰ 'ਚ ਮੋਹਰੀ**

ਨਵੀਂ ਦਿੱਲੀ, 12 ਜੂਨ

ਸਾਲ 2006-2015 ਦੇ ਦਹਾਕੇ ਦੌਰਾਨ ਆਲਮੀ ਪੱਧਰ 'ਤੇ ਚੌਲਾਂ ਦੀ ਪੈਦਾਵਾਰ 71.3 ਕਰੋੜ ਟਨ ਸਾਲਾਨਾ ਰਹੀ। ਇਸ ਪੈਦਾਵਾਰ ਵਿੱਚ ਚੀਨ, ਭਾਰਤ ਅਤੇ ਥਾਈਲੈਂਡ ਦੁਨੀਆ ਦੇ ਚੋਟੀ ਦੇ ਤਿੰਨ ਉਤਪਾਦਕ ਦੇਸ਼ ਰਹੇ ਹਨ। 'ਸਾਇੰਟਿਫਿਕ ਰਿਪੋਰਟਸ' ਜਰਨਲ 'ਚ ਪ੍ਰਕਾਸ਼ਿਤ ਨਵੇਂ ਅਧਿਐਨ ਮੁਤਾਬਕ ਦੱਖਣੀ ਅਤੇ ਦੱਖਣ-ਪੂਰਬੀ ਏਸ਼ਿਆਈ ਮੁਲਕ ਝੋਨੇ ਦੇ ਸਭ ਤੋਂ ਵੱਡੇ ਪੈਦਾਵਾਰ ਖੇਤਰ ਵਜੋਂ ਉਭਰੇ ਹਨ। ਜਲਵਾਯੂ ਵਿਗਿਆਨ ਦੇ ਪ੍ਰੋਫੈਸਰ ਅਤੁਲ ਜੈਨ ਨੇ ਕਿਹਾ ਕਿ ਇਹ ਵਾਧਾ ਜਲਵਾਯੂ ਪਰਿਵਰਤਨ ਦੀ ਬਜਾਏ ਬਿਹਤਰ ਖੇਤੀ ਪ੍ਰਬੰਧਨ ਅਤੇ ਫ਼ੈਸਲਿਆਂ ਸਦਕਾ ਸੰਭਵ ਹੋਇਆ ਹੈ। ਖੋਜੀਆਂ ਮੁਤਾਬਕ ਝੋਨੇ ਦੀ ਪੈਦਾਵਾਰ ਵਧਾਉਣ 'ਚ ਬੀਜਾਈ ਹੇਠਲੇ ਰਕਬੇ ਦੇ ਵਿਸਤਾਰ ਦਾ ਯੋਗਦਾਨ 52 ਫ਼ੀਸਦੀ ਰਿਹਾ, ਜਿਸ 'ਚ ਸਿੰਜਾਈ ਵਾਲੇ ਖੇਤਰ ਦਾ ਹਿੱਸਾ 39 ਫ਼ੀਸਦੀ ਅਤੇ ਮੀਂਹ 'ਤੇ ਨਿਰਭਰ ਖੇਤਰ ਦਾ ਹਿੱਸਾ 13 ਫ਼ੀਸਦੀ ਸੀ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਨਾਈਟ੍ਰੋਜਨ ਖਾਦਾਂ ਅਤੇ ਰੂੜੀ ਦੀ ਵਰਤੋਂ ਨੇ ਪੈਦਾਵਾਰ ਵਧਾਉਣ 'ਚ 24 ਫ਼ੀਸਦੀ ਮਦਦ ਕੀਤੀ। ਵਾਤਾਵਰਨ 'ਚ ਕਾਰਬਨ ਡਾਈਆਕਸਾਈਡ ਦੀ ਵਧਦੀ ਮਾਤਰਾ ਕਾਰਨ ਪੈਦਾਵਾਰ 'ਚ 30 ਫ਼ੀਸਦੀ ਦਾ ਵਾਧਾ ਦੇਖਿਆ ਗਿਆ, ਪਰ ਦੂਜੇ ਪਾਸੇ ਜਲਵਾਯੂ ਪਰਿਵਰਤਨ ਕਾਰਨ ਉਤਪਾਦਨ 'ਚ 7 ਫ਼ੀਸਦੀ ਦੀ ਗਿਰਾਵਟ ਵੀ ਦਰਜ ਕੀਤੀ ਗਈ।

ਅਧਿਐਨ ਮੁਤਾਬਕ ਭਵਿੱਖ 'ਚ ਭੋਜਨ ਸੁਰੱਖਿਆ ਸਿਰਫ਼ ਕੁਦਰਤੀ ਹਾਲਾਤ 'ਤੇ ਨਹੀਂ ਸਗੋਂ ਇਸ ਗੱਲ 'ਤੇ ਨਿਰਭਰ ਕਰੇਗੀ ਕਿ ਕਿਸਾਨ ਅਤੇ ਨੀਤੀ ਘਾੜੇ ਬਦਲਦੇ ਮੌਸਮ ਮੁਤਾਬਕ ਖੇਤੀ ਪ੍ਰਣਾਲੀ ਨੂੰ ਕਿਵੇਂ ਢਾਲਦੇ ਹਨ। **-ਪੀਟੀਆਈ**

ਪਾਕਿਸਤਾਨ ਵੱਲੋਂ ਰੱਖਿਆ ਬਜਟ 'ਚ 17.6 ਫ਼ੀਸਦੀ ਵਾਧਾ

ਇਸਲਾਮਾਬਾਦ, 12 ਜੂਨ

ਪਾਕਿਸਤਾਨ ਸਰਕਾਰ ਨੇ ਵਿੱਤੀ ਸਾਲ 2026-27 ਲਈ ਆਪਣੇ ਰੱਖਿਆ ਬਜਟ ਵਿੱਚ 17.6 ਫ਼ੀਸਦੀ ਦਾ ਵਾਧਾ ਕਰਦਿਆਂ ਇਸ ਨੂੰ 3,000 ਅਰਬ ਪਾਕਿਸਤਾਨੀ ਰੁਪਏ ਕਰ ਦਿੱਤਾ ਹੈ। ਪਿਛਲੇ ਸਾਲ ਇਹ ਰਕਮ 2,550 ਅਰਬ ਰੁਪਏ ਸੀ। ਵਿੱਤ ਮੰਤਰੀ ਮੁਹੰਮਦ ਔਰੰਗਜ਼ੇਬ ਨੇ ਕੌਮੀ ਅਸੈਂਬਲੀ ਵਿੱਚ ਬਜਟ ਪੇਸ਼ ਕਰਦਿਆਂ ਕਿਹਾ ਕਿ ਕੁੱਲ ਸੰਘੀ ਬਜਟ 18,771 ਅਰਬ ਰੁਪਏ ਦਾ ਹੋਵੇਗਾ ਅਤੇ ਜੀ ਡੀ ਪੀ ਦਾ ਟੀਚਾ 4 ਫ਼ੀਸਦੀ ਰੱਖਿਆ ਗਿਆ ਹੈ। ਬਜਟ ਵਿੱਚ ਕਰਜ਼ਿਆਂ ਅਤੇ ਵਿਆਜ ਦੀ ਅਦਾਇਗੀ ਲਈ 8,054 ਅਰਬ ਰੁਪਏ, ਪੈਨਸ਼ਨ ਲਈ 1,169 ਅਰਬ ਰੁਪਏ ਅਤੇ ਸਬਸਿਡੀ ਲਈ 1,091 ਅਰਬ ਰੁਪਏ ਰੱਖੇ ਗਏ ਹਨ। ਸ਼ਹਿਬਾਜ਼ ਸ਼ਰੀਫ਼ ਨੇ ਕਿਹਾ ਕਿ ਸਰਕਾਰ ਟੈਕਸ ਰਾਹਤ ਅਤੇ ਆਰਥਿਕ ਤਰੱਕੀ ਲਈ ਕਦਮ ਚੁੱਕੇਗੀ। ਇਸ ਦੌਰਾਨ ਵਿਰੋਧੀ ਪਾਰਟੀ ਪਾਕਿਸਤਾਨ ਤਹਿਰੀਕ-ਏ-ਇਨਸਾਫ਼ ਨੇ ਇਮਰਾਨ ਖਾਨ ਦੀ ਰਿਹਾਈ ਦੀ ਮੰਗ ਨੂੰ ਲੈ ਕੇ ਸੰਸਦ ਵਿੱਚ ਵਿਰੋਧ ਪ੍ਰਦਰਸ਼ਨ ਕੀਤਾ। **-ਪੀਟੀਆਈ**

ਅਮਰੀਕਾ ਤੇ ਇਰਾਨ ਵਿਚਾਲੇ ਸਮਝੌਤਾ ਛੇਤੀ: ਟਰੰਪ

- **ਹਿਜ਼ਬੁੱਲਾ ਨੇ ਲੈਬਨਾਨ ਨੂੰ ਸਮਝੌਤੇ 'ਚ ਸ਼ਾਮਲ ਕਰਨ ਦੀ ਮੰਗ ਕੀਤੀ**

ਵਾਸ਼ਿੰਗਟਨ, 12 ਜੂਨ

ਅਮਰੀਕੀ ਰਾਸ਼ਟਰਪਤੀ ਡੋਨਲਡ ਟਰੰਪ ਨੇ ਐਲਾਨ ਕੀਤਾ ਹੈ ਕਿ ਇਰਾਨ ਨਾਲ ਚੱਲ ਰਹੀ ਜੰਗ ਖ਼ਤਮ ਕਰਨ ਲਈ ਸਮਝੌਤਾ ਲਗਪਗ ਤੈਅ ਹੋ ਚੁੱਕਾ ਹੈ, ਜਿਸ 'ਤੇ ਇਸੇ ਹਫ਼ਤੇ ਦੇ ਅਖੀਰ 'ਚ ਯੂਰੋਪ ਵਿੱਚ ਦਸਤਖ਼ਤ ਹੋਣ ਦੀ ਉਮੀਦ ਹੈ। ਓਵਲ ਦਫ਼ਤਰ 'ਚ ਪੱਤਰਕਾਰਾਂ ਨਾਲ ਗੱਲਬਾਤ ਕਰਦਿਆਂ ਟਰੰਪ ਨੇ ਦੱਸਿਆ ਕਿ ਉਪ ਰਾਸ਼ਟਰਪਤੀ ਜੇ ਡੀ ਵੈਂਸ ਸਮਝੌਤੇ (ਐੱਮ ਓ ਯੂ) 'ਤੇ ਦਸਤਖ਼ਤ ਵਾਲੇ ਸਮਾਗਮ 'ਚ ਸ਼ਾਮਲ ਹੋ ਸਕਦੇ ਹਨ। ਟਰੰਪ ਨੇ ਸਮਝੌਤੇ ਬਾਰੇ ਕਤਰ, ਯੂ ਏ ਈ, ਸਾਊਦੀ ਅਰਬ ਅਤੇ ਪਾਕਿਸਤਾਨ ਸਮੇਤ ਕਈ ਮੱਧ-ਪੂਰਬੀ ਮੁਲਕਾਂ ਦੇ ਆਗੂਆਂ ਨਾਲ ਵੀ ਗੱਲਬਾਤ ਕੀਤੀ ਹੈ। ਪਾਕਿਸਤਾਨ ਦੇ ਪ੍ਰਧਾਨ ਮੰਤਰੀ ਸ਼ਾਹਬਾਜ਼ ਸ਼ਰੀਫ ਨੇ ਵੀ ਪੁਸ਼ਟੀ ਕੀਤੀ ਹੈ ਕਿ ਸਮਝੌਤੇ ਦੇ ਅੰਤਿਮ ਖਰੜੇ 'ਤੇ ਸਹਿਮਤੀ ਬਣ ਗਈ ਹੈ। ਉੱਧਰ ਹਿਜ਼ਬੁੱਲਾ ਨੇ ਆਸ ਜਤਾਈ ਕਿ ਇਰਾਨ ਸਮਝੌਤੇ 'ਚ ਲੈਬਨਾਨ ਨੂੰ ਵੀ ਸ਼ਾਮਲ ਕਰੇਗਾ। ਇਸ ਤੋਂ ਪਹਿਲਾਂ ਟਰੰਪ ਨੇ ਇਰਾਨ ਦੇ ਤੇਲ ਕੇਂਦਰ 'ਖਾਰਗ ਟਾਪੂ' 'ਤੇ ਕਬਜ਼ੇ ਅਤੇ ਮੁਲਕ 'ਤੇ ਜ਼ੋਰਦਾਰ ਹਮਲੇ ਕਰਨ ਦੀ ਧਮਕੀ ਦਿੱਤੀ ਸੀ ਪਰ ਕੁਝ ਹੀ ਘੰਟਿਆਂ ਬਾਅਦ ਵਾਰਤਾ 'ਚ ਪ੍ਰਗਤੀ ਦਾ ਹਵਾਲਾ ਦਿੰਦਿਆਂ ਉਨ੍ਹਾਂ ਇਰਾਨ 'ਤੇ ਹਮਲੇ ਰੋਕਣ ਦਾ ਐਲਾਨ ਕਰ ਦਿੱਤਾ ਸੀ। ਜੌਰਜੀਆ 'ਚ ਰੈਲੀ ਨੂੰ ਵਰਚੁਅਲੀ ਸੰਬੋਧਨ ਕਰਦਿਆਂ ਟਰੰਪ ਨੇ ਦਾਅਵਾ ਕੀਤਾ ਕਿ ਅਮਰੀਕਾ ਨੇ ਇਰਾਨ ਨਾਲ ਜੰਗ ਖ਼ਤਮ ਕਰ ਦਿੱਤੀ ਹੈ ਅਤੇ ਇਰਾਨ ਕਦੇ ਵੀ ਪਰਮਾਣੂ ਹਥਿਆਰ ਨਾ ਬਣਾਉਣ ਲਈ ਸਹਿਮਤ ਹੋ ਗਿਆ ਹੈ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਸਮਝੌਤਾ ਸਿਰੇ ਚੜ੍ਹਦੇ ਸਾਰ ਹੀ ਹਰਮੁਜ਼ ਜਲ ਮਾਰਗ ਨੂੰ ਦੁਬਾਰਾ ਖੋਲ੍ਹ ਦਿੱਤਾ ਜਾਵੇਗਾ। **-ਏਜੰਸੀਆਂ**

ਪ੍ਰਚੂਨ ਮਹਿੰਗਾਈ 3.93 ਫ਼ੀ ਵਧੀ

ਨਵੀਂ ਦਿੱਲੀ, 12 ਜੂਨ

ਦੇਸ਼ ਵਿੱਚ ਪ੍ਰਚੂਨ ਮਹਿੰਗਾਈ ਮਈ ਵਿੱਚ ਵਧ ਕੇ 3.93 ਫ਼ੀਸਦੀ ਹੋ ਗਈ, ਜੋ ਅਪਰੈਲ ਦੇ 3.48 ਫ਼ੀਸਦੀ ਨਾਲੋਂ ਵੱਧ ਹੈ। ਇਹ ਵਾਧਾ ਮੁੱਖ ਤੌਰ 'ਤੇ ਖੁਰਾਕੀ ਵਸਤਾਂ ਅਤੇ ਵਿਸ਼ਵ ਪੱਧਰ 'ਤੇ ਊਰਜਾ ਕੀਮਤਾਂ ਵਿੱਚ ਤੇਜ਼ੀ ਕਾਰਨ ਹੋਇਆ ਹੈ। ਇਹ ਜਾਣਕਾਰੀ ਰਾਸ਼ਟਰੀ ਅੰਕੜਾ ਦਫ਼ਤਰ ਨੇ ਜਾਰੀ ਕੀਤੀ। ਖਪਤਕਾਰ ਸੂਚਕ ਅੰਕ ਆਧਾਰਿਤ ਮਹਿੰਗਾਈ 4.78 ਫ਼ੀਸਦੀ ਰਹੀ, ਜੋ ਅਪਰੈਲ ਦੇ 4.2 ਫ਼ੀਸਦੀ ਨਾਲੋਂ ਵੱਧ ਹੈ। ਸੋਨੇ-ਚਾਂਦੀ ਦੇ ਗਹਿਣੇ, ਟਮਾਟਰ, ਅਦਰਕ, ਕਿਸ਼ਮਿਸ਼ ਅਤੇ ਮੁਨੱਕੇ ਦੀਆਂ ਕੀਮਤਾਂ ਵਿੱਚ ਸਭ ਤੋਂ ਵੱਧ ਵਾਧਾ ਦਰਜ ਕੀਤਾ ਗਿਆ। ਇਸ ਦੇ ਨਾਲ ਹੀ ਆਲੂ, ਮਟਰ, ਜੀਰਾ ਅਤੇ ਵਾਹਨ ਜਿਵੇਂ ਮੋਟਰਸਾਈਕਲ ਤੇ ਕਾਰਾਂ ਵਿੱਚ ਮਹਿੰਗਾਈ ਘੱਟ ਰਹੀ। ਸ਼ਹਿਰੀ ਖੇਤਰਾਂ ਵਿੱਚ ਮਹਿੰਗਾਈ ਰਾਸ਼ਟਰੀ ਔਸਤ ਤੋਂ ਘੱਟ ਰਹੀ, ਜਦਕਿ ਪਿੰਡਾਂ ਵਿੱਚ ਇਹ 4.25 ਫ਼ੀਸਦੀ ਰਹੀ। ਪਿਛਲੇ ਹਫ਼ਤੇ ਰਿਜ਼ਰਵ ਬੈਂਕ ਨੇ ਚਾਲੂ ਵਿੱਤੀ ਸਾਲ ਲਈ ਮਹਿੰਗਾਈ ਦਾ ਅਨੁਮਾਨ 4.6 ਫ਼ੀਸਦੀ ਤੋਂ ਵਧਾ ਕੇ 5.1 ਫ਼ੀਸਦੀ ਕਰ ਦਿੱਤਾ ਹੈ, ਜਿਸਦਾ ਮੁੱਖ ਕਾਰਨ ਵਧਦੀ ਇਨਪੁੱਟ ਲਾਗਤਾਂ ਹਨ, ਜੋ ਵਿਸ਼ਵ ਪੱਧਰ 'ਤੇ ਊਰਜਾ ਕੀਮਤਾਂ 'ਚ ਤੇਜ਼ੀ ਕਾਰਨ ਪੈਟਰੋਲ ਅਤੇ ਡੀਜ਼ਲ ਦੇ ਪ੍ਰਚੂਨ ਭਾਅ 'ਤੇ ਪੈਣ ਵਾਲੇ ਅਸਰ ਕਾਰਨ ਵਧੀਆਂ ਹਨ। ਮਈ ਤੋਂ ਈਂਧਣ ਦੀਆਂ ਪ੍ਰਚੂਨ ਕੀਮਤਾਂ 'ਚ ਤੇਜ਼ੀ ਕਾਰਨ ਪੈਟਰੋਲ 'ਚ 7.4 ਫ਼ੀਸਦੀ ਅਤੇ ਡੀਜ਼ਲ ਦੇ ਭਾਅ 'ਚ 8.4 ਫ਼ੀਸਦੀ ਦਾ ਵਾਧਾ ਕੀਤਾ ਗਿਆ ਹੈ। ਇਸ ਕਾਰਨ ਆਉਣ ਵਾਲੇ ਦਿਨਾਂ ਵਿੱਚ ਮਹਿੰਗਾਈ ਹੋਰ ਵਧ ਸਕਦੀ ਹੈ। ਆਰਥਿਕ ਮਾਹਿਰਾਂ ਅਨੁਸਾਰ ਭੂ-ਰਾਜਨੀਤਕ ਤਣਾਅ ਅਤੇ ਤੇਲ ਦੀਆਂ ਕੀਮਤਾਂ ਭਵਿੱਖ ਵਿੱਚ ਵੀ ਮਹਿੰਗਾਈ ਲਈ ਖ਼ਤਰਾ ਬਣੇ ਰਹਿ ਸਕਦੇ ਹਨ। **-ਪੀਟੀਆਈ**

ਸ਼ੇਅਰ ਬਾਜ਼ਾਰ 1695 ਅੰਕ ਚੜ੍ਹਿਆ

ਮੁੰਬਈ: ਅਮਰੀਕਾ ਤੇ ਇਰਾਨ ਵਿਚਾਲੇ ਸ਼ਾਂਤੀ ਦੇ ਸੰਕੇਤਾਂ ਅਤੇ ਕੱਚੇ ਤੇਲ ਦੀਆਂ ਕੀਮਤਾਂ ਡਿੱਗਣ ਨਾਲ ਅੱਜ ਘਰੇਲੂ ਸ਼ੇਅਰ ਬਾਜ਼ਾਰ ਵਿੱਚ ਭਾਰੀ ਉਛਾਲ ਆਇਆ। ਸੈਂਸੈਕਸ 1695 ਅੰਕ ਚੜ੍ਹ ਕੇ 75,608.02 ਅੰਕ 'ਤੇ ਬੰਦ ਹੋਇਆ, ਜਦ ਕਿ ਨਿਫਟੀ 461.30 ਅੰਕ ਚੜ੍ਹ ਕੇ 23,622.90 ਨੂੰ ਪਹੁੰਚ ਗਿਆ। ਬਜਾਜ ਫਾਇਨਾਂਸ, ਲਾਰਸਨ ਐਂਡ ਟੂਬਰੋ, ਇੰਡੀਗੋ, ਟਾਈਟਨ, ਇਟਰਲ ਅਤੇ ਐੱਚ ਡੀ ਐੱਫ ਸੀ ਬੈਂਕ ਦੇ ਸ਼ੇਅਰ ਮੁਨਾਫ਼ੇ 'ਚ ਰਹੇ। ਇਸੇ ਦੌਰਾਨ ਰੁਪਈਆ 77 ਪੈਸੇ ਮਜ਼ਬੂਤ ਹੋ ਕੇ 95.08 'ਤੇ ਬੰਦ ਹੋਇਆ। ਆਲਮੀ ਬਾਜ਼ਾਰ ਵਿੱਚ ਕੱਚਾ ਤੇਲ 2.14 ਡਾਲਰ ਜਾਂ 2.37 ਫ਼ੀਸਦੀ ਡਿੱਗ ਕੇ 88.24 ਡਾਲਰ ਪ੍ਰਤੀ ਬੈਰਲ ਹੋ ਗਿਆ। **-ਪੀਟੀਆਈ**

ਪਹਿਲੇ ਸਫ਼ੇ ਤੋਂ

ਰਜਵਾਹੇ ਟੁੱਟੇ

ਰਿਹਾ ਸੀ। ਮੌਸਮ ਖ਼ਰਾਬ ਹੋਣ ਮਗਰੋਂ ਬਹੁਤੀਆਂ ਥਾਵਾਂ 'ਤੇ ਕਿਸਾਨਾਂ ਨੇ ਮੋਘੇ ਵੀ ਬੰਦ ਕਰ ਦਿੱਤੇ ਸਨ। ਫੂਲ ਰਜਵਾਹਾ, ਮੁਦਕੀ ਰਜਵਾਹਾ, ਅਬਲੂ ਤੇ ਕੋਟਲੀ ਮਾਈਨਰ, ਲਾਧੂਕਾ ਰਜਵਾਹੇ, ਭਾਨਾ ਮਾਈਨਰ ਅਤੇ ਪੰਡੋਰੀ ਰਜਵਾਹੇ 'ਚ ਪਾੜ ਪਿਆ ਹੈ। ਪਾਕਿਸਤਾਨ ਤਰਫ਼ੋਂ ਆਏ ਝੱਖੜ ਕਾਰਨ ਅੰਮ੍ਰਿਤਸਰ, ਤਰਨ ਤਾਰਨ, ਫ਼ਿਰੋਜ਼ਪੁਰ, ਫ਼ਰੀਦਕੋਟ, ਬਠਿੰਡਾ ਤੇ ਮਾਨਸਾ 'ਚ ਕਾਫ਼ੀ ਨੁਕਸਾਨ ਹੋਇਆ ਹੈ। ਕੋਟਲਾ ਰਜਵਾਹਾ, ਅਜਨਾਲਾ ਰਜਵਾਹਾ, ਗੁਲਪੁਰ ਮਾਈਨਰ, ਦੇਬੁਰਜੀ, ਨੂਰਪੁਰ ਮਾਈਨਰ, ਨਿਊ ਸ਼ਾਮਕੋਟ ਮਾਈਨਰ, ਖਾਰਾ ਮਾਈਨਰ ਆਦਿ 'ਚ ਵੀ ਪਾੜ ਪਿਆ ਹੈ। ਨਹਿਰੀ ਮਹਿਕਮੇ ਦੇ ਅਧਿਕਾਰੀ ਆਖਦੇ ਹਨ ਕਿ ਮੌਸਮ ਖ਼ਰਾਬ ਹੋਣ ਮਗਰੋਂ ਵਿਭਾਗ ਦੇ ਅਧਿਕਾਰੀ ਤੇ ਮੁਲਾਜ਼ਮ ਮੁਸਤੈਦ ਰਹੇ ਜਿਸ ਕਾਰਨ ਬਹੁਤੀਆਂ ਥਾਵਾਂ 'ਤੇ ਪਾੜ ਪੈਣ ਤੋਂ ਬਚਾਅ ਹੋ ਗਿਆ।

ਪਾਵਰਕੌਮ ਦੀਆਂ ਟੀਮਾਂ ਨੇ ਕਈ ਥਾਵਾਂ 'ਤੇ ਬਿਜਲੀ ਬਹਾਲ ਕਰ ਦਿੱਤੀ ਹੈ। ਜੰਗਲਾਤ ਵਿਭਾਗ ਵੀ ਹੁਣ ਝੱਖੜ ਨਾਲ ਹੋਏ ਨੁਕਸਾਨ ਦਾ ਜਾਇਜ਼ਾ ਲੈ ਰਿਹਾ ਹੈ। ਕਿਸਾਨਾਂ ਦਾ ਕਹਿਣਾ ਹੈ ਕਿ ਜਿੱਥੇ ਖੇਤਾਂ 'ਚ ਪਾਣੀ ਭਰ ਗਿਆ ਹੈ, ਉੱਥੇ ਝੋਨੇ ਦੀ ਲੁਆਈ ਪ੍ਰਭਾਵਿਤ ਹੋ ਸਕਦੀ ਹੈ।

ਧਾਰੀਵਾਲ ਖੇਤਰ ਦੇ ਪਿੰਡ ਜੁਗਿਆਂਵਾਲੀਆਂ ਰਾਰਨੀਆ ਨੇੜਲੀ ਸੜਕ 'ਤੇ ਝੱਖੜ ਕਾਰਨ ਹੋਏ ਨੁਕਸਾਨ ਦੀ ਝਲਕ। -ਫੋਟੋ: ਸੁੱਚਾ ਸਿੰਘ ਪਸਨਾਵਾਲ

ਤ੍ਰਿਣਮੂਲ

ਰਹੇ ਹਨ ਨਾ ਕਿ ਮਮਤਾ ਬੈਨਰਜੀ ਤੇ ਅਭਿਸ਼ੇਕ ਬੈਨਰਜੀ। ਭਾਜਪਾ ਤਰਜਮਾਨ ਸ਼ਹਿਜ਼ਾਦ ਪੂਨਾਵਾਲਾ ਨੇ ਦੋਸ਼ ਲਾਇਆ ਕਿ ਵੰਸ਼ਵਾਦ ਦੀ ਸਿਆਸਤ ਅਤੇ ਮਮਤਾ ਦੇ ਪਾਰਟੀ ਤੋਂ ਭਤੀਜੇ ਨੂੰ ਵਧ ਪਸੰਦ ਕਰਨ ਕਾਰਨ ਟੀ ਐੱਮ ਸੀ ਤਬਾਹ ਹੋ ਰਹੀ ਹੈ। ਟੀ ਐੱਮ ਸੀ ਵਿੱਚ ਫੁੱਟ ਵਿਚਾਲੇ ਵਿਰੋਧੀ ਧਿਰ ਦੇ ਨੇਤਾ ਰਿਤਾਬ੍ਰਤਾ ਬੈਨਰਜੀ ਨੇ ਦਾਅਵਾ ਕੀਤਾ ਕਿ ਪਾਰਟੀ ਦੇ 64 ਬਾਗ਼ੀ ਵਿਧਾਇਕ ਜੋ ਟੀ ਐੱਮ ਸੀ ਦੀ ਵਿਧਾਨ ਸਭਾ ਸਮਰੱਥਾ ਦਾ ਦੋ ਤਿਹਾਈ ਤੋਂ ਵਧ ਹਨ ਨੇ ਸਪੀਕਰ ਨੂੰ ਆਪਣੇ ਨਾਂ ਸੌਂਪ ਦਿੱਤੇ ਹਨ ਅਤੇ ਕਿਹਾ ਕਿ ਸਮਰਥਨ ਦੇ ਵੱਖ-ਵੱਖ ਦਾਅਵਿਆਂ ਦੀ ਪੁਸ਼ਟੀ ਕਰਨ ਲਈ ਸਪੀਕਰ ਵਲੋਂ ਫਲੋਰ ਟੈਸਟ ਕਰਾਇਆ ਜਾ ਸਕਦਾ ਹੈ। **-ਪੀਟੀਆਈ**

ਅਮਰੀਕੀ ਸਫ਼ੀਰ

ਲੰਘ ਰਹੇ ਭਾਰਤੀ ਬੇੜਿਆਂ 'ਤੇ ਹਮਲੇ ਕਰਨ ਦਾ ਦੋਸ਼ ਲਾਇਆ ਹੈ। ਰਾਸ਼ਟਰਪਤੀ ਨੇ ਟਰੂੱਥ ਸੋਸ਼ਲ ਉੱਤੇ ਪੋਸਟ ਵਿੱਚ ਕਿਹਾ ਕਿ ਇਰਾਨ ਨੇ ਲੰਘੀ ਰਾਤ ਹਰਮੁਜ਼ ਜਲਮਾਰਗ 'ਚੋਂ ਲੰਘ ਰਹੇ ਭਾਰਤੀ ਬੇੜਿਆਂ ਉੱਤੇ ਡਰੋਨ ਹਮਲੇ ਕੀਤੇ। ਇਹ ਕਾਰਵਾਈ 'ਪੂਰੀ ਤਰ੍ਹਾਂ ਅਸਵੀਕਾਰਯੋਗ' ਹੈ। **-ਪੀਟੀਆਈ**

ਰਾਹੁਲ

ਵਿੱਚ ਕੌਮਾਂਤਰੀ ਪਾਣੀਆਂ 'ਚ ਤਿੰਨ ਬੇੜਿਆਂ ਉੱਤੇ ਅਮਰੀਕੀ ਹਮਲਿਆਂ ਵਿੱਚ ਤਿੰਨ ਭਾਰਤੀ ਮਾਰੇ ਗਏ ਹਨ। ਅਤੇ ਸਾਡੇ ਗੋਡੇ ਟੇਕਣ ਵਾਲੇ ਪੀ ਐੱਮ ਨੇ ਇਕ ਸ਼ਬਦ ਨਹੀਂ ਬੋਲਿਆ। ਜਦੋਂ ਵੀ ਕੋਈ ਵਿਦੇਸ਼ੀ ਤਾਕਤ ਕਿਸੇ ਭਾਰਤੀ ਦਾ ਕਤਲ ਕਰਦੀ ਹੈ, ਪ੍ਰਧਾਨ ਮੰਤਰੀ ਨੂੰ ਬੋਲਣਾ ਚਾਹੀਦਾ ਹੈ। ਅਗਲੇ ਹਫ਼ਤੇ ਜੀ 7 ਵਿੱਚ, ਸਾਡੇ ਮਲਾਹਾਂ ਦੇ ਕਤਲ ਤੋਂ ਕੁਝ ਦਿਨਾਂ ਮਗਰੋਂ, ਮੋਦੀ ਜੀ ਮੁਸਕਰਾਉਣਗੇ, ਗਲੇ ਮਿਲਣਗੇ ਤੇ ਸਮਝੌਤੇ ਸਹੀਬੰਦ ਕਰਨਗੇ, ਪਰ ਉਨ੍ਹਾਂ ਤਿੰਨ ਭਾਰਤੀਆਂ ਲਈ ਉਨ੍ਹਾਂ ਕੋਲ ਬੋਲਣ ਲਈ ਇਕ ਸ਼ਬਦ ਨਹੀਂ ਹੋਵੇਗਾ।''

ਨਟਰਾਜਨ

ਨੇ ਕਿਹਾ ਕਿ ਚੋਣ ਲੜਨਾ ਕੋਈ ਮੌਲਿਕ ਨਹੀਂ ਕਾਨੂੰਨੀ ਅਧਿਕਾਰ ਹੈ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਫਾਰਮ 26 'ਚ ਤਿਲੰਗਾਨਾ ਕੋਰਟ ਕੇਸ ਦੀ ਜਾਣਕਾਰੀ ਛੁਪਾਉਣ ਕਾਰਨ ਹਲਫ਼ਨਾਮਾ ਅਧੂਰਾ ਸੀ, ਜਿਸ ਕਾਰਨ ਨਾਮਜ਼ਦਗੀ ਰੱਦ ਕਰਨਾ ਜਾਇਜ਼ ਹੈ। **-ਪੀਟੀਆਈ**

'ਸੀਟ ਚੋਰੀ' ਖ਼ਿਲਾਫ਼ ਲੜਾਂਗੇ: ਨਟਰਾਜਨ

ਨਵੀਂ ਦਿੱਲੀ: ਕਾਂਗਰਸ ਆਗੂ ਮੀਨਾਕਸ਼ੀ ਨਟਰਾਜਨ ਨੇ ਕਿਹਾ ਕਿ ਇਹ ਗੱਲ ਬਿਲਕੁਲ ਸਪੱਸ਼ਟ ਹੈ ਕਿ 'ਸੀਟ ਚੋਰੀ' ਹੋਈ ਹੈ ਅਤੇ ਉਹ ਇਸ ਖ਼ਿਲਾਫ਼ ਲੜਨ ਲਈ ਤਿਆਰ ਹਨ। ਨਟਰਾਜਨ ਨੇ ਕਿਹਾ ਕਿ ਇਹ ਵਿਅਕਤੀਗਤ ਹਾਰ ਦਾ ਸਵਾਲ ਨਹੀਂ ਹੈ ਸਗੋਂ ਜ਼ਿਆਦਾ ਫ਼ਿਕਰ ਦੀ ਗੱਲ ਉਹ 'ਝਟਕੇ ਹਨ, ਜੋ ਲੋਕਤੰਤਰ ਨੂੰ ਵਾਰ ਵਾਰ ਲੱਗ ਰਹੇ ਹਨ।' ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਚੋਣ ਕਮਿਸ਼ਨ ਹੁਣ ਨਿਰਪੱਖ ਨਹੀਂ ਰਹਿ ਗਿਆ ਹੈ ਅਤੇ ਪਾਰਟੀ ਅਗਲੇ ਕਦਮ ਬਾਰੇ ਫ਼ੈਸਲਾ ਲਵੇਗੀ।

ਕੈਨੇਡਿਆਈ ਇਮੀਗ੍ਰੇਸ਼ਨ

ਘੰਟਿਆਂਬੱਧੀ ਲੰਮੀ ਜਾਂਚ 'ਚੋਂ ਲੰਘਣਾ ਹੋਵੇਗਾ ਤੇ ਦੂਜਾ, ਉਹ ਉਥੋਂ ਹੀ ਭਾਰਤ ਮੁੜ ਜਾਏ। ਜਾਣਕਾਰੀ ਅਨੁਸਾਰ ਰੋਮਾਣਾ ਨੇ ਵਾਪਸ ਜਾਣ ਦਾ ਬਦਲ ਚੁਣਿਆ। ਇਸ ਦੌਰਾਨ ਚਸ਼ਮਦੀਦ ਨੇ ਦੱਸਿਆ ਕਿ ਸਵਾਲਾਂ ਮੌਕੇ ਰੋਮਾਣਾ ਦਾ ਚਿਹਰਾ ਦੱਸ ਰਿਹਾ ਸੀ ਕਿ ਉਹ ਕੋਈ ਜਾਣਕਾਰੀ ਲੁਕਾ ਰਿਹਾ ਹੈ। ਇਸ ਨਾਲ ਇਮੀਗ੍ਰੇਸ਼ਨ ਅਧਿਕਾਰੀਆਂ ਦਾ ਸ਼ੱਕ ਹੋਰ ਪੱਕਾ ਹੋ ਗਿਆ। ਅਧਿਕਾਰੀ ਸਵਾਲਾਂ ਮੌਕੇ ਆਪਣੀ ਕੰਪਿਊਟਰ ਸਕਰੀਨ ਤੋਂ ਕੁਝ ਵਾਰ-ਵਾਰ ਪੜ੍ਹਦੇ ਸਨ, ਜਿਸ ਤੋਂ ਲੱਗਦਾ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਕੋਲ ਰੋਮਾਣਾ ਵਿਰੁੱਧ ਕੋਈ ਗੰਭੀਰ ਸ਼ਿਕਾਇਤਾਂ ਸਨ। ਜਾਣਕਾਰੀ ਅਨੁਸਾਰ ਫਿਲਪੀਨਜ਼ ਦੇ ਸ਼ਹਿਰ ਮਨੀਲਾ ਰਹਿੰਦੇ ਕਿਸੇ ਵਿਅਕਤੀ ਵਲੋਂ ਰੋਮਾਣਾ ਵਿਰੁੱਧ ਸ਼ਿਕਾਇਤ ਕੀਤੀ ਗਈ ਸੀ ਕਿ ਉਸ ਕੋਲ ਵਿਦੇਸ਼ ਯਾਤਰਾ ਲਈ ਪੁਲੀਸ ਕਲੀਅਰੈਂਸ ਨਹੀਂ ਹੈ। ਰੋਮਾਣਾ ਨੇ ਕੈਨੇਡਾ ਰਹਿੰਦੀ ਆਪਣੀ ਧੀ ਨੂੰ ਮਿਲਣ ਦੀ ਗੱਲ ਆਖੀ ਸੀ, ਪਰ ਇਮੀਗ੍ਰੇਸ਼ਨ ਅਧਿਕਾਰੀਆਂ ਦੀ ਇਸ ਤੋਂ ਤਸੱਲੀ ਨਹੀਂ ਹੋਈ। ਸੂਤਰਾਂ ਮੁਤਾਬਕ ਸ਼ਿਕਾਇਤ ਕਰਤਾ ਨੇ ਰੋਮਾਣਾ ਵਿਰੁੱਧ ਸ਼ਿਕਾਇਤਾਂ ਦਾ ਥੱਬਾ ਭੇਜਿਆ ਸੀ। ਉੱਧਰ, ਰੋਮਾਣਾ ਦੇ ਸਵਾਗਤ ਲਈ ਪੁੱਜੇ ਉਸ ਦੇ ਦੋਸਤ ਦੇ ਜਾਣਕਾਰ ਨੇ ਦੱਸਿਆ ਕਿ ਰੋਮਾਣਾ ਨੂੰ ਪੰਜਾਬ ਦੀ ਸਿਆਸੀ ਲੜਾਈ ਦਾ ਸ਼ਿਕਾਰ ਹੋਣ ਕਰ ਕੇ ਕੈਨੇਡਾ ਤੋਂ ਵਾਪਸ ਮੁੜਨਾ ਪਿਆ ਹੈ।

ਰਿਸ਼ਵਤ ਕਾਂਡ

ਕਿ ਰੀਡਰ ਰਾਣਾ ਨੇ ਭਗੌੜੇ ਕਰਾਰ ਦਿੱਤੇ ਜਾਣ ਦੇ ਡਰੋਂ ਸੀ ਬੀ ਆਈ ਅਦਾਲਤ 'ਚ ਆਤਮ-ਸਮਰਪਣ ਕੀਤਾ ਸੀ।ਉਸ ਪੰਜ ਦਿਨਾਂ ਦੇ ਪੁਲੀਸ ਰਿਮਾਂਡ ਦੌਰਾਨ ਤਿਕੜੀ ਨੇ ਅਹਿਮ ਭੇਤ ਉਧੇੜੇ ਹਨ ਅਤੇ ਕਬੂਲ ਵੀ ਕੀਤੇ ਹਨ। ਰਾਘਵ ਗੋਇਲ ਅਤੇ ਓ ਪੀ ਰਾਣਾ ਦਰਮਿਆਨ ਹੋਈ ਚੈਟ ਨੂੰ ਦਿਖਾ ਕੇ ਗੱਲ ਅੱਗੇ ਵਧਾਈ ਗਈ। ਸੀ ਬੀ ਆਈ ਨੇ ਤਫ਼ਤੀਸ਼ ਦੌਰਾਨ ਕਾਫ਼ੀ ਤੱਥ ਇਕੱਤਰ ਕੀਤੇ ਹਨ ਜਿਸ ਕਰ ਕੇ ਵਿਜੀਲੈਂਸ ਦੇ ਕਈ ਅਫ਼ਸਰਾਂ ਦੇ ਸਾਹ ਸੂਤੇ ਪਏ ਹਨ। ਸੂਤਰਾਂ ਮੁਤਾਬਕ ਇਸ ਪੁੱਛ-ਗਿੱਛ ਨੂੰ ਆਧਾਰ ਬਣਾ ਕੇ ਹੁਣ ਵਿਜੀਲੈਂਸ ਬਿਊਰੋ ਦੇ ਮੁੱਖ ਦਫ਼ਤਰ ਵੱਲ ਮੂੰਹ ਹੋ ਸਕਦਾ ਹੈ। ਇਸੇ ਖ਼ੌਫ਼ ਵਜੋਂ ਵਿਜੀਲੈਂਸ ਅਫ਼ਸਰਾਂ ਨੇ ਵੀ ਸੀ ਬੀ ਆਈ ਦੀ ਜਾਂਚ 'ਤੇ ਟਿਕਟਿਕੀ ਲਾਈ ਹੋਈ ਹੈ।

ਖਰੀਦ ਸੀਮਤ

ਡੀਜ਼ਲ ਖਰੀਦ ਰਹੇ ਹਨ। ਕਿਉਂਕਿ ਪ੍ਰਾਈਵੇਟ ਪੰਪਾਂ ਉੱਤੇ ਈਂਧਣ ਦੀਆਂ ਕੀਮਤਾਂ ਵੱਧ ਸੀ। ਮਈ ਵਿੱਚ ਸਰਕਾਰੀ ਮਾਲਕੀ ਵਾਲੀਆਂ ਕੰਪਨੀਆਂ ਆਈ ਓ ਸੀ, ਬੀ ਪੀ ਸੀ ਐੱਲ ਅਤੇ ਐੱਚ ਪੀ ਸੀ ਐੱਲ ਵੱਲੋਂ ਪੈਟਰੋਲ ਦੀ ਵਿਕਰੀ ਵਿੱਚ 4.8 ਫੀਸਦ ਅਤੇ ਡੀਜ਼ਲ ਦੀ ਵਿਕਰੀ ਵਿੱਚ 6.4 ਫੀਸਦ ਦਾ ਵਾਧਾ ਹੋਇਆ। **-ਪੀਟੀਆਈ**

ਸਰਕਾਰੀ ਕਾਲਜ ਲੜਕੀਆਂ
ਰੱਖ ਬਾਗ, ਲੁਧਿਆਣਾ
ਕੁਟੇਸ਼ਨਾਂ

ਸੈਸ਼ਨ 2026-27 ਲਈ ਕਾਲਜ ਦੀ ਕੰਟੀਨ ਠੇਕੇ ਤੇ ਦੇਣ ਲਈ ਯੋਗ ਠੇਕੇਦਾਰਾਂ ਪਾਸੋਂ ਲਿਫਾਫਾ ਬੰਦ ਕੁਟੇਸ਼ਨਾਂ ਮੰਗੀਆਂ ਜਾਂਦੀਆਂ ਹਨ। ਇਹ ਕੁਟੇਸ਼ਨਾਂ ਤਸਦੀਕਸ਼ੁਦਾ ਆਈ.ਡੀ.ਪਰੂਫ ਦੀ ਕਾਪੀ ਸਮੇਤ ਰਜਿਸਟਰਡ ਪੋਸਟ ਰਾਹੀਂ ਮਿਤੀ 29 ਜੂਨ 2026 ਤੱਕ ਕਾਲਜ ਦਫਤਰ ਵਿਖੇ ਪਹੁੰਚ ਜਾਣ। ਨਿਯਮ ਅਤੇ ਸ਼ਰਤਾਂ ਦਾ ਵੇਰਵਾ ਕਾਲਜ ਦਫਤਰ ਵਿਚੋਂ ਸਵੇਰੇ 09:00 ਤੋਂ 01:00 ਵਜੇ ਤੱਕ ਪ੍ਰਾਪਤ ਕੀਤਾ ਜਾ ਸਕਦਾ।

ਪ੍ਰਿੰਸੀਪਲ
ਸਰਕਾਰੀ ਕਾਲਜ ਲੜਕੀਆਂ, ਲੁਧਿਆਣਾ

ਸਰਕਾਰੀ ਕਾਲਜ ਲੜਕੀਆਂ
ਰੱਖ ਬਾਗ, ਲੁਧਿਆਣਾ
ਕੁਟੇਸ਼ਨਾਂ

ਸੈਸ਼ਨ 2026-27 ਲਈ ਕਾਲਜ ਹੋਸਟਲ ਦੀ ਮੈੱਸ ਦਾ ਠੇਕਾ ਦੇਣ ਲਈ ਯੋਗ ਠੇਕੇਦਾਰਾਂ ਪਾਸੋਂ ਲਿਫਾਫਾ ਬੰਦ ਕੁਟੇਸ਼ਨਾਂ ਮੰਗੀਆਂ ਜਾਂਦੀਆਂ ਹਨ। ਇਹ ਕੁਟੇਸ਼ਨਾਂ ਤਸਦੀਕਸ਼ੁਦਾ ਆਈ.ਡੀ.ਪਰੂਫ ਦੀ ਕਾਪੀ ਸਮੇਤ ਰਜਿਸਟਰਡ ਪੋਸਟ ਰਾਹੀਂ ਮਿਤੀ 29 ਜੂਨ 2026 ਤੱਕ ਕਾਲਜ ਦਫਤਰ ਵਿਖੇ ਪਹੁੰਚ ਜਾਣ। ਨਿਯਮ ਅਤੇ ਸ਼ਰਤਾਂ ਦਾ ਵੇਰਵਾ ਕਾਲਜ ਦਫਤਰ ਵਿਚੋਂ ਸਵੇਰੇ 09:00 ਤੋਂ 01:00 ਵਜੇ ਤੱਕ ਪ੍ਰਾਪਤ ਕੀਤਾ ਜਾ ਸਕਦਾ।

ਪ੍ਰਿੰਸੀਪਲ
ਸਰਕਾਰੀ ਕਾਲਜ ਲੜਕੀਆਂ, ਲੁਧਿਆਣਾ

ਜਨਤਕ ਸੂਚਨਾ

ਪੰਜਾਬ ਸਟੇਟ ਟਰਾਂਸਪੋਰਟ ਸੁਸਾਇਟੀ (PSTS) ਵੱਲੋਂ 9,50,000 ਸਕੌਸਟਾ (SCOSTA) ਸਮਾਰਟ ਕਾਰਡਾਂ ਦੀ ਖਰੀਦ ਲਈ ਯੋਗ ਅਤੇ ਰਜਿਸਟਰਡ ਬੋਲੀਦਾਤਾਵਾਂ ਤੋਂ GeM ਪੋਰਟਲ 'ਤੇ ਟੈਂਡਰ ਨੰਬਰ GEM/2026/B/7654931, ਮਿਤੀ 12.06.2026 ਰਾਹੀਂ ਬੋਲੀਆਂ ਮੰਗੀਆਂ ਜਾਂਦੀਆਂ ਹਨ।

ਇੱਛੁਕ ਬੋਲੀਦਾਤਾਵਾਂ ਨੂੰ ਸਲਾਹ ਦਿੱਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਉਹ ਆਪਣੀ ਬੋਲੀ GeM ਪੋਰਟਲ ਉੱਤੇ ਨਿਰਧਾਰਤ ਸਮਾਂ-ਸੀਮਾ ਅੰਦਰ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਤੋਂ ਪਹਿਲਾਂ ਬਿਡ ਦਸਤਾਵੇਜ਼ ਨੂੰ ਧਿਆਨ ਨਾਲ ਪੜ੍ਹਨ ਅਤੇ ਉਸ ਵਿਚ ਦਰਜ ਸਾਰੀਆਂ ਸ਼ਰਤਾਂ, ਯੋਗਤਾ ਮਾਪਦੰਡਾਂ, ਤਕਨੀਕੀ ਵਿਸ਼ੇਸ਼ਤਾਵਾਂ, ਸਪਲਾਈ ਸਬੰਧੀ ਲੋੜਾਂ ਅਤੇ ਹੋਰ ਸਾਰੇ ਪ੍ਰਾਵਧਾਨਾਂ ਨੂੰ ਭਲੀ-ਭਾਂਤੀ ਸਮਝ ਲੈਣ।

ਵਿਸਥਾਰਪੂਰਵਕ ਬਿਡ ਦਸਤਾਵੇਜ਼ GeM ਪੋਰਟਲ 'ਤੇ ਉਪਲਬਧ ਹੈ।

ਸਹੀ/- ਮੈਂਬਰ-ਕਮ-ਸਟੇਟ ਟਰਾਂਸਪੋਰਟ ਕਮਿਸ਼ਨਰ,
ਪੰਜਾਬ ਸਟੇਟ ਟਰਾਂਸਪੋਰਟ ਸੁਸਾਇਟੀ, ਪੰਜਾਬ (PSTS)

DPR/Pb/1043/12/2026-27/12236

ਪੰਜਾਬ ਸਰਕਾਰ
ਟੈਂਡਰ ਨੋਟਿਸ ਹਵਾਲਾ ਨੰਬਰ MCJ-044

ਨਗਰ ਕੌਂਸਲ ਜਗਰਾਉਂ (ਸਥਾਨਕ ਸਵੈ-ਸ਼ਾਸਨ) ਵਿਭਾਗ ਹੇਠ ਲਿਖੇ ਲਈ ਆਨਲਾਈਨ ਬੋਲੀਆਂ ਮੰਗਦੀ ਹੈ:

ਲੜੀ ਨੰ.	ਆਈਟਮ	ਮਾਤਰਾ	ਅਨੁਮਾਨਤ ਲਾਗਤ (ਲੱਖਾਂ ਰੁਪਏ ਵਿੱਚ)
1.	Providing and Fixing of spares of pump Model SK100-26 with ALLB Spares and impeller	1	1.51
2.	Work of Remediation of legacy waste Lyme at Dump site of Garbage dump at MC Jagraon Ward no. 6	1	50.50

ਸਮਾਪਤੀ ਮਿਤੀ ਅਤੇ ਸਮਾਂ: 28.06.2026 ਅਤੇ ਸਮਾਂ 11.00 ਵਜੇ ਸਵੇਰੇ
ਵੇਰਵਿਆਂ ਲਈ www.eproc.punjab.gov.in 'ਤੇ ਲਾਗਇਨ ਕਰੋ।
ਨੋਟ: ਟੈਂਡਰ ਨੋਟਿਸ ਦੇ ਕਿਸੇ ਵੀ ਸੋਧ ਨੂੰ ਉਪਰੋਕਤ ਵੈੱਬਸਾਈਟ 'ਤੇ ਪ੍ਰਕਾਸ਼ਿਤ ਕੀਤਾ ਜਾਵੇਗਾ।

ਸਹੀ/- ਕਾਰਜਸਾਧਕ ਅਫ਼ਸਰ,
ਨਗਰ ਕੌਂਸਲ, ਜਗਰਾਉਂ।

DPR/Pb/2072/12/2026-27/12291

ਦਫਤਰ ਨਗਰ ਪੰਚਾਇਤ, ਚੀਮਾਂ, ਜ਼ਿਲ੍ਹਾ ਸੰਗਰੂਰ (ਪੰਜਾਬ)
E-mail ID- cheemanp@gmail.com

ਪਬਲਿਕ ਨੋਟਿਸ

ਹਰ ਆਮ ਅਤੇ ਖਾਸ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਨਗਰ ਪੰਚਾਇਤ, ਚੀਮਾਂ ਵੱਲੋਂ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਖੁੱਲ੍ਹੀ ਬੋਲੀ ਰਾਹੀਂ ਠੇਕਾ ਦਿੱਤਾ ਜਾਣਾ ਹੈ:-

ਲੜੀ ਨੰ.	ਬੋਲੀ ਦੀ ਕਿਸਮ	ਬਿਆਨਾ ਰਕਮ	ਸਮਾਂ	ਬੋਲੀ ਦਾ ਸਮਾਂ ਅਤੇ ਮਿਤੀ
1.	ਬੱਸ ਅੱਡੇ ਵਿਚ 5 ਦੁਕਾਨਾਂ	10,000/-	2 ਸਾਲ ਲਈ	ਸਵੇਰੇ 9.30 ਵਜੇ, ਮਿਤੀ 22.06.2026
2.	ਸਾਈਕਲ ਸਟੈਂਡ	20,000/-	2 ਸਾਲ ਲਈ	ਦੁਪਹਿਰ 10.00 ਵਜੇ, ਮਿਤੀ 22.06.2026

ਠੇਕੇ ਦੀ ਰਿਜ਼ਰਵ ਕੀਮਤ ਮੌਕੇ 'ਤੇ ਦੱਸੀ ਜਾਵੇਗੀ। ਬੋਲੀ ਦੀਆਂ ਸ਼ਰਤਾਂ ਕਿਸੇ ਵੀ ਕੰਮ ਵਾਲੇ ਦਿਨ ਦਫ਼ਤਰ ਨਗਰ ਪੰਚਾਇਤ, ਚੀਮਾਂ ਵਿਖੇ ਵੇਖੀਆਂ ਜਾ ਸਕਦੀਆਂ ਹਨ ਅਤੇ ਮੌਕੇ 'ਤੇ ਵੀ ਪੜ੍ਹ ਕੇ ਸੁਣਾਈਆਂ ਜਾਣਗੀਆਂ। ਜੇਕਰ ਕਿਸੇ ਕਾਰਨ ਬੋਲੀ ਵਾਲੇ ਦਿਨ ਛੁੱਟੀ ਹੋ ਜਾਂਦੀ ਹੈ ਤਾਂ ਇਹ ਬੋਲੀ ਅਗਲੇ ਕੰਮ ਵਾਲੇ ਦਿਨ ਕੀਤੀ ਜਾਵੇਗੀ। ਪ੍ਰਧਾਨ/ਕਾਰਜਸਾਧਕ ਅਫਸਰ, ਨਗਰ ਪੰਚਾਇਤ, ਚੀਮਾਂ ਨੂੰ ਬਿਨਾਂ ਕਾਰਨ ਦੱਸੇ ਬੋਲੀ ਰੱਦ ਕਰਨ ਦਾ ਅਧਿਕਾਰ ਰਾਖਵਾਂ ਹੋਵੇਗਾ।

ਸਹੀ/- ਪ੍ਰਧਾਨ, ਨਗਰ ਪੰਚਾਇਤ, ਚੀਮਾਂ। | ਸਹੀ/- ਕਾਰਜਸਾਧਕ ਅਫਸਰ, ਨਗਰ ਪੰਚਾਇਤ, ਚੀਮਾਂ

DPR/Pb/1226/12/2026-27/12279

ਪੰਜਾਬ ਰਾਜ ਪਾਵਰ ਕਾਰਪੋਰੇਸ਼ਨ ਲਿਮਟਿਡ
ਰਜਿਸਟਰਡ ਆਫਿਸ: ਪੀ.ਐਸ.ਪੀ.ਸੀ.ਐਲ. ਹੈੱਡ ਆਫਿਸ, ਦੀ ਮਾਲ, ਪਟਿਆਲਾ-147001
ਕਾਰਪੋਰੇਟ ਆਈਡੈਂਟਟੀ ਨੰਬਰ:- U40109PB2010SGC033813, ਵੈੱਬਸਾਈਟ: www.pspcl.in
(ਮੋਬਾਈਲ ਨੰ. 96461-10861) xen-civil-works-mkt1@pspcl.in

ਟੈਂਡਰ ਇਨਕੁਆਰੀ ਨੰ: 13/CWD/MKS/2026-27 | **ਮਿਤੀ: 12.06.2026**

ਸੀਨੀਅਰ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ/ਸਿਵਲ ਨਿਰਮਾਣ ਮੰਡਲ, 132 ਕੇ.ਵੀ. ਗਰਿੱਡ ਕੰਪਲੈਕਸ, ਪੀ.ਐੱਸ.ਪੀ.ਸੀ.ਐਲ., ਸ੍ਰੀ ਮੁਕਤਸਰ ਸਾਹਿਬ 152026 ਦੇ ਦਫਤਰ ਵੱਲੋਂ 66 ਕੇ.ਵੀ. ਸ/ਸ ਗਿੱਲ ਪੱਤੀ (ਅਧੀਨ ਵੰਡ ਹਲਕਾ, ਬਠਿੰਡਾ) ਵਿਖੇ ਵਾਧੂ ਟਰਾਂਸਫਾਰਮਰ ਪਲਿੰਥ ਅਤੇ ਸਬੰਧਤ ਸਿਵਲ ਵਰਕਸ ਦੇ ਉਸਾਰੀ ਦੇ ਕੰਮਾਂ ਸਬੰਧੀ ਓਪਨ ਈ-ਟੈਂਡਰ ਮੰਗੇ ਜਾਂਦੇ ਹਨ।

ਵਿਸਤ੍ਰਿਤ ਟੈਂਡਰ ਮੰਗ ਨੋਟਿਸ ਅਤੇ ਟੈਂਡਰ ਸਪੈਸੀਫਿਕੇਸ਼ਨਾਂ ਵੈੱਬਸਾਈਟ "https://eproc.punjab.gov.in" ਉਪਰ ਮਿਤੀ 13.06.2026, 10.00 ਵਜੇ ਤੋਂ ਵੇਖੇ ਜਾ ਸਕਦੇ ਹਨ।

ਨੋਟ: ਸੋਧ ਸਬੰਧੀ ਵੇਰਵੇ ਜੇਕਰ ਕੋਈ ਹੋਏ ਤਾਂ ਵੈੱਬਸਾਈਟ https://eproc.punjab.gov.in 'ਤੇ ਵੇਖੇ ਜਾਣ।

C649/26 | DPR/PB/1079/12/2026-27/123..

ਫਾਰਮ-ਏ
ਜਨਤਕ ਐਲਾਨ

(ਭਾਰਤੀ ਦੀਵਾਲੀਆਪਨ ਅਤੇ ਦੀਵਾਲੀਆਪਨ ਬੋਰਡ (ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀਆਂ ਲਈ ਦੀਵਾਲੀਆਪਨ ਹੱਲ ਪ੍ਰਕਿਰਿਆ) ਨਿਯਮ, 2016 ਦੇ ਨਿਯਮ 6 ਦੇ ਤਹਿਤ)

ਪਿਠਾਡਾਈ ਕੰਸਟ੍ਰਕਸ਼ਨ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਦੇ ਕਰਜ਼ਦਾਰਾਂ ਦੇ ਧਿਆਨ ਲਈ

ਸਬੰਧਿਤ ਵੇਰਵਾ

1.	ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦਾ ਨਾਂ	ਪਿਠਾਡਾਈ ਕੰਸਟ੍ਰਕਸ਼ਨ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ
2.	ਕਾਰਪੋਰੇਟ ਦੇਣਦਾਰ ਦੇ ਸ਼ਾਮਲ ਹੋਣ ਦੀ ਮਿਤੀ	01.06.2015
3.	ਉਹ ਅਥਾਰਟੀ ਜਿਸ ਅਧੀਨ ਕਾਰਪੋਰੇਟ ਦੇਣਦਾਰ ਸ਼ਾਮਲ/ਰਜਿਸਟਰਡ ਹੈ	ਰਜਿਸਟਰਾਰ ਆਫ਼ ਕੰਪਨੀਜ਼, ਅਹਿਮਦਾਬਾਦ
4.	ਕਾਰਪੋਰੇਟ ਦੇਣਦਾਰ ਦੀ ਕਾਰਪੋਰੇਟ ਪਛਾਣ ਨੰਬਰ/ਸੀਮਤ ਦੇਣਦਾਰੀ ਪਛਾਣ ਨੰਬਰ	U45203GJ2015PTC083371
5.	ਕਾਰਪੋਰੇਟ ਦੇਣਦਾਰ ਦੇ ਰਜਿਸਟਰਡ ਦਫ਼ਤਰ ਅਤੇ ਮੁੱਖ ਦਫ਼ਤਰ (ਜੇਕਰ ਕੋਈ ਹੈ) ਦਾ ਪਤਾ	ਰਜਿ. ਦਫਤਰ: ਪਿਠਾਡਾਈ ਕੰਸਟ੍ਰਕਸ਼ਨ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ, ਯੂਨਿਟ ਨੰ. FF-36A, ਵੈਭਵ ਸ਼ਾਪਿੰਗ ਕੰਪਲੈਕਸ, ਭਾਵਿਆ ਪਾਰਕ, ਬੋਪਲ, ਅਹਿਮਦਾਬਾਦ, ਗੁਜਰਾਤ-380058
6.	ਕਾਰਪੋਰੇਟ ਦੇਣਦਾਰ ਦੇ ਸਬੰਧ ਵਿਚ ਦੀਵਾਲੀਆਪਨ ਸ਼ੁਰੂ ਹੋਣ ਦੀ ਮਿਤੀ	10.06.2026
7.	ਦੀਵਾਲੀਆਪਨ ਹੱਲ ਪ੍ਰਕਿਰਿਆ ਦੇ ਬੰਦ ਹੋਣ ਦੀ ਅਨੁਮਾਨਿਤ ਮਿਤੀ	07.12.2026 (ਦੀਵਾਲੀਆਪਨ ਸ਼ੁਰੂ ਹੋਣ ਦੀ ਮਿਤੀ ਤੋਂ 180ਵਾਂ ਦਿਨ)
8.	ਅੰਤਰਿਮ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਫੈਸ਼ਨਲ ਵਜੋਂ ਕੰਮ ਕਰਨ ਵਾਲੇ ਇਨਸਾਲਵੈਂਸੀ ਪ੍ਰੋਫੈਸ਼ਨਲ ਦਾ ਨਾਮ ਅਤੇ ਰਜਿਸਟ੍ਰੇਸ਼ਨ ਨੰਬਰ	ਸ੍ਰੀ ਖੁਸ਼ਵਿੰਦਰ ਸਿੰਘਲ ਰਜਿ. ਨੰ: IBBI/IPA-002/IP-N00888/2019-2020/12833
9.	ਬੋਰਡ ਨਾਲ ਰਜਿਸਟਰਡ ਅੰਤਰਿਮ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਫੈਸ਼ਨਲ ਦਾ ਪਤਾ ਤੇ ਈਮੇਲ	ਮਕਾਨ ਨੰ. 399, ਸੈਕਟਰ-12ਏ ਪੰਚਕੂਲਾ ਹਰਿਆਣਾ-134112 ਈਮੇਲ: kvsinghal@gmail.com
10.	ਅੰਤਰਿਮ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਫੈਸ਼ਨਲ ਨਾਲ ਪੱਤਰ ਵਿਹਾਰ ਲਈ ਵਰਤਿਆ ਜਾਣ ਵਾਲਾ ਪਤਾ ਅਤੇ ਈਮੇਲ	ਮਕਾਨ ਨੰ. 399, ਸੈਕਟਰ-12-ਏ, ਪੰਚਕੂਲਾ, ਹਰਿਆਣਾ-134112 ਈਮੇਲ: cirp.pithadai@gmail.com ਮੋਬਾਈਲ ਨੰਬਰ: 9814030030
11.	ਦਾਅਵੇ ਜਮ੍ਹਾਂ ਕਰਨ ਦੀ ਅੰਤਿਮ ਮਿਤੀ	24.06.2026
12.	ਅੰਤਰਿਮ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਫੈਸ਼ਨਲ ਦੁਆਰਾ ਨਿਰਧਾਰਤ, ਧਾਰਾ 21 ਦੀ ਉਪ ਧਾਰਾ (6ਏ) ਦੀ ਪ੍ਰੋਵੈਸ਼ਨਲ (b) ਦੇ ਤਹਿਤ ਲੈਣਦਾਰਾਂ ਦੀਆਂ ਸ਼੍ਰੇਣੀਆਂ, ਜੇਕਰ ਕੋਈ ਹਨ।	ਕਲਾਸ (ਆਂ)-NA ਦੇ ਨਾਮ ਦੱਸੋ।
13.	ਇਕ ਸ਼੍ਰੇਣੀ ਵਿਚ ਲੈਣਦਾਰ ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀ ਵਜੋਂ ਕੰਮ ਕਰਨ ਲਈ ਪਛਾਣੇ ਗਏ ਇਨਸਾਲਵੈਂਸੀ ਪ੍ਰੋਫੈਸ਼ਨਲ ਦੇ ਨਾਮ (ਹਰੇਕ ਸ਼੍ਰੇਣੀ ਲਈ ਤਿੰਨ ਨਾਂ)	1. ਐਨਏ 2. ਐਨਏ 3. ਐਨਏ
14.	(ੳ) ਸਬੰਧਤ ਫਾਰਮ ਅਤੇ (ਅ) ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀਆਂ ਦੇ ਵੇਰਵੇ ਇੱਥੇ ਉਪਲਬਧ ਹਨ।	(a) ਵੈੱਬ ਲਿੰਕ http://ibbi.gov.in/downloadform.html ਕਿਰਪਾ ਕਰਕੇ ਹੇਠਾਂ ਦਿੱਤੇ ਨੋਟ 1 ਨੂੰ ਵੇਖੋ ਲਾਗੂ ਫਾਰਮ ਲਈ (ਬੀ) ਲਾਗੂ ਨਹੀਂ ਹੈ।

ਇਸ ਦੁਆਰਾ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਨੈਸ਼ਨਲ ਕੰਪਨੀ ਲਾਅ ਟ੍ਰਿਬਿਊਨਲ ਵੱਲੋਂ ਪਿਠਾਡਾਈ ਕੰਸਟ੍ਰਕਸ਼ਨ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਦੀ ਕਾਰਪੋਰੇਟ ਸਾਲਵੈਂਸੀ ਪ੍ਰਸਤਾਵ ਪ੍ਰਕਿਰਿਆ ਦੀ ਸ਼ੁਰੂਆਤ 10.06.2026 ਨੂੰ ਕਰਨ ਦਾ ਆਦੇਸ਼ ਦਿੱਤਾ ਗਿਆ। ਪਿਠਾਡਾਈ ਕੰਸਟ੍ਰਕਸ਼ਨ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਦੇ ਲੈਣਦਾਰਾਂ ਨੂੰ ਇਸ ਦੁਆਰਾ ਸੱਦਾ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਉਹ 24.06.2026 ਨੂੰ ਜਾਂ ਇਸ ਤੋਂ ਪਹਿਲਾਂ ਆਪਣੇ ਦਾਅਵੇ, ਸਬੂਤਾਂ ਸਮੇਤ ਐਂਟਰੀ ਨੰਬਰ 10 ਦੇ ਵਿਰੁੱਧ ਦੱਸੇ ਗਏ ਪਤੇ 'ਤੇ ਅੰਤਰਿਮ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪੇਸ਼ੇਵਰ ਨੂੰ ਜਮ੍ਹਾਂ ਕਰਾਉਣ।

ਵਿੱਤੀ ਲੈਣਦਾਰ ਆਪਣੇ ਦਾਅਵਿਆਂ ਨੂੰ ਸਬੂਤਾਂ ਸਮੇਤ ਸਿਰਫ਼ ਇਲੈਕਟ੍ਰਾਨਿਕ ਸਾਧਨਾਂ ਰਾਹੀਂ ਹੀ ਜਮ੍ਹਾਂ ਕਰਾਉਣਗੇ। ਹੋਰ ਸਾਰੇ ਲੈਣਦਾਰ ਸਬੂਤਾਂ ਸਮੇਤ ਦਾਅਵੇ ਵਿਅਕਤੀਗਤ ਤੌਰ 'ਤੇ ਡਾਕ ਰਾਹੀਂ ਜਾਂ ਇਲੈਕਟ੍ਰਾਨਿਕ ਸਾਧਨਾਂ ਰਾਹੀਂ ਜਮ੍ਹਾਂ ਕਰਵਾ ਸਕਦੇ ਹਨ। ਦਾਅਵਿਆਂ ਦੇ ਸਬੂਤ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣਾ ਭਾਰਤ ਦੀ ਦੀਵਾਲੀਆਪਨ ਅਤੇ ਦੀਵਾਲੀਆਪਨ ਬੋਰਡ (ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀਆਂ ਲਈ ਦੀਵਾਲੀਆਪਨ ਹੱਲ ਪ੍ਰਕਿਰਿਆ) ਨਿਯਮ, 2016 ਦੇ ਅਧਿਆਇ IV ਦੇ ਅਨੁਸਾਰ ਕੀਤਾ ਜਾਣਾ ਚਾਹੀਦਾ ਹੈ। ਦਾਅਵਿਆਂ ਦੇ ਸਬੂਤ ਹੇਠ ਲਿਖੇ ਤਰੀਕਿਆਂ ਨਾਲ ਜਮ੍ਹਾਂ ਕਰਵਾਏ ਜਾਣੇ ਹਨ: ਆਪਣੇ ਦਾਅਵਿਆਂ ਦੇ ਸਮਰਥਨ ਵਿਚ ਦਸਤਾਵੇਜ਼ੀ ਸਬੂਤ ਦੇ ਨਾਲ ਨਿਰਧਾਰਤ ਫਾਰਮ:

ਨੋਟ: 1
ਫਾਰਮ ਬੀ: ਕਾਰਜਸ਼ੀਲ ਲੈਣਦਾਰਾਂ (ਕਾਮਿਆਂ ਅਤੇ ਕਰਮਚਾਰੀਆਂ ਨੂੰ ਛੱਡ ਕੇ) ਦੁਆਰਾ ਦਾਅਵਿਆਂ ਲਈ।
ਫਾਰਮ ਸੀ: ਵਿੱਤੀ ਲੈਣਦਾਰਾਂ ਦੁਆਰਾ ਦਾਅਵਿਆਂ ਲਈ।
ਫਾਰਮ CA: ਇੱਕ ਸ਼੍ਰੇਣੀ ਵਿਚ ਵਿੱਤੀ ਲੈਣਦਾਰਾਂ ਦੁਆਰਾ ਦਾਅਵਿਆਂ ਲਈ।
ਫਾਰਮ ਡੀ: ਇੱਕ ਕਰਮਚਾਰੀ ਅਤੇ ਕਾਮਿਆਂ ਦੁਆਰਾ ਦਾਅਵਿਆਂ ਲਈ।
ਫਾਰਮ E: ਕਰਮਚਾਰੀਆਂ ਅਤੇ ਕਾਮਿਆਂ ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀ ਦੁਆਰਾ ਦਾਅਵਿਆਂ ਲਈ।
ਫਾਰਮ F: ਵਿੱਤੀ ਲੈਣਦਾਰਾਂ ਅਤੇ ਕਾਰਜਸ਼ੀਲ ਲੈਣਦਾਰਾਂ ਤੋਂ ਇਲਾਵਾ ਹੋਰ ਲੈਣਦਾਰਾਂ ਦੁਆਰਾ ਦਾਅਵਿਆਂ ਲਈ।
ਦਾਅਵੇ ਦੇ ਝੂਠੇ ਜਾਂ ਗੁੰਮਰਾਹਕੁੰਨ ਸਬੂਤ ਪੇਸ਼ ਕਰਨ 'ਤੇ ਜੁਰਮਾਨੇ ਹੋਣਗੇ।
ਕਿਰਪਾ ਕਰਕੇ ਦਾਅਵਾ ਫਾਰਮ ਵਿਚ ਸੰਪਰਕ ਵੇਰਵੇ ਦਾ ਜ਼ਿਕਰ ਕਰੋ ਤਾਂ ਜੋ ਦਾਅਵੇ ਸਬੰਧੀ ਕਿਸੇ ਵੀ ਪੁੱਛਗਿੱਛ ਦਾ ਤੁਰੰਤ ਹੱਲ ਕੀਤਾ ਜਾ ਸਕੇ।

ਸਹੀ/-
ਖੁਸ਼ਵਿੰਦਰ ਸਿੰਘਲ
(ਰਜਿ. ਨੰ. IBBI/IPA-002/IP-N00888/2019-2020/12833)
ਪਿਠਾਡਾਈ ਕੰਸਟ੍ਰਕਸ਼ਨ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਦੇ ਮਾਮਲੇ ਵਿਚ
ਅੰਤਰਿਮ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪੇਸ਼ੇਵਰ।

ਮਿਤੀ: 12.06.2026
ਸਥਾਨ: ਅਹਿਮਦਾਬਾਦ

Form No. 14 [See Regulation-33 (2)] by publication

OFFICE OF THE RECOVERY OFFICER-I/II
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 1)
SCO 33-34-35, F.F. Sector 17-A, Chandigarh

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/39/2026 DEMAND NOTICE 16-01-2026

To **HDFC Bank Vs. Manraj Sandhu**

(CD 1) Manraj Sandhu S/o Sh. Gurmeet Singh Sandhu R/o H.No 136 Aman Nagar Faridkot, Tehsil and District Faridkot, Punjab-151203
(CD 2) Balwinder Kaur W/o Sh Sham Singh R/o Village Sukhanwala Tehsil And District Faridkot (Punjab)
(CD 3) Kulwinder Kaur W/o Sh Kuldeep Singh R/o Village Ukhanwala Tehsil And District Faridkot (Punjab)
(CD 4) Balampreet Kaur D/o Sh Kuldeep Singh R/o Village Sukhanwala Tehsil and District Faridkot (Punjab)
(CD 5) Jagseer Singh S/o Sh Chand Singh R/o Village Sukhanwala Tehsil and District Faridkot (Punjab)
(CD 6) Tejinder Kaur Sandhu W/o Sh Gurmit Singh R/o H No. 136 Aman Nagar Faridkot Tehsil and District Faridkot (Punjab)
(CD 7) Gurmit Singh Sandhu S/o Sh Sham Singh R/o H No. 136 Aman Nagar Faridkot Tehsil and District Faridkot (Punjab)

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT-1) in OA/1224/2021 an amount of **Rs. 69,49,547/-** (Sixty Nine Lakhs Forty Nine Thousand Five Hundred Forty Seven only) along with pendentelite and future interest @ 12% Compound interest half yearly w.e.f. 20.05.2021 till realization and costs of Rs.72,000/- (Rupee Seventy Two Thousand only) has become due against you (Jointly and severally/ Fully/Limited).
2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.
3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.
4. You are hereby ordered to appear before the undersigned on **17.06.2026** at 10:30 AM for further proceedings.
5. In addition to the sum aforesaid, you will also be liable to pay:
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.
Given under my hand and the seal of this Tribunal on this date:05.05.2026

Recovery Officer, Debts Recovery Tribunal Chandigarh (DRT-1)

Form No. 3
[See Regulation-13 (1)(a)]

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 3)
Ground Floor, SCO 33-34-35, Sector 17-A, Chandigarh - 160017
Case No.: OA/292/2021

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

Exh. No. 32031

BANK OF INDIA
VS
M/S D P AGGARWAL AND BROS AND OTHERS

To
(1) D. P. AGGARWAL AND BROS., A SOLE PROPRIETOR IN MUCHPURA BAZAR, LUDHIANA, PUNJAB, THROUGH ITS SOLE PROPRIETOR- SHRI SANJAY KUMAR GUPTA SON OF SHRI DHARAM PAUL.
(2) SHRI SANJAY KUMAR GUPTA S/O SHRI DHARAM PAUL R/O H.NO. 415, NAYA MOHALLA, BAREWAL ROAD BHARAT NAGAR CHOWK, LUDHIANA, PUNJAB.
(3) SMT. SEEMA RANI W/O SANJAY KUMAR GUPTA R/O H.NO. 415, NAYA MOHALLA BAREWAL ROAD, BHARAT NAGAR CHOWK LUDHIANA, PUNJAB.
(4) SMT. REENA RANI W/O RAKESH GUPTA, R/O H.NO. 415, NAYA MOHALLA BAREWAL ROAD BHARAT NAGAR CHOWK LUDHIANA, PUNJAB.

SUMMONS

WHEREAS, OA/292/2021 was listed before Hon'ble Presiding Officer/Registrar on 05/06/2026.
WHEREAS this Hon'ble Tribunal is pleased to issue summons notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs. 1,45,12,266.00/-**
In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-
(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.
You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 20/07/2026 at 10:30 A.M. failing which the application shall be heard and decided in your absence.
Given under my hand and the seal of this Tribunal on this date: 06/06/2026.

Signature of the Officer Authorised to issue summons

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF PITHADAI CONSTRUCTION PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	**PITHADAI CONSTRUCTION PRIVATE LIMITED**
2	Date of incorporation of corporate debtor	01/06/2015
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U45203GJ2015PTC083371**
5	Address of the registered office and principal office (if any) of corporate debtor	**REGD. OFFICE:** Pithadai Construction Private Limited, Unit No. FF-36A, Vaibhav Shopping Complex, Bhavya Park, Bopal Ahmedabad, Gujarat-380058
6	Insolvency commencement date in respect of corporate debtor	10.06.2026
7	Estimated date of closure of insolvency resolution process	07.12.2026 (180th day from Insolvency Commencement Date)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Khushvinder Singhal Regn. No.: IBBI/IPA-002/IP-N00888/2019-2020/12833
9.	Address and e-mail of the interim resolution professional, as registered with the Board	H. No. 399, Sector-12A, Panchkula, Haryana-134112 Email: kvsinghal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	H. No. 399, Sector-12-A, Panchkula, Haryana-134112 Email: cirp.pithadai@gmail.com Mobile No. 9914030030
11	Last date for submission of claims	24.06.2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)- NA
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 given below for applicable form(s) (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Pithadai Construction Private Limited on 10.06.2026.
The creditors of Pithadai Construction Private Limited are hereby called upon to submit their claims with proof on or before 24.06.2026 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:
Note- 1
Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for Claims by Financial Creditors
Form CA: for Claims by Financial Creditors in a Class
Form D: for Claims by a workmen and employee
Form E: for Claims by Authorized Representative of Workmen and Employees
Form F: for Claims by creditors other than financial creditors and operational creditors
Submission of false or misleading proofs of claim shall attract penalties.
Kindly mention contact details in the claim form so that any query regarding claim can be resolved immediately.

Sd/-
Khushvinder Singhal
(Reg. No. IBBI/IPA-002/IP-N00888/2019-2020/12833)
Interim Resolution Professional in the matter of
Pithadai Construction Private Limited

Date: 12.06.2026
Place: Ahmedabad

Rohtak guest teacher's suspension revoked

Ravinder Saini
TRIBUNE NEWS SERVICE

ROHTAK, JUNE 12

In a U-turn within 72 hours, the Department of School Education on Friday revoked the suspension of a guest teacher in Rohtak, days after she was suspended following her participation in a protest in Delhi, a move that had triggered widespread criticism.

Sulekha Dalal, a Primary Teacher (PRT) engaged as a guest teacher at Government Middle School, Rainkpura, was suspended with immediate effect on June 8, two days after attending a protest organised by the Cockroach Janta Party (CJP) in Delhi on June 6. The suspension order issued by the District Elementary Education Officer (DEEO) had not cited any reason for the action. The fresh order withdrawing her suspension is also silent on the reasons for the decision. However, DEEO Bijendra Hooda said the revocation was carried out on the directions of the state authorities.

Speaking to *The Tribune*, Sulekha called it a moral victory for citizens raising genuine public concerns. "I received the revocation order this evening," she said. Earlier, she had maintained that she was neither associated with any political party nor any organisation.

IndusInd Bank
Reg. Office : PNA House, First Floor, 57 and 57/1, MIDC, Andheri (E), Mumbai-400093 Website : www.indusind.com

APPENDIX IV-A Under Rule 9(1) [See proviso to Rule 8(6)]
Sale Notice for sale of Immovable Property

Second E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Act). Notice is hereby given to the public in general and in particular to the Borrower (s), Co-borrowers, and Guarantor (s) that the below described immovable properties mortgaged to the Secured Creditor, the physical possession of which has been taken on **16/12/2025** by the Authorised Officer of Indusind Bank Limited. The Secured assets, will be sold on "As and where is basis", "as is what is basis", whatever there is basis" and "No recourse Basis" on **02/07/2026**; for recovery of **Rs.25,30,813/- (Rupees Twenty-Five Lakh Thirty Thousand Eight Hundred Thirteen Only)** as on **05/06/2026** together with further interest, cost & expenses etc; due to the Secured Creditor from following Borrower, Co Borrower & Guarantor. The reserve price and earnest money to be deposited is mentioned below respectively.That Bank has fixed the reserve price and the Earnest Money Deposit (EMD) mentioned herein below, shall be deposited through IMPS/RTGS/ NEFT only in favour of **"Indusind Bank Ltd** having **Account No.00073564611092, IFSC: INDB0000007,** and Branch Address: **No. 3, Village Road, Nungambakkam, Chennai-600034.**Before submitting the tender document, the successful bidder(s) shall pay a deposit of 25% of the Sale Price (less 10% amount paid along with the Bid. The purchaser needs to pay remaining 15% on sale confirmation) on the date of e-Auction or not later than the next working day. The balance amount of 75% of the Sale Price is required to be deposited within 15 days from the date of Sale Confirmation Letter as contemplated under as per SARFAESI Act.

Name of Borrower, Co Borrower, Guarantor with Address: Mrs. Janki Gupta (Borrower), Mr. Mohan(Co-Borrower) House No: B XXIX 212/27/885/50, Street No: 5 New Ambedkar Nagar, Ludhiana, Punjab- 141016. **Also, at:** Mohan Karyana Store, Gali No. 1, Makkar Colony Dhandari Kalan, Ludhiana, Punjab- 141014. **Also, at:** Guru Ramdas Nagar, Makkar Colony, Street No. 1, Shiwas Kiriyana Store, Dhandari Kalan, Ludhiana Punjab – 141014.
Loan Account Numbers:PLE01071N
Reserve Price: Rs.24,05,700/- (Rupees Twenty-Four Lakh Five Thousand Seven Hundred Only)
Earnest Money Deposit (EMD) : Rs.2,40,570/- (Rupees Two Lakh Forty Thousand Five Hundred Seventy Only)
Date & Time of E-auction : 02/07/2026- 11:00 AM to 12:00 PM
Last date of submission of bids along with EMD: 01/07/2026 upto 4:00 PM
Minimum bid Increment amount :Rs.10,000/- (Rupees Ten Thousand Only)
Date & Time of Inspection of property: 25/06/2026 from 11:00 AM to 01:00 PM (with pre appointment)
E auction Website Address: https://www.bankeauctions.com
Description of the Immovable Property/ Secured Asset : "All that Piece and Parcel of Property House bearing M.C no. B-29-212/27/885/50, measuring 135 Sq Yards, comprised in Khasra no: 968/1/2, 972/1, 972/2, 970/2, Khata no. 198/226, 869/337, 303/1061, 485/565 as per Jamabandi for the year 2009-2010, Situated in Village Lohara, H.B no. 260, Abadi New Ambedkar Nagar/Aam Colony, Tehsil & District Ludhiana, Punjab - 141003, owned by Mrs Janki Gupta vide Sale deed vasika no. 2103 dated 01.06.2017"

Terms and Conditions:- 1) E-auction is being held on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis and will be conducted "Online" 2) The auction will be conducted through Indusind Bank approved service provider M/s. C1 India Pvt. Ltd., at the web portal www.bankeauctions.com. 3) Bid Documents, Declaration, General Terms and Conditions of online auction sale are available at Secured Creditor's website i.e. https://www.indusind.comor website of service provider i.e. https://www.bankeauctions.com. 4) o the best of knowledge and information of the Authorized Officer, there is no encumbrance on the properties. However, the intending bidders should make their own independent inquires regarding the encumbrances, title of properties put on auction and claims / rights / dues / affecting the property/ies, prior to submitting their bid, in this regard, the e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of Indusind Bank. 5) The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting bid, training on e-bidding process etc., may contact M/s. C1 India Pvt. Ltd., Plot No 68, 3rd floor, sector 44, Gurgaon,122003 Haryana. Support No.: 7291981124,25,26, & Contact Sh Mithlesh- 7080804466 Support e-mail ID: support@bankeauctions.com and for any property related query may contact the Bank Officer Mr. Ankit Baweja- 9871532158& Mr. Atul Goyal- 8285559059. 6) It may please be noted that in case of any discrepancy / inconsistency between e-auctions notices published in English and in vernacular than the contents of the notice published in English shall prevail. 7) The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims / rights / dues. 8) The sale shall be subject to rules / conditions prescribed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

STATUTORY 15 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002

Date: 09.06.2026, Place: Punjab **Authorized Office, M/s Indusind Bank Ltd**

7th E-AUCTION SALE NOTICE
SUPREME VASAI BHIWANDI TOLLWAYS PRIVATE LIMITED
(IN LIQUIDATION UNDER IBC)

Notice to General Public that Liquidator of Supreme Vasai Bhiwandi Tollways Private Limited- In Liquidation under IBC **(CIN NO. U45200HR2013PRTC048979)** having registered office at 510, 5th Floor, ABW Tower, IFFCO Chownk, M.G. Road, Gurgaon, Haryana - 122 002 appointed by Hon'ble National Company Law Tribunal, Chandigarh Bench, Court No. 2 Chandigarh , the Adjudicating Authority under IBC,2016 vide order dated 17.07.2025 in IA (IBC) (Liq.)/2/Ch/2025 in CP(IB)No. 442/CHD/HRY/2019 (Admitted) hereby with requisite majority of more than 66% voting rights approval of the Consultation Committee acting as Committee of Creditors' (Erstwhile SCC) of the said corporate debtor **15th SCC Meeting of corporate debtor held on 11.06.2026,** hereby invites, Eligible Bidder(s) for participation in E-auction Sale Process of the Assets of Supreme Vasai Bhiwandi Tollways Private Limited (Corporate Debtor) as per descriptions of the assets of the corporate debtor detailed below herein as per the E-auction schedule stated herein and E-auction time line as per the detailed terms, conditions & process listed in E-auction Process Document which can be downloaded from https://ibbi.baanknet.com/ or can be obtained by sending an email to **liquidator.supremevasai@gmail.com.**

Description of Assets of the corporate debtor	Date and Time of E-Auction	Reserve Price (in INR)	Earnest Money Deposit (10 % of Reserve Price (in INR)	Bid Incremental Value (in INR)
Sale of the Assets of the Supreme Vasai Bhiwandi Tollways Private Limited (Corporate Debtor) on standalone basis i.e i.e sale of Assets of the Corporate Debtor falling in the liquidation estate i.e Sale of the Assets of the Supreme Vasai Bhiwandi Tollways Private Limited (Corporate Debtor) on standalone basis i.e i.e Toll Collection rights in connection with Four Laning Toll of 26 Kms (0/000 to 26/425 km stretch.) stretch situated at Chincholi- Kaman - Anjurphata to Mankoli Road M.S.H. No 4" 26/425 in Taluka, Bhiwandi District, Thane under "Build-Operate-Transfer" (BOT) Distt. Thane, State of Maharastra (As per work order vide No. TD/Tendnder/6786 dated 28.08.2009 and total concession period approved by the GOM is 24 years 3 months (including construction period of 30 calender months from the date of issue of work order) and other machinery equipments Including Electronic Fastag Equipment's installed/lying thereto in Liquidation under IBC,2016 on "As is where is basis", "As is what is basis", "Whatever there is basis" and "No recourse basis" including all the rights, interests, actionable claims or benefits arising out of the Project as per the Substitution Agreement dated 25.10.2013 read with the Original Concession Agreement dated 16th May 2009 ("Concession Agreement") and Substitution Agreement dated 23.07.2009 executed by the Corporate Debtor and of keeping in view that concession period is 24 years 3 months i.e upto 27.11.2033)	**Date of E-auction- 02.07.2026 E-auction Time - 11.00 a.m to 04.00 p.m (With unlimited extension of 5 minutes each)**	**Rs. 46,00,00,000/- (Rupees Forty Six Crores)**	**Rs. 4,60,00,000/- (Rupees Four Crore Sixty Lacs)**	**Rs. 15,00,000/- (Rupees Fifteen Lacs only)**

S. No	E-auction - Descriptions and Time Schedule	Relevant Date(s) of event in E-auction
1.	Date of Issuance of 7th E-auction Sale Notice to Publication Agency	12.06.2026 (Friday)
2.	Date of Publication of 7th E- Auction Advertisement in Relevant Newspaper(s)	13.06.2026 (Saturday)
3.	Last date for Submission of Online Bid Documents with S. 29A IBC Eligibility documents and KYC/Undertaking.	On or before Tuesday, the 30th day of June, 2026
4.	Site inspection of the assets /Due Diligence of the Corporate Debtor under Auction by the prospective Bidder(s) with prior intimation of Liquidator.	18.06.2026 to 24.06.2026 (Thursday to Wednesday)
5.	Submission of Earnest Money Deposit (EMD)	On or before Tuesday, the 30th day of June, 2026 Upto 4.00 p.m
6.	Date of E-Auction	02.07.2026 (Thursday) 11:00 A.M to 4.00 P.M

Note: * No representation as to warranties and indemnities shall be made with or against the Liquidator
Important Notes.
1. The Sale of assets of the corporate debtor as listed herein above through E-Auction will be conducted strictly on **"AS IS WHERE IS", "AS IS WHAT IS" & "WHATEVER THERE IS BASIS" & "WITHOUT RECOURSE BASIS"** on standalone basis and subject to provisions of the Insolvency and Bankruptcy Code, 2016 (IBC) and IBBI (Liquidation Process) Regulations, 2016 (Liquidation Regulations) duly amended from time to time.
2. The Complete E-Auction Process Document containing Descriptions of the Assets of the corporate debtor as per **Annexure-6** and other relevant documents and General Terms & Conditions of online auction sale are/shall be available or made available on website https://ibbi.baanknet.com.
3. Interested bidder(s) is/are required to submit requisite documents and deposit EMD amount on https://ibbi.baanknet.com by logging into the portal as buyer and also required to submit the eligibility document in the same portal by going through the guidelines . For assistance , the bidders may reach out to Baanknet Helpline Ph. No.: +91 8291220220.
4. Interested bidder(s) shall deposit the Earnest Money Deposit (EMD) through their own e-wallet account on the https://ibbi.baanknet.com/ portal. Upon the successful conclusion of the auction, the EMD amount of the highest bidder will be transferred to the Liquidation account of Corporate Debtor maintained by the Liquidator.
5. As per the provisions of the Liquidation Regulations, as amended, all interested bidder(s) is/ are required to submit an Affidavit that they do not suffer from any ineligibility under 29A of the IBC to the extent applicable and if found ineligible at any stage, the Earnest Money Deposit shall be forfeited by the Liquidator under IBC.
6. The Successful Bidder shall provide balance sale consideration within 30 days from the date of issuance of Letter of Intent by the Liquidator. Payments made after 30 days but before 90 days shall attract interest as per the Liquidation Regulations or amended guidelines, if any of IBC/IBBI... The sale shall be cancelled. If, the payment is not received within 90 days from the date of Letter of Intent.
7. The Consultation Committee acting as Committee of Creditors ("Erstwhile SCC") of the corporate debtor has taken a decision not to extend the aforesaid timeline under Regulation 31A(1)(h) of the Liquidation Regulations.
8. The Liquidator reserves the right to amend the key terms of the sale process including timelines to the extent permissible under the applicable law and giving notice of the same (at the earliest) to the Bidder(s) by issuing a notice on the IBBI website or E-Auction Platform, which may please be noted.

Sd/-
IP Sanjay Kumar Aggarwal
Liquidator- Supreme Vasai Bhiwandi Tollways Private Limited-In Liquidation under IBC
IBBI Registration No. IBBI/IPA-002/IP-N00126/2017-2018/10295
IBBI Registered Address: C-20, Block-C, Wave Estate, Sector - 85
Valid AFA, SAS Nagar Mohali, Punjab -160 055
Email for correspondence:- liquidator.supremevasai@gmail.com

Dated: 12.06.2026
Place: S.A.S. Nagar, Mohali

IDFC-AU BANK SCAM

Realtor, jeweller among new accused in CBI chargesheet

Bhartesh Singh Thakur
TRIBUNE NEWS SERVICE

CHANDIGARH, JUNE 12

The CBI on Friday filed its second chargesheet in the multi-crore IDFC First Bank and AU Small Finance Bank scam, naming two private individuals and a Chandigarh-based firm as accused for their alleged role in laundering embezzled government funds.

The chargesheet, filed before the CBI Special Court in Panchkula, names Chandigarh-based property dealer and real estate developer Vikram Wadhwa, M/s Sawan Jewellers and its owner Rajan Singh Katodian.

With the latest filing, the total number of accused in the case has risen to 18, including government officials, bank employees, private individuals and companies. The first chargesheet had named 15 accused, including three government servants, six bankers, two companies and four private individuals.

The CBI is investigating three cases transferred from Haryana and Chandigarh agencies. One case relates to alleged misappropriation of funds belonging to eight Haryana Government departments, while the other two involve Chandigarh Smart City Limited (CSCL) and the Chandigarh Renewable Energy and Science & Technology Promotion Society (CREST).

According to the CBI, the fraud amounts to Rs 504 crore in the Haryana Government case and Rs 153 crore in the Chandigarh case. However, the Enforcement Directorate (ED) has pegged the total fraud at Rs 645 crore.

The agency has also filed a chargesheet in the Chandigarh Smart City Limited case before the Special CBI Court in Chandigarh against seven accused, including five bank officials, one CSCL official and one private individual.

Investigators allege that the scam was orchestrated by former IDFC First Bank branch manager Ribhav Rishi and relationship manager Abhay Kumar, who diverted government funds parked in bank accounts to shell entities under their control. The money was subsequently routed to various third parties, including jewellers and businesses.

According to the CBI, Vikram Wadhwa emerged as one of the principal beneficiaries of the diverted funds. He allegedly received Rs 70.74 crore through banking channels from entities linked to the prime accused, including Capco Fintech Services, Swastik Desh Projects, Mannat Contractor, Ribhav Rishi and his wife Divya Arora. Investigators have also alleged that Wadhwa received cash payments from Rishi and his associates.

The agency further alleged that Wadhwa purchased four high-value properties worth over Rs 40 crore during 2025-26, including properties in Chandigarh and New Chandigarh.

The investigation also found that Sawan Jewellers received more than Rs 250 crore from firms allegedly controlled by the accused. According to the State Vigilance and Anti-Corruption Bureau, Rajan Singh Katodian facilitated conversion of the diverted funds into cash, earning commissions in the process. He is also accused of recording fictitious gold sales in the names of firms linked to the accused to conceal the movement of funds.

11 sports nurseries shut down in 4 districts for violating norms

CHANDIGARH, JUNE 12

Taking serious note of irregularities in the operation of sports nurseries across the state, Sports Minister Gaurav Gautam ordered the immediate closure of 11 sports nurseries found to be operating in violation of prescribed norms.

Recently, Gautam chaired a review meeting with senior officers of the Sports Department and directed them to prepare a comprehensive ground-level report on all sports nurseries being run in government schools and under Panchayat institutions across Haryana.

After a detailed examination of the department's report, the Minister ordered stringent action against non-compliant sports nurseries. The nurseries that have been closed are primarily located in the districts of Nuh, Yamunanagar, Hisar and Bhiwani.

According to the departmental inquiry and field reports, several serious deficiencies and operational irregularities were found in these nurseries. These included the absence of adequate sports equipment, non-availability of essential modern and basic training facilities for athletes, poor maintenance of sports grounds posing a risk of injuries to players. — TNS

Pariyadarshini is women's panel chief

CHANDIGARH, JUNE 12

After the resignation of Renu Bhatia from the post of chairperson of the Haryana State Commission for Women (HSCW) following nurses' strike in the state, the government has appointed Usha Pariyadarshini as the new chairperson. The name was cleared on June 10. Pariyadarshini has long been associated with the BJP and has played an active role within the organisation. — TNS

SC relief for man in compassionate appointment claim case

Satya Prakash
TRIBUNE NEWS SERVICE

NEW DELHI, JUNE 12

Criminal proceedings against a deceased employee's widow cannot be used to deny their son's claim for compassionate appointment in Haryana, the Supreme Court has said.

A Bench of Justices Sanjay Karol and N Kotiswar Singh allowed the appeal of Atul Chauhan, whose plea for compassionate appointment had been hanging fire after his mother was accused of conspiring to kill his father.

Gajender Singh Chauhan—a junior basic teacher—died in a road accident in 2021. His wife Pushpa Devi was acquitted by a trial court in 2024, but an appeal against her acquittal is pending.

The state authorities refused to process Atul's claim for compassionate appointment, citing Rule 23(1), which suspends compassionate financial assistance where a family member is accused of murdering or abetting the murder of an employee.

Upholding the validity of Rule 23(1), the Supreme Court clarified that the suspension benefits during such proceedings applied only to financial assistance and not to appointments.

It suggested that the Haryana Government should consider amending the rules to address the legislative gap.

Candidates who took quota benefits can't migrate to general category, rules HC

Saurabh Malik
TRIBUNE NEWS SERVICE

CHANDIGARH, JUNE 12

The Punjab and Haryana High Court has held that candidates who have availed the benefit of reservation at any stage of the recruitment process cannot subsequently seek migration to the unreserved category. The court, however, clarified that candidates who applied under a reserved category, but did not avail of any reservation benefit and secured marks above the cut-off prescribed for the unreserved category, would be entitled to consideration against available general category vacancies.

The ruling came from a Division Bench of Justices Ashwani Kumar Mishra and Rohit Kapoor while disposing of review applications arising out of recruitment to 805 posts of Ayurvedic Medical Officers (Group B) in Haryana through an advertisement in 2024.

The Bench observed: "Those candidates who have already availed the benefit of reservation at any stage of recruitment would not be entitled for the benefit of migration to unreserved category. However, those review applicants who have applied in the reserved category, but have not taken any advantage of reservation and have secured marks above the cut-off meant for unreserved category, would be accorded consideration in the unreserved category against available seats."

The applications were filed following a judgment dated November 3, 2025, on a bunch of appeals. The review applicants contended that they were entitled to selection — even if they were not entitled to the benefit of reservation — as they had secured marks higher than those obtained by the last selected candidate in the unreserved category. The court noted that the Special Leave Petition filed against the judgment was reported to have been dismissed.

The High Court, on May 12, directed the Haryana Public Service Commission and other respondents to clarify whether any of the applicants had secured benefit on account of having applied under a reserved category.

The state filed an affidavit stating that some of the applicants had availed benefits of reservation in the form of age relaxation and other concessions. Taking the affidavit on record, the Bench held that candidates who had secured such benefits could not claim migration to the unreserved category.

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